

Tenth Series, Vol. XXXIII, No. 6

Monday, August 1, 1994  
Shravana 10, 1916 (Saka)

# LOK SABHA DEBATES

## (English Version)

**Eleventh Session**  
**(Tenth Lok Sabha)**



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Corrigenda to Lok Sabha Debates  
(English Version)

Monday, August 1, 1994/Sravana, 10, 1916 (Saka)

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## LOK SABHA DEBATES

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### LOK SABHA

Monday, August 1, 1994,  
Sravana 10, 1916 (Saka)

The Lok Sabha met at  
Eleven of the Clock

[MR. SPEAKER in the Chair]

**Re: Action Taken Report on the recommendations of Joint Parliamentary Committee on irregularities in securities and Banking transactions.**

[English]

MR. SPEAKER : I am grateful to you for cooperating.

... (Interruptions)

SHRI SOMNATH CHATTERJEE (BOLPUR) : Sir, we are cooperating with the principle of Parliamentary democracy. ... (Interruptions)

SHRI P.C. CHACKO (TRICHUR) : You are ridiculing it. (interruptions.)

[Translation]

SHRI DAU DAYAL JOSHI (KOTA): Mr. Speaker, Sir, maintaining the dignity of the Parliament is now in your hand and we hope

that you will do this (Interruptions)

MR. SPEAKER : Mr. Joshi if you go on speaking, no one will be able to hear me. Please ensure that I am audible.

[English]

I think that this Parliament has been able to solve very many difficult issues, very tricky problems and it should not be difficult for us to overcome some difficulties which may momentarily be faced by all of us. The JPC Report is before us and the Action Taken Report is also before us.

SHRI RAM VILAS PASWAN (ROSERA): It is No Action Taken Report since no action has been taken by the Government

MR. SPEAKER : Members have their own views. Some Members think that no action has been taken and Shri Paswan is one of them.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (GARHWAL): Sir, all of us think so. ... (Interruptions)

MR. SPEAKER : I think you have a right, not only a right but a duty to point out to this Parliament, and the people outside that this Action Taken Report has not taken any action at all. If you do not do it on the floor of the House, well, you do not have as

good a forum as this House outside. That is why I do think that we would like to respect your feelings, your judgements, your opinions and your views. But at the same time we should give opportunities to the other side also to express their views, their opinions and express what are their judgement on it is.

[Translation]

SHRI DAU DAYAL JOSHI: A report, presented by a Senior most Member of the House is being suppressed. What he would be feeling about? Instead of accepting the report, allegations are being levelled against him. *(Interruptions)*

[English]

MR. SPEAKER: Now what you do in this House will be a sort of model for other Houses to follow. What you do today will be followed tomorrow. So, we have a very very difficult task to perform. We have to walk on the razor's edge.

... *(Interruptions)*

MR. SPEAKER: At least allow me to speak. I do think that you have not only been cooperating not only with different Members in the House and with the ruling party but you have also been cooperating in the best possible manner with the Presiding Officers. You will, this time also, cooperate. My proposal to you is that we should not get stuck up with one item of the Agenda and deny ourselves the responsibility, the right and the duty to discuss other items on the Agenda. That is one thing.

[Translation]

SHRI HARINPATHAK (AHMEDABAD)  
 : Rs. 7000 crore of the poor people of this

country have been embezzled...

MR. SPEAKER: You are interrupting me too.

*(English)*

You have every right to say these things, every word that you will say will be recorded; it will be a part of the record. But if you do not say anything or if you say things jointly, standing up together, nothing will be recorded. Nothing goes on record and there will be a distorted picture. That is why one by one you should speak. ... *(Interruptions)*

MR. SPEAKER : You hear me first. Let me complete whatever I want to say and then you say whatever you want to say. My proposal is that... *(Interruptions)*

MR. SPEAKER: If you do not want to work in the House, I do not want to prolong the agony. I would just adjourn the House. *(Interruptions)*

SHRI RAM VILAS PASWAN: It would be better if you adjourn the House. *(Interruptions)*

MR. SPEAKER: We have discussed this matter with the Leaders of the parties. Now anything you want to do in this House should either be done by consensus among the different parties or by following the rules or by taking the vote.

SHRI SOMNATH CHATTERJEE: They do not believe in consensus. *(Interruptions)*

MR. SPEAKER: If you are not able to arrive at a consensus, then you do it by following the rules.

[Translation]

SHRI NITISH KUMAR (BARH): Mr. Speaker, Sir there is consensus on the report of JPC ...*(Interruptions)*

SHRI DAU DAYAL JOSHI: Mr. Speaker, Sir, the Goddess of democracy is being stripped and you are keeping silence over it. If you take a decision today itself and extend your cooperation in saving the democracy that would create history in your name. People will say that the Goddess of democracy was being stripped and the hon. Speaker of Lok Sabha saved her. Your name would go down in the annals of history. *(Interruptions)*

[English]

MR. SPEAKER: This is the kind of words which the Members are expressing. Probably, they are ignorant of the procedure. I excuse them. But please do not repeat it.

What I am saying is that either do it by consensus or do it by following the rules or do it by taking the vote or leave it to the Speaker to deal with it. If you leave it to the Speaker to deal with it, he will deal with this matter after consulting all the Members.

*(Interruptions)*

SHRI RAM VILAS PASWAN: You had three days at your disposal. What happened during that time?

SHRI SOMNATH CHATTERJEE: We have to make certain things clear on the floor of the House. *(Interruptions)*

MR. SPEAKER: This is a House for expressing views. Every Member has a right to express his views.

SHRI SOMNATH CHATTERJEE: It is not that we do not want a discussion at all; that is not the point at all. I am sure, we yield to non in saying that the glory of this Parliament should be maintained. But the question is that certain basic issues are there. If this matter is going to be decided by the Government on their manipulated and contrived and procured majority, let them decide. It is very well.

SHRI RAM VILAS PASWAN: In the beginning, we told you that until the Report, was withdrawn, this House would not be able to function. You were in the Chair.

MR. SPEAKER: Let this House say by vote that it should be withdrawn, then it will be withdrawn.

[Translation]

SHRI RAM VILAS PASWAN: Sir, you are 'Malik' (master) of the House

[English]

MR. SPEAKER: I am not the *malik*. The House is the *malik*.

[Translation]

When you alone do not listen to me how the entire House will listen to me?

SHRI RAM VILAS PASWAN: There can be no bigger issue than the issue of corruption. The Prime Minister and Ministers are involved in it. The House cannot function until the report is withdrawn by the Government *(Interruptions)*

[English]

SHRI NIRMAL KANTI CHATTERJEE: When the JPC submitted its Report, even

then they were in a minority. Now, when they have laid on the Table of the House their Action Taken Report, after six months, they have contrived their majority.

Therefore, the consensus, the unity and the unanimity of the Parliamentary Committee is being thwarted by issuing a whip to the contrived majority. The House really is being stalled by them and by nobody else. The Parliament is not allowed to function by this contrived majority. Therefore, if they do not want the Committees and the Parliament to be respected by them, let us dissolve the House, let us go to the people. The people are sovereign, people are above the Parliament. They will teach them a lesson about how the Parliament should function. That is all, that is open before us. That is all that they should do. That is the only alternative left before the Parliament.

... (Interruptions)

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH): Sir, we want discussion...(Interruptions). We want full discussion...(Interruptions). We want discussion because whosoever is guilty should be punished by the Government. We want that this House should run...(Interruptions). Sir, please allow us to explain ... (Interruptions). Sir, why do you not allow the discussion?... (Interruptions). They do not want the House to continue. But we want to discuss and whosoever is guilty should be punished... (Interruptions). Sir, why are the Opposition Members afraid to discuss? (Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: Why can they not withdraw the report?

... (Interruptions)

KUMARI MAMATA BANERJEE: There

are other important subjects also before the House. This is also important... (Interruptions). we want to discuss them...(Interruptions). Why are they afraid of discussing this?

...(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : They can withdraw the report here itself.

...(Interruptions)

MR. SPEAKER: I am adjourning the House. But before I adjourn the House, may I request the hon. Members to maintain the dignity of this House and may I request the leaders to meet outside the House and decide as to how this House should transact the Business?

(Interruptions)

MR. SPEAKER: This is not correct.

...(Interruptions)

MR. SPEAKER: This is not correct. You should have the patience and strength of character to hear the other side also.

...(Interruptions)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): I thank the hon. Speaker for taking this initiative to break the impasse. After hearing the various viewpoints of the Members, if you are not able to agree on certain course of action and if differences persist after the debate, it is gracious of you to take upon yourself the onerous responsibility to decide which viewpoint requires your attention. Then you will give appropriate direction on those points. It

is not the question of the majority, minority or anything else. Once you take a decision, I can give an undertaking on behalf of the Government that whatever directions you give in the House will be accepted by the Government and action will be initiated on it  
*(Interruptions)*

MR SPEAKER The House stands adjourned to meet again at 11 00 A M tomorrow

**WRITTEN ANSWERS TO QUESTIONS**

*[Translation]*

**Maltreatment of Indian Diplomats**

\* 101 SHRI PANKAJ CHOWDHARY  
SHRI DATTATRAYA BANDARU

Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether there is a large scale increase in the incidents of torture, maltreatment and detention of Indian diplomats and employees of Indian Missions in Pakistan

(b) if so, the brief details of such incidents occurred during the last six months and the steps taken/proposed to be taken by the Government in the matter

(c) whether any proposal was forwarded by the Government for review of all issues connected with the implementation of the code of conduct governing diplomatic behaviour between the two countries and for Indo-Pak joint secretary level talks for this purpose and

(d) if so, the details thereof and the

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHED) (a) to (d) During the last six months approximately 80 incidents have occurred involving obtrusive and intimidatory surveillance and harassment of our personnel posted in the Missions in Pakistan. These incidents which are in violation of Pakistan's commitments and obligations under the Code of conduct for Treatment of Diplomatic/Consular personnel in India and Pakistan have been taken up on a case-by-case basis with the Pakistani authorities.

Government proposed on April 7, 1994 to the Government of Pakistan that consultations between the two Foreign Offices may be held for a review of the implementation of the Code of Conduct. This proposal has not yet found favour with Islamabad. Meanwhile, discussions were recently held in New Delhi and in Islamabad between officials of the concerned Mission and Ministry to discuss the range of issues involved. Several suggestions were made on ways and means of improving implementation of the Code of Conduct in letter and spirit. Both sides also agreed to hold further discussions on this subject.

*[English]*

**Anti-India Role of Pakistan**

\* 102 SHRI RAM VILAS PASWAN  
SHRI SRIKANTA JENA

Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether the Government are aware of the document "Kashmir connection" placed on record in the US Congress giving details of the anti-India role of Pakistan and

(b) whether the Government have obtained the document;

(c) if so, the salient features thereof and the reaction of the Government thereto;

(d) whether the Government have taken up this matter with other countries; and

(e) if so, the broad details thereof and their response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED) : (a) to (e): Government have seen the paper entitled "The Kashmir Connection" prepared by the Task Force on Terrorism and Unconventional Warfare, of the House Republican Research Committee, US House of Representatives. The paper documents and explores Pakistan's role in international terrorism and its profound ramifications for the Central Asian region in general and India in particular. The paper briefly summarizes the military/terrorist dimension of the conflict in Kashmir. It goes on to document the advanced training imparted to militants from India, 'Afghan' mujahideen and Arab volunteers in Pakistan and Pakistan-Occupied Kashmir following the completion of which they are sent into Kashmir and lists some of the advanced weaponry provided to them. This non-official report concludes that the fighting in Kashmir will escalate significantly and terrorism will expand into the rest of India.

Government have consistently maintained that Pakistan's support to terrorism and subversion directed against India is continuing unabated. Pakistan has been training militants, providing them with arms and financial support and actively assisting them and 'Afghan' mujahideen mercenaries to infiltrate across the LOC into J&K.

Government have continuously apprised other countries of the unabated support in terms of arms, equipment and training by Pakistan to terrorists in India and the dangers inherent in support to such cross-border terrorism. There is growing international concern at the support terrorists receive from Pakistan. Government remain committed to take all necessary steps to safeguard India's territorial unity and integrity.

[Translation]

### NATIONAL HIGHWAYS

\* 103. SHRI KASHIRAM RANA :  
DR. P.R. GANGWAR :

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of National Highways that are presently undergoing four-laning in the country;

(b) the details of National Highways to be four-laned by the end of the Eighth Plan, their total length and the expenditure to be incurred thereon; and

(c) the resulting decrease in the CVD and PCU traffic load on the remaining two-lane section?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Various stretches of National Highway Nos. 1, 2, 3, 5, 7, 8, 8A, 8C, 45 & 47 totalling to 870 km are at present under construction in the country.

(b) A length of 657 km of NHs at an estimated cost of Rs. 1031 crores is planned for four-laning during the Eighth Plan period

However, actual expenditure will depend upon the availability of funds and progress achieved.

(c) About 40 to 50 percent.

[English]

### **Visit of U.S. Energy Secretary**

\* 104.    SHRI LAETA UMBREY :  
             SHRI INDRAJIT GUPTA :

Will the Minister of POWER be pleased to state:

(a) the particulars of the power projects in India in which American power companies are participating indicating the approximate investments made by them;

(b) the details of the problems faced, if any, by the US investors in executing these projects;

(c) whether a high level delegation led by US Secretary of Energy, visited the country recently;

(d) if so, the broad details of the discus-

sion held between the visiting delegation and Ministers and senior officials in regard to the US investment in power sector in India; and

(e) the outcome of the visit of the US delegation?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) : (a) : Statement—I is enclosed.

(b) The investors in the course of developing the projects have to interact with a number of agencies for getting various clearances and in arranging finances, since power is a highly capital intensive industry. The Investment Promotion Cell in the Ministry of Power acts as a nodal agency to facilitate the process in case the investors face any problem.

(c) Yes, Sir.

(d) and (e) wide ranging discussions to promote cooperation in the energy sector were held during the recent visit to India of the U.S. Energy Secretary. Consequent upon discussions the documents mentioned in the attached statement-II were signed.

## STATEMENT-I

## DETAILS OF POWER PROJECTS IN PIPELINE INVOLVING INVESTMENT BY COMPANIES OF USA

Sl. No.	Name of Project/ State	Foreign Capacity Indian	Capacity (MW)	Prov. Cost Estimate (Rs. Crs.)	Name of the Company
1	2	3	4	5	6
1.	Jegrapadu GBPP/ (Godavari) Andhra Pradesh	Forgn. (NRI)	235.00 (1x112GT +1x60ST) (Gas)	827.00	GVK Industries, USA
2.	Kakinada GBPP/ (Godavari) Andhra Pradesh	Forgn. (NRI)	208.00 (Gas)	748.43	Spectrum Power Generation Ltd.
	Total : Andhra Pradesh		443.00	1575.43	
3.	Amguri GBPP/ Assam	Forgn.	360.00 (Gas)	1280.00	Northern Engineering USA/Agra Industries
	Total : Assam		360.00	1280.00	



Sl. No.	Name of Project/ State	Foreign Capacity Indian	(MW)	Prov. Cost Estimate (Rs. Crs.)	Name of the Company
1	2	3	4	5	6
4.	Hissar TPS/ Haryana	Forgn.	500.00 (2x250) (Coal)	1000.00	Cogentrix Inc. USA
	Total : Haryana		500.00	1000.00	
5.	Hibra HEP/ Himachal Pradesh	Forgn.	231.00 (Hydel)	708.50	Harza Engineering Co. USA.
6.	Dhamwari HEP/ Himachal Pradesh	Forgn.	70.00 (Hydel)	245.00	Harza Engineering Co. USA.
	Total : Himachal Pradesh		301.00	953.50	
7.	Mangalore TPS/ Karnataka	Forgn.	1000.00 (Coal)	5088.00	Cogentrix Inc. USA.
8.	Almati Dam HEP/ Karnataka	Forgn. Indian JV	600.00 (Hydel)	1800.00	Asia Power Co. Ltd. (TAPCO) USA, KPCL

Sl. No.	Name of Project/ State	Foreign Capacity Indian	(MW)	Prov. Cost Estimate (Rs. Crs.)	Name of the Company
1	2	3	4	5	6
9.	Hospet TPS/ Karnataka	Forgn. (Coal)	500.00 (1x500)	1350.00	Hok Inter- Continental Ltd. USA.
10.	Raichur St.-V TPS/ Karnataka	Forgn./ Indian JV	500.00 (2x250) (Coal)	1000.70	Public Power Int., (North East Energy) USA, KPCL
	Total : Karnataka		2600.00	9238.70	
11.	Thrikkaripur TPP/ Kerala	Forgn.	420.00 (2x210) (Coal)	1480.00	M.A.Al.-Mazroui Gen Trading Est. UAE Scepture Power Co., USA
	Total : Kerala		420.00	1480.0	
12.	Dabhol CCGT (LNG)/ Maharashtra	Forgn.	2015.00 (LNG)	9051.27	Enron Development Corporation & GEC, USA.
	Total : Maharashtra		2015.00	9051.27	

Sl. No.	Name of Project/ State	Foreign Capacity Indian	(MW)	Prov. Cost Estimate (Rs. Crs.)	Name of the Company
1	2	3	4	5	6
13.	Talcher TPS/ Orissa	Forgn.	500.00 (2x250) (Coal)	1500.00	Spectrum Technologies USA.
14.	Kamalanaga (Dhan- kanal TPS) Orissa	Forgn.	500.00 (2x250) (Coal)	1500.00	International Equity Partners, L.P., USA.
15.	Ib Valley TPS/ Orissa	Forgn.	420.00 (2X210) (Coal)	2025.60	AES Corporation, USA.
16.	Lapanga TPS/ Orissa	Forgn.	500.00 (Coal)	1750.00	Pioneer Energy Inc. Duke Engineering Services, USA.
17.	Duburi TPS/ Orissa	Forgn./ Indian (Coal)	500.00 (2x250)	1548.00	Kalinga Power Corp., North East Energy Services Inc., USA.
Total : Orissa				8823.60	Govt. of Orissa

Sl. No.	Name of Project/ State	Foreign Capacity Indian	(MW)	Prov. Cost Estimate (Rs. Crs.)	Name of the Company
1	2	3	4	5	6
18.	Cuddalore TPS/ Tamil Nadu	Forgn.	1000.00 (2x500) (Coal)	2000.00	International Contracting & Marketing Corp., USA.
19.	Pillaiperumalnallur CCGT/ Tamil Nadu	Forgn.	300.00 (2x100) +1x100) (Gas)	429.49	P Vijaykumar Reddy, MAKOWSKI Associates, USA
20.	Zero unit (NLC)/ Tamil Nadu	Forgn. (NRL)	210.00 (1x210) (Lig)	750.00	ST Power Systems CMS Generation, USA
	Total : Tamil Nadu		1510.00	3179.49	
21.	Sagardighi TPS/	Forgn./	1000.00	2000.00	Development

Sl. No.	Name of Project/ State	Foreign Capacity Indian	(MW)	Prov. Cost Estimate (Rs. Crs.)	Name of the Company
1	2	3	4	5	6
	W. Bengal	Indian JV	(2x500) (Coal)		Consultant (P) Ltd. CMS Genetation & WBSEB
22.	Dankuni GBPP/ W. Bengal	Forgn. (NRI)	20.00 (Gas)	40.00	Spectrum Technologies USA
	Total : West Bengal	1020.00	2040.00		
	Grand TOTAL :		11589.00	38121.99	

**STATEMENT-II****LIST OF DOCUMENTS SIGNED DURING THE RECENT VISIT OF U.S. ENERGY SECRETARY TO INDIA.**

1. A Memorandum of Understanding between Government of India (Ministry of Power) and the Government of U.S.A. (Department of Energy) to hold periodic consultations between the two Governments.
2. A Joint Statement of Intent between the Ministry of Power of the Republic of India and the Department of Energy of the United States of America to cooperate in the field of energy efficiency.
3. A Joint Statement of Intent between the Ministry of Coal of the Republic of India and the Department of Energy of the United States of America to cooperate in the field of fossil energy.
4. A Joint Statement of Intent between the Ministry of Non-Conventional Energy Sources of the Republic of India and the Department of Energy of the United States of America to cooperate in the field of renewable energy.
5. A Joint Statement of Intent between the Ministry of Environment and Forests of the Republic of India and the Department of Energy of the United States of America to cooperate in Environment Enhancing Energy Technologies.

[Translation]

[English]

**Kandla Estate Development Scheme**

\* 105. SHRI CHHITUBHAI GAMIT: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the Estate Development Scheme of the Kandla Port Trust;

(b) whether the scheme has been withdrawn;

(c) if so, the reasons therefor;

(d) whether the Government propose to develop and modernise the Porbander port alongwith Kandla Port; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Kandla Port Trust has land at two places viz. Kandla and Gandhidham. Land at Gandhidham has been earmarked for purposes eg., Residential, Commercial, godowns, Industrial, etc. Land at Kandla has been earmarked for purposes like Commercial, Godowns, Residential and Industrial etc.

(b) No, Sir.

(c) Does not arise.

(d) Porbander Port is a minor port under the administrative control of the State Government. Therefore, this Ministry does not have any details.

(e) Does not arise.

**Nuclear Disarmament**

\* 106. SHRI SHRAVANKUMAR PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Prime Minister while addressing the Joint Session of the US Congress called for "nuclear no first use" agreement to outlaw nuclear weapons and simultaneous launching of multilateral negotiations for nuclear disarmament:

(b) if so, whether any similar proposal was made by him during his discussions with the U.S. President;

(c) if so, the details thereof and the response thereto; and

(d) whether any line of action was evolved in pursuance of the object of achieving a nuclear weapon free world?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) (d) The Prime Minister, while addressing a Joint Meeting of the US Congress on May 18, 1994, during his visit to the USA stated that "A nuclear 'no first use' agreement, indeed an agreement to outlaw the use of nuclear weapons is necessary in the short term by way of prevention, while serious multilateral negotiations are launched for nuclear disarmament, the objective being a nuclear free world".

(b) Apart from delegation level talks during the visit, PM also had a private meeting with President Clinton. The discussion included issues relating to nuclear disarmament.

(c) The Joint Statement issued at the end of PM's visit to the US states that both President Clinton and Prime Minister Rao "offered their strong support for efforts towards the non-proliferation of weapons of mass destruction and their means of delivery and towards their progressive reduction, with the goal of elimination of such weapons which are among the most pressing challenges to the security of the states in the post-Cold war era..... They pledged that their two Governments would intensify their efforts to achieve a Comprehensive Test Ban Treaty and a verifiable ban on the production of fissile materials for nuclear weapons"

(d) Bilateral discussions with the USA on security issues, both global and regional will be continued.

[Translation]

### **Central Road Fund**

\* 107. SHRI KHELAN RAM  
JANGDE:  
SHRI DHARMANNA  
MONDAYYA SADUL:

Will the Minister of SURFACE TRANSPORT pleased to state:

(a) whether the Central Road Fund has been augmented since May, 1988:

(b) if so, the break-up of funds, sought by the State Governments during the last three years, Statewise;

(c) the likely time by which these funds will be sanctioned;

(d) whether proposals for certain works under the Central Road Fund are lying pending with the Union Government;

(e) if so, the details thereof: State-wise; and

(f) the likely time by which a decision will be taken on these proposals?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (f) . The Parliament had, in May, 1988 adopted a Resolution on augmentation of Central Road Fund for enhancing the cess from 3.5 paise per litre to 5 per cent of the basic price of petrol and bringing the diesel also within its purview. This Resolution has not been implemented so far due to budgetary constraints.

However, schemes are being approved as per the old Resolution. There are no schemes pending for any State having free-balance upto 31.3.1995.

[English]

### **New Power Policy**

\* 108. SHRI D. VENKATESWARA  
RAO:  
SHRI M.V.V.S. MURTHY:

Will the Minister of POWER be pleased to state:

(a) whether the Union Government have prepared a new policy for hydel projects to encourage private sector participation;

(b) if so, the details thereof; and

(c) whether the present one-part tariff structure is being replaced by a two-part tariff mechanism?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) : (a) No, Sir.



(b) Question does not arise.

(c) The Report of the consultant which deals with the tariff structure of Hydel Projects is under consideration of the Government.

[Translation]

### Road Tax

\*109. SHRI HARCHAND SINGH : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to constitute a separate Authority to provide road tax collection facilities and control traffic on National Highways;

(b) if so, the details thereof; and

(c) the proposed manner of distribution of the amount collected, between the Centre and the State?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c) . At present, there is no proposal to constitute a separate Authority to provide road tax collection facilities and control traffic on National Highways.

[English]

### Oil Exploration

\*110. PROF. ASHOK ANANDRAO DESHMUKH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have intensified crude oil exploration by offering blocks on continuous basis;

(b) if so, the details of such blocks offered, during the last three years zone-wise;

(c) the response so far in starting the exploration work; and

(d) the role of private sector oil companies in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

b) Details of blocks and basin from which they have been offered to Indian and foreign private companies for exploration of oil and gas under various rounds during the last three years are given below:

#### *Fourth Round (Sept. 1991)*

<i>Basin</i>	<i>No. of blocks offered</i>
Andaman offshore	11
Bengal offshore	3
Bengal onshore	2
Bombay offshore	4
Cachar onshore	1
Cauvery offshore	1
Deccan Syncline onshore	1
Ganga Valley onshore	7
Gondwana onshore	3
Gujarat Kutch onshore	3

<i>Basin</i>	<i>No. of blocks offered</i>
Kerala Konkan offshore	12
Krishna Godavari offshore	4
Mahanadi offshore	3
Mahanadi onshore	2
Mizoram onshore	1
Palar offshore	1
Palar onshore	1
Punjab onshore	2
Rajasthan onshore	5
Vindhyan onshore	5
	<hr/> 72 <hr/>

*Fifth Round (Jan, 1993)*

Assam Arakan	5
Bengal	3
Bombay	8
Cauvery	2
Gujarat Kutch	2
Gujarat Saurashtra	1
Kerala Konkan	6
Krishna Godavari	5
Mahanadi	5
North East Coast	2

Palar	1
Rajasthan	5
	<hr/> 45 <hr/>

*Sixth Round (August 1993)*

Assam Arakan	11
Bengal	6
Bombay	7
Cambay	8
Cauvery	1
Gujarat Kutch	3
Gujarat Saurashtra	1
Krishna Godavari	4
Purnea	3
Rajasthan	2
	<hr/> 46 <hr/>

*Seventh Round (Jan. 1994)*

Andman	1
Assam Arakan	10
Bengal	5
Bombay	5
Cambay	5
Cauvery	5
Gujarat Kutch	3

37	<i>Written Answers</i>	SRAVANA 10, 1916 (SAKA)	<i>Written Answers</i>	38
	Krishna Godavari	4	Bombay	5
	Punjab	1	Cauvery	4
	Purnea	3	Krishna Godavari	5
	Rajasthan	2	Palar	2
	Saurashtra	1	Purnea	3
		45	Rajasthan	3
	<i>Eighth Round (July 1994)</i>			34
	Assam Arakan	10	c) Government has so far approved finalisation of the contracts for 5 blocks as per details given below:	
	Bengal	2		

<i>Name of Block</i>	<i>Name of Company</i>
GN-ON-90/3 In Pranhita-Godavari (Gondwana) Onshore basin	Consortium of Hindustan Oil Exploration Company and Mafatlal Industries, both of India
KG-OS-90/1 in Krishna-Godavari off shore basin	Consortium of M/s Albion International Resources, Inc. of USA, Coplex Resources Ltd. of Australia, M/s Niko Resources, Canada and Hindustan Oil Exploration Company of India.
GK-ON-90/2 in Gujarat-Kutch onshore basin	Consortium comprising of M/s Pan Energy Resources of USA, Coplex Resources Ltd. of Australia, Pan Pacific Petroleum NL of Australia and Trans Asia Consultants of India.
RJ-ON-90/1 in Rajasthan basin	Shell International, Netherlands.
CY-OS-90/1 in Cauvery offshore basin	Consortium of HOEC of India, Vaalco Energy Inc. of USA and Tata.
	Petrodyne of India.

Exploration work has commenced in blocks KG-OS-90/1 and GN-ON-90/3, in respect of which contracts have been signed.

(d) The involvement of private companies in exploration activities would lead to intensification of exploration efforts in the country with the exploration activities of the private companies supplementing those of the public sector companies, thereby adding to the hydrocarbon reserve established.

[*Translation*]

### **Gas Pipeline Project**

\*111. SHRI SATYA DEO SINGH:  
SHRI BRIJBHUSAN SHARAN  
SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of foreign companies which have submitted proposals for implementation of the proposed gas pipeline project for supply of natural gas from Iran to India;

(b) the total length of pipeline and the agency which will supervise the work relating to construction operation and financing;

(c) the quantity of gas to be supplied every year; and

(d) the time by which the supply is likely to commence?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) to (d). India and Iran are jointly working out the modalities of selecting an agency to undertake the prefeasibility study of the Iran—India natural gas pipeline. Bids for the study are yet to be invited. Details such as length of pipeline, quantity and commencement of supply will be known only after the feasibility study is completed.

[*English*]

### **Air Pollution in Delhi**

\*112. SHRI PARASRAM  
BHARDWAJ : Will the Minister of SURFACE  
TRANSPORT be pleased to state:

(a) whether the Government are aware that air pollution by vehicles in the National Capital Region of Delhi is touching precarious levels;

(b) if so, whether the Government propose to appoint an Expert Committee to suggest remedial measures; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir. A survey carried out by Central Pollution Control Board has indicated that the level of Carbon Monoxide and Oxides of Nitrogen is beyond the prescribed limits in some areas of Delhi with high traffic density and at certain traffic inter-sections, during peak hour.

(b) and (c). A high powered Committee under the Chairmanship of Secretary, Environment & Forests has been constituted to prepare a comprehensive action plan for pollution control in Delhi. The Committee is likely to submit its report by the end of August 1994.

### **Uniform Price for natural Gas**

\*113. DR. SUDHIR RAY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to enforce a uniform price for natural gas all

over the country;

(b) if so, the details thereof; and

(c) if not, the reason therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) to (c). A uniform landfall price of gas has been fixed all over the country except for the North Eastern States where a concessional price has been allowed in order to encourage the utilisation of gas in the North-East.

[Translation]

#### Power Generation Cost

\*114. SHRI NITISH KUMAR:  
SHRI GUMAN MAL LODHA:

Will the Minister of POWER be pleased to state:

(a) whether the cost of power generation will increase as a result of recent hike in coal price;

(b) if so, the details thereof;

(c) whether a decision has been taken to recover this increased cost from consumers by raising the rate of electricity charges; and

(d) if so, the details thereof?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) : (a) Yes, Sir.

(b) The actual impact of the recent increase in coal prices will differ from plant to plant. It is, however, estimated that the impact of the recent price increase on the

generation of power will be approximately of the order of Paise 1.40 per kwh.

(c) and (d). Provisions exist in the tariff of most State Electricity Board and Central Generating Companies for recovery of extra expenditure by way of Fuel Price Adjustment Clause, to be collected through bills.

[English]

#### Indians in Rwanda and Burundi

\*115. SHRI ATAL BIHARI  
VAJPAYEE:  
DR. LAXMINARAYAN  
PANDEYA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indians residing in Rwanda and Burundi before ethnic violence broke out in these countries in March, 1994;

(b) the number of Indians who have migrated from these countries since then;

(c) the present number of Indians living there;

(d) the assistance rendered by the Government /Indian diplomatic missions in these countries to the Indians who have migrated and those who are still living there;

(e) whether there have been casualties among Indian families in the course of ethnic violence; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED) : (a) The number of Indians residing in Rwanda and Burundi

before the ethnic violence broke out in Rwanda on 6th April, 1994 was about 300 in each country.

(b) As the violence broke out only in Rwanda and not in Burundi, there has been no migration of Indians from Burundi. All the Indians except two nuns of the Missionary of Charity who were unwilling to abandon the large number of Rwandan orphans in their charge, migrated from Rwanda.

(c) About 300 in Burundi and 2 in Rwanda.

(d) As regards Rwanda, Indian High Commission in Kampala which is in concurrent charge of Rwanda managed to get the members of the Indian community evacuated safely to the neighbouring country Burundi and elsewhere with the assistance of friendly countries — United States, France and Belgium. The High Commission of India in Kampala and Nairobi provided necessary consular services to the evacuees. The Indian association in Burundi with which our High Commission in Kampala maintained close contacts, rendered necessary assistance to the Indian evacuees who first went to Burundi from Rwanda. The two Indian nuns who have remained in Rwanda throughout the crisis are reported to be safe. High Commission of India, Kampala has remained in constant touch with the Indian community in Burundi with a view to monitor their security and other interests.

(e) None

(f) Question does not arise.

#### **Telephones by AT and T**

\*116 SHRI SUDHIR SAWANT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the AT & T has submitted a proposal to the Foreign Investment Promotion Board to provide telephones on demand in seventy one cities and 1100 rural areas in India within 18-24 months;

(b) if so, whether the proposal has been scrutinised by the Board and approval granted; and

(c) if not, the time by which the approval is likely to be granted?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes Sir.

(b) No Sir.

(c) The proposal will be considered alongwith other such proposals after the guidelines for entry of private operators in basic telecom services have been finalised.

#### **Visit of Slovak P.M.**

\*117. SHRI Ś.B. SIDNAL:  
SHRI MANORANJAN  
BHAKTA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Prime Minister of Slovak visited India recently;

(b) if so, the bilateral and multilateral issues that figured in his talks with the Indian leaders and the outcome thereof;

(c) whether any agreements have been signed during the visit; and

(d) if so, the broad details thereof?

THE MINISTER OF STATE IN THE

MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHED) : (a) Yes Sir. Mr. Jozef Moravcik, Prime Minister of Slovak Republic paid an official visit to India on 7-8 July, 1994.

(b) to (d); Statement is attached.

### STATEMENT

Prime Minister Moravcik called on President and Vice-President. He had a meeting with Prime Minister in which Minister and senior officials from both sides were present. MoS (EA) Shri Salman Khurshid called on the Slovak Prime Minister.

Bilateral and international issues of mutual interest figured in his talks with Indian leaders. On the bilateral side, both sides noted that India and the former Czechoslovakia had enjoyed a close and multi-faceted relationship in various fields and that Czechoslovakia had been a significant trading and economic partner for India. The need for India and the Slovak Republic to revive and strengthen bilateral cooperation in the economic, science and technology, cultural, defence and other fields was stressed. Steps were taken to operationalise the Joint Committee on economic and commercial cooperation, and the need to establish a Joint Business Council was emphasized. Consular issues were also discussed. It was agreed that arrangements would be made for issuance of Visas without charging any visa fees, and for visa free travel to India of holders of Slovak diplomatic/official passports.

The Slovak Prime Minister was briefed on the Kashmir issue. The Slovak side reiterated that on the Kashmir issue it favours the bilateral approach without the internationalisation of the issue. The Slovak Prime Minister briefed us on their percep-

tions of developments in their neighbourhood and in Europe in general as also on the internal situation in the Slovak Republic.

A Protocol on Foreign Office Consultations and an MOU on cooperation in Science and Technology were signed on July 7, 1994. An MOU was also signed on the Joint Committee on economic and commercial cooperation (which is envisaged to be set up under the Trade and Payments Agreement concluded with the Slovak Republic in May 1993). Separately, the Confederation of Indian Industry and the Union of Slovak Industry signed an MOU.

The Protocol for Consultations between the Ministry of External Affairs of India and the Ministry of Foreign Affairs of the Slovak Republic provides for bilateral consultations on bilateral, regional and global issues at the level of Ministers, senior officials, delegations to the UN and other international fora, Embassies and Consulates in third countries.

The MOU on Cooperation in Science and Technology seeks to develop bilateral interaction in this sphere through joint research projects and studies; organisation and participation in joint scientific conferences, symposia, workshops and exhibitions; exchange of scientific and technical information and documentation; and, common use of R&D facilities and scientific equipment. It also envisages promotion of cooperation between scientific and research institutions. It is also proposed to sign an Agreement on cooperation in S&T in the future.

The MOU on the Joint Committee on economic and commercial Cooperation provides that the Joint Committee shall be chaired by Commerce Secretary on the Indian side and the State Secretary for

Economical Strategy, Trade and Tourism of the Ministry of Economy from the Slovak side. The composition of the Joint Committee and of its Working Groups is to be decided through mutual consultations. The first meeting of the Joint Committee is proposed to be held in New Delhi/Bratislava in December 1994.

The MOU signed between CII and the Union of Slovak Industry provides for facilitating and encouraging contacts between the business communities in the two countries by supporting activities such as exchange of economic and commercial information, seminars and conferences and promoting trade fairs and exhibitions.

#### **Crude Oil from K.G. Basin**

\*118. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the job of developing and extracting crude oil from K.G. basin has been entrusted to any private sector company;

b) if so, the details and terms and conditions of the agreement;

(c) whether the Government propose to hand over this task to any of the existing public sector oil companies; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Government has so far approved the award of contract for development of Ravva field to a consortium of companies consisting of Command Petro-

leum, Australia, Videocon International, India and Marubeni Corporation, Japan.

(b) The salient terms and conditions of the contract are given below:

The Ravva field is to be developed by the consortium in joint venture with ONGC under production sharing arrangements, with statutory levies like royalty and cess being payable.

(c) and (d). ONGC would be taking a 40% participating interest in the development of the Ravva field with equal Management rights.

#### **Visit of Chinese Vice-Premier**

\*119. SHRI UDAYSINGRAAO GAIKWAD:  
SHRIMATI SUMITRA MAHAJAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Chinese Vice-Premier and Foreign Minister visited India recently:

(b) if so, details thereof and the objectives of this visit:

(c) whether the issue of bilateral interest were discussed:

(d) if so, details thereof:

(e) whether any agreements were reached during the visit: and

(f) if so, the salient features of each of these agreements?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI



**SALMAN KHURSHEED) :** (a) to (f). The Chinese Vice Premier and Foreign Minister, Qian Qichen, visited India from July 17-19, 1994 at the invitation of the Government of India. During the visit he called on the President and the Prime Minister. He also had meetings with the Commerce Minister, Finance Minister, Minister of State for External Affairs and the Minister of State in Prime Minister's Office. The visit continued the high level political dialogue between the two countries and provided a useful opportunity for a detailed exchange of views on various subjects of mutual interest.

During the visit the two sides discussed a wide range of issues including improvement and consolidation of bilateral relations, implementation of the Border Peace and Tranquillity Agreement signed during the Prime Minister's visit to China in September, 1993, the further development of trade, economic and other ties, the international situation and India-China cooperation in multi-lateral and international fora.

The two sides reviewed developments in India-China relations since Prime Minister Rajiv Gandhi's visit to China in 1988 and expressed happiness at the progress and forward movement. Both sides felt that the process of continuous improvement of India-China relations should continue while differences are gradually resolved. The development of economic and trade linkages would contribute meaningfully to this process. Direct contacts between business enterprises of the two countries would lead to the identification of new joint ventures and opportunities for economic cooperation. It was agreed to hasten finalisation of agreements for direct shipping and banking links. During the visit an Agreement on Avoidance of Double Taxation was signed. The Agreement is expected to facilitate investment and technology flows between the

two countries.

During discussions, the two sides stressed the importance of implementation of Border Peace and Tranquillity Agreement and agreed to work towards turning the India-China border areas into areas of friendship and to open further points for border trade between the two countries. The Chinese side reiterated its stand that the Kashmir question should be resolved by patient dialogue between the parties concerned namely India and Pakistan.

The visit provided a useful opportunity for detailed exchange of views where both countries have expressed their determination to continue positive developments in India-China relations so as to establish mature, stable and long-term relations between India and China.

### **MTNL Proposals**

\*120 **SHRI SANDIPAN BHAGWAN THORAT :** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Mahanagar Telephone Nigam Limited has submitted E-Mail proposal to the Government for approval;

(b) if so, the details thereof;

(c) the reaction of the Government to the proposal; and

(d) the other proposals submitted by MTNL to serve the growing communication needs of the people more effectively and to augment its revenue?

**THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM)** (a) No, Sir..

(b) and (c). Does not arise.

[Translation]

(d) MTNL has not submitted any proposal for new services. However, MTNL has drawn up a plan for easy availability of telephones by 1995. The plan envisages release of 6 lakh new telephones as against current target of 4 lakh telephones and will require a capital outlay of Rs. 1357.04 crores against Rs. 986 crores already approved.

### **Tonnage of Ships**

1067. SHRI SANAT KUMAR MANDAL: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether New Tonnage Measurement Rule based on an international convention have come into force recently;

(b) if so, the details thereof; and

(c) the effect of these new rules on the shipping industry? •

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) Based on an International Convention which came into force on 18th July, 1982, Merchant Shipping (Tonnage Measurement of Ships) Rules, 1987 were made operative in May, 1987 for ships built on or after 18th July, 1982 and for all other ships these rules became effective from 18th July, 1994.

(c) These rules will increase/decrease the existing tonnage of the ships marginally depending upon type of ships entailing corresponding increase/decrease in expenses relating to port dues and other port related expenses.

### **Coal Supply to Barauni Thermal Power Station**

1068. SHRI LALIT ORAON : Will the Minister of Power be pleased to state:

(a) whether the Union Government have received complaints about the loss suffered by the Barauni Thermal Power Station due to supply of sub standard Coal;

(b) if so, the details of the damage caused to the machines and loss suffered in terms of Power generation; and

(c) the action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) (a) to (c). As per the monthly coal quality data received from power station and analysed by CEA the overall calorific value (grade) of coal being received at Barauni power station is as per its design requirement. However, there have been some complaints about receipt of extraneous materials like stone and oversized coal. These complaints are looked into by the coal companies.

[English]

### **Setting up of Food Processing Units**

1069. SHRI RAM KAPSE : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of the proposals received for setting up of Food Processing Industries in Gujarat and Maharashtra during the last

three years;

(d) if so, the details thereof?

(b) the time by which these proposals are likely to be cleared;

(c) whether proposals for foreign investment in this Sector have also been received; and

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) to (d). Details of proposals received for setting up of Food Processing Industries in Gujarat and Maharashtra during the last 3 years are given in the statement enclosed.

### STATEMENT

	Gujarat	Maharashtra
Industrial Entrepreneur Memoranda filed upto June, 1994.	191	371
Envisaged investment in Industrial Entrepreneur Memoranda (Rs. in Crores)	2946	8118
Approval for joint Ventures/Foreign Collaborations/setting up of 100% Export Oriented Units (Nos.)	16	48
Foreign Investment envisaged (Rs. in Lakhs)	712.80	8465

[Translation]

### Power Shortage in Bihar

1070. SHRI LAL BABU RAI : Will the Minister of POWER be pleased to state:

(a) the extent of power shortage in Bihar at present and the annual transmission losses; and

(b) whether the Union Government propose to provide any assistance to minimise transmission losses and to modernise transmission system in the State?

MINISTRY OF POWER (SHRI P.V. RANGAYANAIIDU) (a) The details of power shortages and the transmission losses in Bihar at present are given in the statement enclosed.

(b) Central Electricity Authority have advised State Electricity Boards/Electricity Departments to improve their transmission and distribution systems through short and long term measures, install capacitors for reactive power compensation, carry out energy audit to identify elements responsible for high losses and take suitable measures for reduction of Transmission and Distribution losses. According to the guidelines issued in this connection, power

THE MINISTER OF STATE IN THE

utilities were advised to conduct pilot studies to evolve optimum parameters for loading of different size of conductors, length of lines, distribution, transformation capacities. They were also advised to formulate system improvement schemes. As power distribution falls within the purview of State Electricity Boards/State Government, the power utilities have to arrange financial resources for modernisation of their power systems.

#### STATEMENT

(1) Details of the power shortage in Bihar during June- 1994:-

(All figures in MU net)	
	June 94
Requirement	750
Availability	471
Deficit	279(37.2%)

(2) Details of Transmission and Distribution losses in Bihar during the last three years:

Bihar	
1990-91	16.47%
1991-92	18.31%
1992-93	17.15%

[English]

#### Production of Benzene

1071. SHRI P.C. THOMAS : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the production of Benzene

in Cochin refineries has increased;

(b) if so, the development activities taken up in Cochin Refineries Limited in this regard;

(c) whether the marketing of Benzene has become profitable and whether the same is proposed to be exported; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) to (d). During 1992-93, production of Benzene at Cochin Refineries Limited was 61,519 MT and 43,684 MT in 1993-94. Benzene is a free trade product and its production is governed by market forces. During 1993-94, there was a slump in the international market leading to slow price and thus export is not presently profitable.

[Translation]

#### LPG Agencies

1072. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to allocate more LPG agencies in Bihar; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAP. SATISH KUMAR SHARMA) : (a) and (b). 29 LPG distributorships have been included for Bihar in the current LPG Marketing Plan 1992-94. Selection of distributors for the locations included in the Marketing Plan is currently underway through

the Oil Selection Board Bihar.

### Post Offices in U.P.

1073. SHRI HARIKEWAL PRASAD:  
Will the Minister of COMMUNICATIONS be  
pleased to state the number of the new  
branch Post offices sanctioned and actually  
opened in Uttar Pradesh during 1993-94  
and proposed to be provided during 1994-  
95, year-wise and district-wise?

THE MINISTER OF STATE OF THE  
MINISTRY OF COMMUNICATIONS (SHRI  
SUKH RAM)

The district-wise number of new extra  
departmental branch post offices sanctioned  
and opened in Uttar Pradesh during 1993-  
94 is given in the statement enclosed. The  
target for opening of post offices under  
Annual Plan 1994-95 has not yet been  
finalised.

### STATEMENT

Details of the number of new Extra  
Departmental Branch Post Offices  
sanctioned/opened in Uttar Pradesh  
during 1993-94, district-wise.

<i>Sl. Name of District</i>	<i>No. of Branch post offices.</i>
1. Agra	1
2. Aligarh	1
3. Allahabad	4
4. Almorah	2
5. Azamgarh	1
6. Badaun	2

7. Bahraich	2
8. Ballia	2
9. Barabanki	9
10. Basti	2
11. Bijnore	2
12. Bareilly	1
13. Chamoli	1
14. Deoria	1
15. Faizabad	4
16. Farrukhabad	1
17. Fatehpur	2
18. Ghazipur	2
19. Ghaziabad	3
20. Gonda	5
21. Gorakhpur	4
22. Jaunpur	3
23. Kanpur	4
24. Kheri	2
25. Lucknow	4
26. Mainpuri	1
27. Mirzapur	3
28. Moradabad	2
29. Muzzaffamagar	1

59	Written Answers	AUGUST 1, 1994	Written Answers	60
30.	Pratapgarh	1	(b) the latest position of waiting list in the State, districtwise; and	
31.	Pithoragarh	4	(c) the number of new telephone connections proposed to be sanctioned during the 1994-95?	
32.	Pauri	1	THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Sir, The category-wise telephone connections sanctioned during the period 01.01.1994 to 30.06.1994 are as under :-	
33.	Raebareli	4		
34.	Sitapur	2		
35.	Sultanpur	3		
36.	Tehri	4		
37.	Tribalkheri	2	OYT	- 9462
38.	Unnao	1	N-OYT(S)	- 5810
39.	Varanasi	1	N-OYT(G)	- 47826
Total		95	TOTAL	- 63098

### Telephone Connections in Rajasthan

1074. PROF. RASA SINGH RAWAT :  
Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telephones sanctioned category-wise in Rajasthan during the last six months;

(b) The district—wise details of the waiting list as on 30.06.1994 are as per the statement enclosed.

(c) The number of new telephone connections proposed to be sanctioned during 1994-95 are 1,00,000 (one lakh) subject to the availability of required resources which includes leasing equipment to the extent 60,000 lines capacity.

## STATEMENT

DISTRICT-WISE DETAILS OF WAITING LIST AS ON 08.06.1994.

Sl. NO.	Name of District	OYT	WAITING LIST		
			NDYT(S)	NOYT(G)	TOTAL
1.	Almer	100	442	10317	10859
2.	Alwar	0	74	5615	5689
3.	Banswara	0	26	956	982
4.	Baran	0	3	317	320
5.	Barmer	9	52	1913	1974
6.	Bharatpur	6	8	1487	1501
7.	Bhilwara	47	42	4428	4517
8.	Bikaner	45	380	6616	7041
9.	Bundi	0	17	638	655

Sl. NO.	Name of District	OVT	WAITING LIST		
			NDYT(S)	NOYT(G)	TOTAL
10.	Chittaurgarh	1	20	854	875
11.	Churu	3	12	2250	2265
12.	Dausa	0	0	1449	1449
13.	Dhaulpur	1	0	254	255
14.	Dungarpur	0	2	419	421
15.	Jaipur	1248	2649	67029	70926
16.	Jaisalmer	12	8	278	298
17.	Jalore	2	4	907	913
18.	Jhalwar	1	1	343	345
19.	Jhunjhunu	7	11	2410	2428
20.	Jodhpur	43	840	14154	15037
21.	Kota	0	167	10663	10830



Sl. NO.	Name of District	OYT	WAITING LIST		
			NDYT(S)	NOYT(G)	TOTAL
22.	Nagaur	36	91	3697	3824
23.	Pali	1	5	3648	3654
24.	Rajsamand	4	0	408	412
25.	Sawai Madhopur	1	27	1684	1712
26.	Sikar	6	40	3859	3905
27.	Sirohi	15	4	989	1008
28.	Sriganganagar	29	41	6593	6663
29.	Tonk	0	5	259	264
30	Udaipur	247	283	12815	13345
TOTAL		1864	5254	167249	174367

[English]

### Telephone Lines in Delhi and Bombay

1075. SHRI BAPUHARI CHAURE : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any plan has been chalked out to add more telephones lines in Delhi and Bombay; and

(b) if so, the details thereof and the amount sanctioned for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) Yes Sir.

(b) A target of providing four lakh new telephone connections has been fixed for Delhi and Bombay in the Annual Plan 1994-95 and an outlay of Rs. 986/- crores has been earmarked for this purpose. Efforts are also being made however to lease additional switching equipment for reducing the backlog of waiting list.

[Translation]

### Disputed cases of Telephone Bills in Guajrat

1076. SHRI N.J. RATHWA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of disputes relating to cases of telephone bills pending with Consumer Protection Forum in Gujrat;

(b) the estimated loss suffered by the Government on this account; and

(c) the steps taken by the Government

to settle these cases at the earliest?

THE MINISTER OF STATE OF THE MINISTRY COMMUNICATIONS (SHRI SUKH RAM) (a) to (c). The information is being collected and the same will be laid on the Table of the House.

### Production of Refined Steel

1077. SHRI SURENDRAPAL PATHAK : Will the Minister of STEEL be pleased to state:

(a) the total production of refined steel in the country with the corresponding plan target during 1993-94;

(b) whether the demand for refined steel has decreased in the last three years; and

(c) if so, reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHREE SONTOSH MOHAN DEV): (a) As against the anticipated production of 17.24 million tonnes, the production of finished steel during 1993-94 was about 15.13 million tonnes.

(b) No, Sir. The apparent consumption of finished steel has been increasing during the last 3 years as shown below:

Year	APPARENT CONSUMPTION IN MILLION TONNES
1991-92	14.84
1992-93	15.00
1993-94	15.17

(c) Does not arise.

[English]

**Capacity Utilisation of I.T.I.**

1078. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there has been under utilisation of installed production capacity in Indian Telephone Industries (ITI);

(b) if so, the details of actual production during the last three years, year-wise and unit-wise; and

(c) the steps taken to ensure full

utilisation of installed capacity of ITI units and to strengthen and modernise them?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHLRAM): (a) Overall, till last year there has been no underutilisation of capacities but during the current year, mainly due to competition, ITI Ltd. in four of its units viz. Rai Bareilly, Naini, Electronic City Unit and Bangalore is finding it difficult to get sufficient orders.

(b) Details of actual production during the last three years, year-wise and unit-wise is as under:

Unit	Target		Actual		Target		Actual		Target		Actual	
	(1991-92)		(1991-92)		(1992-93)		(1992-93)		1993-94		1993-94	
Bangalore Electronic City unit Bangalore	276	345	276	345	495	456	495	456	467	352	467	352
	74	84	74	84	122	156	122	156	182	173	182	173
Naini	176	177	176	177	215	300	215	300	218	284	218	284
Rae Bareilly	84	115	84	115	137	161	137	161	180	130	180	130
Mankapur	319	291	319	291	280	317	280	317	318	390	318	390
Palghat	83	84	83	84	106	105	106	105	146	160	146	160
Srinagar	3	1	3	1	2	1	2	1	1	1	1	1
I & M and others	-	17	-	17	-	26	-	26	8	30	8	30
Grand Total	1015	1114	1015	1114	1357	1522	1357	1522	1520	1520	1520	1520

(c) With a view to remain a profit making company as also to utilise its infrastructure optimally apart from upgradation of technologies, improving quality to international standards, adopting virous cost reduction measures diversifying the activities to networks, value added services and operating the Telecom services, the Ministry has taken a policy decision that 30 % of the Total products/equipments are being procured from our own Public Sector Undertakings without any concession in respect of price, quality or supply schedule.

### **Diplomatic Personnel**

1079. SHRI HARADHAN ROY : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of diplomatic personnel in US embassy and consulates in India;

(b) whether this number exceeds of diplomatic personnel in Indian missions in the US;

(c) if so, the details thereof;

(d) whether terms and conditions for the local recruitment of Indian personnel by the foreign missions in India are subject to Indian labour laws; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) 136.

(b) and (c). Yes, Sir, Against 136 diplomatic personnel mentioned at (a) above, we have 68 diplomatic personnel in Indian Missions in the U.S. The number is based on functional requirements of each country.

(d) and (e). Under the Vienna Convention on Diplomatic Relations, 1961, Diplomatic Missions are expected to respect the local laws and regulations of the host country. In 1975 and subsequently in 1988 all foreign diplomatic missions in India were provided with a copy of Model Contract

which contained the terms and conditions of employment which the diplomatic missions might enter into with their Indian employees in order to ensure that both sides were aware of their rights and obligations. However, the terms and conditions mentioned in the Model Contract are suggestive in nature and the Missions are at liberty to offer enhanced benefits if they so desire.

### **Supply of Crude Oil by Iran**

1080. SHRI GURUDAS KAMAT : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have decided not to accept Iran's offer to enhance the supply of crude;

(b) if so, the reasons therefor;

(c) whether the terms and conditions of the agreement with Iran relating to supply of crude have been violated by that country; and

(d) if so, the details therefor and reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAP. SATISH KUMAR SHARMA) : (a) and (b). The import of crude oil from Iran will depend upon a number of factors like volume of indigenous crude production, prevailing international prices, absorption in the refineries etc.

(c) and (d). National Iranian Oil Company (NIOC), Iran has fulfilled its contractual obligations to supply crude oil during June, 1993 - May, 1994, as per agreed terms.

### **Dealership of Petroleum Products in Kerala**

1081. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal to

appoint distributors for petroleum products in Kerala during 1994-95;

(b) if so, the details thereof;

(c) the number of distributors appointed during 1993-94; and

(d) the total number of agencies presently functioning in the State?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The number of dealerships/distributorships included in the current Marketing Plan for Kerala is as under:

---

Petrol/Diesel outlets	-	38
LPG distributorships	-	14
SKO/LDO dealerships	-	4

---

Selection of dealers/distributors is made through the Oil Selection Boards. It takes about 1-2 years for commissioning of a dealership/distributorship from the date of advertisement. Selection process is under-way.

(c) During the year 1993-94, there was a net addition of 13 Retail Outlets, 2 LPG distributorships and 1 Kerosene dealership in Kerala.

(d) The number of dealerships/distributorships in Kerala as on 1-4-1994 was as under:

---

Petrol/Diesel Outlets	-	713
LPG distributorship	-	174
SKO/LDO dealerships	-	232

---

### **Indian Armed Forces Personnel in Foreign Jails**

1082. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indian armed forces personnel languishing in the Pakistani jails and in the jails of other countries and since when they are languishing there and the steps taken/proposed to be taken by the Government to get these personnel released/freed from these jails, country-wise;

(b) whether the Government are looking after the families of these personnel; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (c). According to available information, at present 54 missing Indian defence personnel are believed to be in custody in Pakistan. Our defence personnel have been missing since the 1986 and 1971 conflicts. There are no Indian armed forces personnel in custody in other countries.

While Government have extended facilities to families of specified categories of prisoners, the question of the early release and repatriation of all Indian defence personnel under detention in Pakistan has repeatedly been taken up with the Government of Pakistan. These efforts continue. The Government of Pakistan, however, maintains that there are no Indian defence personnel in its custody.

[Translation]

**Complaints on Indian Employees in  
Indian Missions**

1083. SHRI VISHWANATH  
SHASTRI : Will the Minister of EXTERNAL  
AFFAIRS be pleased to state:

(a) whether the Government have received any complaints against the employees/diplomats working in Indian Missions in foreign countries during the last three years;

(b) if so, the details thereof, country-wise;

(c) whether the Government have conducted any enquiry on these complaints; and

(d) if so, the number of employees found guilty and the action taken against them?

THE MINISTER OF STATE IN THE  
MINISTRY OF EXTERNAL AFFAIRS (SHRI  
R.L. BHATIA) : (a) Yes, Sir.

(b) Statement-I is attached

(c) Yes, Sir.

(d) Statement-II is attached.

## STATEMENT-I

*Country-wise break-up of complaints received against Employees/Diplomats in Indian Missions*

	Year-1991	Year-1992	Year-1993
Argentina	: 1	Czechoslovakia: 1	: Algeria 1
Brazil	: 1	Kenya : 1	: Austria 1
Czechoslovakia	: 1	Kuwait : 1	: Bhutan 1
Germany	: 1	Malta : 1	: Chile 1
Hong Kong	: 2	Mexico : 1	: Germany 1
Tunisia	: 1	Netherlands : 1	: Hong Kong 1
U.A.E.	: 1	Russia : 1	: Japan 1
U.S.A.	: 3	Singapore : 2	: Mauritius 1



Yemen	:	1	Sri Lanka	:	2	New Zealand	:	1
Yugoslavia	:	1	Turkey	:	1	Saudi Arabia	:	1
			U.A.E.	:	1	U.A.E.	:	1
			U.S.A.	:	3	U.S.A.	:	1
						Zambia	:	1
TOTAL		13			16			15

## STATEMENT-II

## NUMBER OF EMPLOYEES FOUND GUILTY AND ACTION TAKEN AGAINST THEM

1.	No of employees found guilty Year 1991	:	6		Year 1992	:	6		Year 1993	:	8
(a)	No. of employees against whom departmental proceeding are continuing:-										
	Year-1991	:	2		Year-1992	:	5		Year-1993	:	4
(b)	No. of employees on whom penalties have already been imposed:-										
	Year-1991	:	2		Year-1992	:	1		Year-1993	:	4
2.	No. of employees against whom charges were dropped charges were found to lack substances:-										
	Year-1991	:	7		Year-1992	:	10		Year-1993	:	7
	Total of (1) and (2) above.	:	13			:	16			:	15

[English]

**Steamer Service Between Mumbai and Konkan, Maharashtra**

1084. SHRI RAM NAIK : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether steamer service between Mumbai and Konkan area of Maharashtra has since been stopped;

(b) if so, since when; and

(c) the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c). The Passenger Shipping Service has been stopped since May, 1988 as the Shipping Corporation of India incurred heavy losses which could not be subsidized either by the Central Government or the State Governments of Maharashtra and Goa who used to be co-partners in running this service.

**Electronic Mail Service**

1085. SHRI AMAL DATTA : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Electronic Mail Service has been started in certain areas;

(b) if so, the details thereof;

(c) whether any publicity has been given for enrolling subscribers;

(d) if so, the details thereof;

(e) the present number of subscribers; and

(f) the charges prescribed for rendering Electronic Mail Service?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes Sir. Four Indian Companies have been licensed to Operate Electronic Mail Service. The Licensees can provide the service anywhere in the country. The licensees have to provide the service in atleast 5 service areas within one year of signing the licence.

(b) As per Statement-I attached.

(c) to (e). Service providers are responsible for publicity and for enrolling subscribers. They have been given one year's time to start the service from the date of signing the license agreement.

(f) Licence fee and Ceiling tariff fixed by the Department of Telecom are given in the enclosed statement-II

## STATEMENT -1

Sl. No.	Name of the Party & Regd. Office	Date of Signing Licence Agreement
1.	M/s. ICNET "Sorrento" 6, Lattice Bridge Road, Adyar, Madras - 600 020.	07.01.1994
2.	M/s. Dataline Research Technologies (India) Ltd. 31A, Noble Chamber, 4th Floor, Janmabhoomi Marg, Fort, Bombay - 400 001.	11.05.1994
3.	M/s. Datapro Information Technology Pvt. Ltd. EL-21, Electronic Zone, MIDC Bhosari, Pune - 411 026	03.06.1994
4.	M/s. Wipro Infotech Ltd., 88, MG Road, Bangalore - 560 001.	21.07.1994

## STATEMENT - II

## CEILING TARRIF

1.	Initial registration (One time)	-	Rs.1000/- (Rupees one thousand only)
2.	Rental	-	Rs. 4200/-p.a.(including software) for mail box of 500 KBS
3.	System utilisation charges	-	Rs.2/-per express (message of 2500 Bytes)
5.	Connect Time Charges Via PSTN/PAD/PSPDN	-	Re.1/- per minute
	Via Telex	-	Re.1/-per minute
	Delivery to E-Mail	-	Only BTF
	Delivery to FAX number	-	BTF plus Rs.15/- per page. Fax conversion charges plus call charges payable to DoT
	Delivery to telex number	-	BIF plus Rs.1/- per 400 characters as telex conversion charges plus actual call charges payable to DoT.
	Non delivery notification	-	Free
	Transmit confirmation	-	Rs.1/- per message (optional)
	For international delivery	-	The above tariff plus actual cost payable to (Rs.2/- plus Rs.13/- = Rs. 15/- at present)
	Non delivery (notification)	-	Free
	Transmit confirmation (optional)	-	Rs.1/- per message

√SNL

6. Delivery options for recipient subscribers :

- |       |                                 |   |  |
|-------|---------------------------------|---|--|
| (i)   | Delivery Mail Box               | - | Local delivery - Free  |
| (ii)  | Delivery to Subscriber terminal | - | Outside the node - BTF plus actual call charges payable to DOT |
| (iii) | Change of option                | - | Rs.25/-  |

Rs. 4200/-

7. Security Deposit  
(non-interest bearing)

Licensee Modern Subscriber owned Rs.500/-

8. Installation and commissioning charges
- modem at subscriber and (one time charges)

Dial-up Rs.800/- and leased

9. Equipment (modem) Rental
- For leased. For dial up (Rs.5000/- p.a.  
Rs.2750/- p.a. (as per speeds upto 2.3 kbps)

Nil

10. Basic E-Mail user software

Already covered under charges  
for express message (item 4.)

11. Urgent delivery of E-Mail  
(Text/FAX/Telex)  
(to be delivered 2 hrs.)

Note :- The proposed ceiling tariff will be applicable for only those facilities which are provided by the licensee. Lic

Licence Fee Payable by Operators to DoT:

Minium Annual Licence Fee :

(a) For first & second year	:	Rs. Twenty five lakhs per year
(b) For third and fourth year	:	Rs. Thirty five lakhs per year
(c) For fifth year	:	Rs. Fifty Lakhs.

**Expansion of Haldia**

1086. SHRI SATYAGOPAL MISRA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) Whether the Government have taken steps for the expansion of Haldia Unit of I.O.C. ; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) and (b). Capacity of Haldia Refinery has already been increased from 2.5 MMTPA to 2.75 MMTPA by debottlenecking of existing facilities. The lube oil block of the refinery has also been expanded. The second phase of debottlenecking of crude distillation unit of Haldia Refinery by installing a prefractionator is currently under implementation by IOC at an estimated cost of Rs. 4.7 crores which will further increase the refinery capacity by 0.2 MMTPA, i.e. to a level of 2.95 MMTPA.

[Translation]

**Bus Service in Delhi**

1087. SHRI CHANDRESH PATEL : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have formulated a new scheme to operate bus services in Delhi under a uniform system and to provide additional facilities to the passengers particularly by D.T.C. ; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT

(SHRI JAGDISH TYTLER): (a) The Government of India have not formulated any such scheme. However, the Government of National Capital Territory of Delhi have informed that they have formulated a new scheme to operate bus services in Delhi under a uniform systems

(b) The Government of National Capital Territory of Delhi had entrusted to M/s Rail India Techno Economic Service (RITES) a study to suggest a rational and scientific bus route system for Delhi. The RITES in its recommendations suggested plying of DTC and private buses on routes in 40:60 ratio under unified time table. The Government of National Capital Territory of Delhi have informed that the reallocation of routes as recommended by the RITES for private buses will be made through a 'Draw of lots' to be held in August, 1994.

**Financial Assistance for Bypasses**

1088. SHRI N.J. RATHVA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Gujarat Government have sent proposals to the Union Government during 1993-94 and 1994-95 for providing financial assistance for construction of bypasses in the State;

(b) if so, the details thereof;

(c) the time by which the Union Government would allocate fund for the purpose to the State;

(d) the present situation of the construction of bypasses with the Central Assistance in Gujarat; and

(e) the time by which these works are likely to be completed?



THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (e). Presumably the Hon'ble Member is referring to bypasses on National Highway in Gujarat. All works including construction of bypasses thereon are the primary responsibility of the Union Government. Therefore, there is no question of financial assistance and no such proposal has been received from State Government.

### **Agreement with Myanmar on construction of a road**

1089. SHRI MANJAY LAL:  
SHRI RAM PRASAD SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Union Government have entered into a bilateral agreement with Myanmar for the construction of a road inside Myanmar territory with a view to facilitate border trade between the two countries;

(b) if so, the details thereof and the expenditure involved in the project;

(c) whether the construction work is proposed to be undertaken by Indian contractors or by Myanmar contractors; and

(d) the time by which the construction is likely to be started and the schedule for its completion?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). Government of India and Government of Myanmar have under consideration a proposal for the upgradation of an existing road in the Myanmar territory adjacent to the Indian

border. Estimates of expenditure involved are under finalisation at present.

(c) The above project is likely to be handled by an Indian agency with some support from local Myanmar parties.

(d) The time for commencement and completion of the project is under discussions between the two Governments.

### **Purchase of Arms by Pak**

1090. SHRI MAHESH KANODIA:  
SHRI BALRAJ PASSI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state;

(a) whether the Government are aware of purchase of arms by Pakistan much in excess of its legitimate requirements and its encouragement to terrorism through sea route; and

(b) if so, the reaction of the Government thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). Government are aware of Pakistan's continuing efforts to acquire sophisticated arms and equipment from various countries in the recent period.

We have reports that Pakistan has extended support to subversion and terrorism directed against India via the sea-route.

Our concern about the acquisition of arms by Pakistan disproportionate to its legitimate needs, have been conveyed to all concerned. Government constantly monitor all developments having a bearing on India's security and take necessary measures to safeguard it.

Government have strongly urged Pakistan on several occasions at all levels to stop its support to subversion and terrorism. Government have also apprised the international community of the dangers inherent in the support extended by Pakistan to terrorism. Government are firmly resolved to take all necessary measures to counter Pakistan's support to terrorism and to safeguard the unity and integrity of the nation.

[English]

### **Bronze and Copper Waste by NTPC**

1091. SHRI S.M. LALJAN BASHA : Will the Minister of POWER be pleased to state:

(a) whether the NTPC disposes huge quantities of bronze and copper waste every year from various power plants;

(b) whether any assessment has been made in this regard;

(c) if so, the details thereof; and

(d) the manner in which these wastes are being disposed of?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) (a). No Sir.

(b) to (d). Since copper and bronze scrap at power stations of National Thermal Power Corporation (NTPC) is generated only because of wear and tear and consequent replacement of parts of machinery/equipment, no estimate of the quantity of such waste/scrap generated is possible. NTPC follows a well-defined documented policy for disposal of scrap and the services of Metal Scrap and Trade Corporation (MSTC), a Government of India enterprise,

are also used for the purpose.

### **Fruit and Vegetable Processing Units**

1092. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state the details of funds earmarked for grant-in-aid and interest free loan scheme for fruit and vegetable processing units during 1994-95?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): Out of the outlay of Rs. 11.01 crores provided for the Fruit & Vegetable Processing sector during 1994-95, an amount of Rs. 9.01 crores is earmarked for provision of grant-in-aid and Rs. 2 crores as loan.

### **Foreign Firms in Food Processing Sector**

1093. SHRI GEORGE FERNANDES : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of multinationals those have entered the Food Processing Sector of the country during the last three years;

(b) whether any applications from multinationals for investment in his sector are lying pending with the Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) Under the new Industrial Policy of July 1991, Foreign Investment has been allowed in various sectors of Industry including Food Processing Sector. Names of the important

foreign companies which have been allowed to enter the Food Processing Sector are given in the statement enclosed.

(b) No, Sir.

(c) Does not arise.

#### STATEMENT

List of important Foreign Companies allowed to enter Food Processing Sector.

1. M/s Cadbury Ltd.
2. M/s Coca Cola (South Asia Holdings)
3. M/s Mars Inc.
4. M/s Wrigley Co. U.S.A.
5. M/s Perfetti SPA, Italy
6. M/s Pepsico Inc.
7. M/s KFC
8. M/s Pizza Hut International.
9. M/s Food Engg. Services
10. M/s Mc Donald Corpn.
11. M/s Ovotec International
12. M/s Dalsem Veciap b.v., Holland
13. M/s I.B.S. SRL, Italy.
14. M/s Monterey Mushroom
15. M/s Tropical Foods Engg.
16. M/s Dohlar Gmbh, Germany

17. M/s I.T.A. , SRL
18. M/s Unipektin, Switzerland
19. M/s Turatti, Italy.
20. M/s Haegens of Holland
21. M/s Poupon & Reitzel Industries, Switzerland
22. M/s Krupp, Germany
23. M/s Shinto Bussan
24. M/s Valio Engg. Ltd.
25. M/s Nestle SA, Switzerland
26. M/s Agrolimen SA, Spain
27. M/s Hartford (Thailand) Co. Ltd.
28. M/s Iceland Fishing Co. Ltd.
29. M/s Ockean Estonian Fishing Jt. Stock Company
30. M/s Ting Tai International Co. Ltd.
31. M/s Silver Oceanic Co. Ltd.
32. M/s Garlsberg International
33. M/s Danbrew A/S, Denmark
34. M/s Heninger Brau, Germany
35. M/s Fosters Brewing Group

#### Minister's visit to Nepal

1094. SHRI MANORANJAN BHAKTA :  
Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Minister of State in the Prime Minister's Office visited Nepal recently;

(b) if so, the outcome of the visit;

(c) whether any agreements were signed during the visit; and

(d) if so, the salient features of each of the agreement?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a). Yes, Sir.

(b) Shri Bhuvnesh Chaturvedi, Minister of State in the Prime Minister's Office, visited Nepal on 18-20 June 1994, as Prime Minister's representative at the laying of the foundation stone of the Janakpur Yatri Niwas on 19 June, 1994. The Yatri Niwas is being built by the Tirupati Devasthanam.

(c) No, Sir.

(d) Does not arise.

[Translation]

### **Assassination of Indians in US**

1095. SHRI ARVIND TRIVEDI : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indians assassinated in U.S.A. during the last three months;

(b) the reasons for the assassinations;

(c) whether the Government have approached the U.S. Government to provide security to the Indians residing in U.S. ; and

(d) if so, the details thereof and if not,

the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Nil.

(b) to (d). Does not arise.

### **Theft of Electricity**

1096. SHRI SURAJBHANU SOLANKI : Will the Minister of POWER be pleased to state:

(a) whether the Government propose to bring a legislation to amend Indian Electricity Act, 1910 and Electricity (Supply) Act, 1948 so as to check the theft of electricity;

(b) if so, the main features of the said proposal; and

(c) the time by which this legislation is likely to be presented before the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) (a) No, Sir.

(b) and (c). Do not arise.

[English]

### **Telecom Components**

1097. SHRIMATI SUSHEELA GOPALAN :  
SHRI SUBRATA MUKHERJEE :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether telecom components including switches manufactured by Indian

Companies are cheaper and suitable for country's climate than the imported ones;

(b) whether indigeneoustelecom component industry has approached the Government in this regard; and

(c) if so, the details thereof and the response of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Both indigenous and imported Telecom Switches and other equipments are generally found to meet the climatic test requirements specified by the Department of Telecom. The Department purchases these equipments based on open tenders.

(b) No such representation has been received in the Department of Telecom.

(c) Does not arise in view of (b) above.

[Translation]

#### Foreign Investment in Telecom Sector

1098. SHRI BALRAJ PASSI;  
DR. RAMESH CHAND  
TOMAR;  
DR. RAM KRISHNA  
KUSUMARIA;  
SHRI LOKANATH  
CHOUDHURY;  
SHRIMATI DIPIKA H.  
TOPIWALA;  
SHRI: MANORANJAN SUR;  
SHRI R. SURENDER REDDY;

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any representations have

been received by the Union Government opposing the decision of the Government to allow foreign and multinational companies to have 51 percent or more equity share in telecom sector ;

(b) if so, the details thereof:

(c) reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) No, Sir.

(b) and (c). Does not arise in view of reply to (a) above.

#### Complaints against LPG Distributors

1099. DR. AMRITLAL KALIDAS PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of LPG distributors in Gujarat against whom various types of complaints have been lodged by the consumers during the last three years; and

(b) the details of complaints and the action taken by the Government in such cases?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAP. SATISH KUMAR SHARMA): (a) Number of LPG distributors against whom complaints have been lodged during the last three years is as under :

	<i>No. of distributors</i>	<i>No. of complaints</i>
1991-92	28	33
1992-93	13	16
1993-94	3	4

(b) The complaints included delay in refill supply, overcharging and delay in release of connections. In all cases, complaints have been investigated. Wherever established, necessary and appropriate action has been taken against the erring distributors in line with the Marketing Discipline Guidelines.

### **Consumption of Kerosene in Bihar**

1100. SHRI RAM KRIPAL YADAV:  
SHRI LAL BABU RAI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the allocation and consumption of Kerosene in Bihar during 1993-94, month-wise;

(b) whether the Government are aware of the black-marketing of Kerosene in the State;

(c) if so, the number of complaints received in this regard during 1993-94 and

the action taken thereon;

(d) whether the Government propose to increase the present quota of Kerosene to Bihar; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) The monthwise allocation and consumption of kerosene in Bihar during 1993-94 are given in the enclosed statement.

(b) and (c) Complaints of black-marketing are received. However, the retail distribution of kerosene is controlled by State Governments who have been advised to rationalise their system of distribution and take steps for preventing diversion and black-marketing.

(d) and (e). A 9% increase over previous year 1993-94 amounting to 48145 MTs has been given to Bihar in allocation of kerosene during 1994-95.

## STATEMENT

## MONTH-WISE ALLOCATION AND CONSUMPTION OF KEROSENE IN BIHAR DURING 1993-94

Month	1993-94	
	Allocation	Consumption
April	37906	38070
May	37906	38082
June	37906	38236
July	39297	40068
August	41297	40493
September	47766	39752
October	45766	45403
November	46592	47918

(Figs in MT)

Month	1993-94	
	Allocation	Consumption
December	46592	44524
January	46592	48258
February	46592	47086
March	44375	44634
Total	518587	512524

The above includes 4000 MTs of Adhoc Allocation given to Bihar during August, 1993 and September, 1993 @ 2000 MTs per month.



[English]

**Foreign investment in Gujarat**

1101. DR. K.D. JESWANI : Will the Minister of POWER be pleased to state:

(a) whether some foreign power companies have submitted any proposal to invest in setting up coal-based thermal power plants in Gujarat; and

(b) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V.RANGAYYA NAIDU) (a) No, Sir.

(b) Does not arise.

**Gas-based Industries in Tripura**

1102. SHRI HANNAN MOLLAH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to set up gas-based industries in Tripura;

(b) if so, the details thereof; and

(c) if not, the reason therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) to (c). An allocation of 0.75 MMSCMD of gas has been made for a power plant to be set up by NEEPCO at Ramchandra Nagar.

**Balasore-Kharagpur O.T. Road**

1103. DR. KARTIKESWAR PATRA : Will the Minister of SURFACE TRANSPORT

be pleased to state:

(a) whether any survey has been conducted to study the condition of the O.T. road from Balasore to Kharagpur;

(b) if so, the details thereof; and

(c) the action proposed to be taken thereon by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) to (c). The Government of India are primarily responsible for roads declared as National Highways. Road from Balasore to Kharagpur is a State Road and, therefore, the State Governments are responsible for its development.

**National Highways**

1104. SHRI HARIBHAI PATEL:  
SHRI MAHESH KANODIA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total length of National Highways in Gujarat and Maharashtra;

(b) the steps being taken for the development and maintenance of the National Highways in these States;

(c) the amount sought by the State Government of Gujarat for the development of its National Highways during the last three years and the corresponding amounts sanctioned by the Union Government;

(d) the proposal pending with the Government for the construction of highways and sub-roads in the State;

(e) whether the Government propose to fund these pending schemes; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) 4,549 km.

(b) The development and maintenance

of National Highways is a continuous process and works are undertaken depending upon inter-se-priority on all India basis, intensity of traffic and availability of funds.

(c) The amounts demanded and allotted to the Government of Gujarat for development of its National Highways during the last three years are as under:-

<i>Year</i>	<i>ORIGINAL WORKS</i>	
	<i>Amount Demanded</i>	<i>Amount Allotted (Rs. in Lakhs)</i>
1991-92	4579.16	4770.00
1992-93	8505.13	4650.00
1993-94	6734.96	6350.00

(d) to (f). Only one proposal regarding improvement of drainage of Ahmedabad bypass is pending which is under examination.

#### **Seminar on Panchsheel**

1105. SHRIMATI BIBHU KUMARI DEVI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a meeting of academicians and policy makers of India and China was held in New Delhi recently to discuss the viability of the Principles of Panchsheel;

(b) if so, the organiser of the meeting and the eminent persons who have participated in it ; and

(c) the outcome of the meeting?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) (a) A seminar on "Panchsheela and Global Diplomacy" was organised in New Delhi on June 27-28, 1994.

(b) The seminar was organised by the Institute of Defence Studies and Analyses and the Research and Information System for the Non-Aligned and other Developing Countries. The Prime Minister inaugurated the seminar whose participants included several leading scholars from China as well as distinguished Indian scholars and experts.

(c) The seminar provided a useful opportunity for Indian and Chinese scholars to exchange views on the contemporary relevance of Panchsheel.

### Telephone facility to freedom fighters

1106. SHRI BHUPINDER SINGH HOODA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to extend the concessional facilities of telephone available to freedom fighters, to the widows of the freedom fighters on the analogy of pension; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Sir, instructions already exist that the widows of Freedom Fighters who are in receipt of pension under Freedom Fighters Family Pension Scheme are eligible for one telephone connection under Non-OYT/SWS category subject to technical feasibility, at the place where they normally reside. As in the case of Freedom Fighters, no installation fee would be charged from the widows and they would be charged from only half the normal rental. The Registration fee as applicable to Non-OYT categories, would however, be charged.

(b) Does not arise in view of (a) above.

### Migration of Indians to Germany

1107. KUMARI SUSHILA TIRIYA:  
SHRI GURUDAS KAMAT:

Will the Minister of External Affairs be pleased to state :

(a) whether several Indians are migrating to Germany through fraudulent marriages;

(b) the number of such Indians who

have migrated to Germany during the last three years; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b) Migration to Germany through fraudulent marriages is negligible. However some of the Indian nationals who enter Germany and seek political asylum try to regularise their stay in Germany by marriage with German nationals, while their asylum cases are being processed or even after these are rejected.

(c) The Government is opposed to illegal emigration whether through fraudulent marriages or through any other means.

### Green Post Boxes

1108. SHRI RABIRAI : Will the Minister of COMMUNICATIONS be pleased to state;

(a) whether the Government have installed green post boxes for local mail in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) 103 Green Letter Boxes have been installed in important locations throughout Delhi. It is clearly indicated on the Green Letter Boxes that only mail for delivery in Delhi should be posted in them. Mail from these letter boxes is cleared twice in a day and taken directly to an identified mail office for immediate sorting. The arrangements made envisage the next day delivery within Delhi of mails posted in these Green Letter

Boxes to the extent possible. The location of these letter Boxes is as per statement attached.

### STATEMENT

#### Location of Green Letter Boxes

##### 1. **Delhi East**

1. Krishana Nagar HO
2. Krishna Nagar (Main Bazar)
3. Preet Vihar (Near CBSE)
4. Seelampur PO
5. Shahdra PO
6. Shakarpur (Vikas Marg Xing)

##### 2. **Delhi North**

1. Ashok Vihar HO
2. Azad Market (Xing)
3. Bara Tooti
4. Chandni Chowk (Town Hall)
5. Chandni Chowk (Moti Cinema)
6. Chawri Bazar (Nai Sarak Xing)
7. Civil Lines PO
8. Darya Ganj
9. Delhi GPO
10. Delhi RMS (Delhi Rly. Jn.)
11. Delhi University (Main Admn. Office)

12. Distt. Court (Tis Hazari)

13. Indra Prastha HO

14. I.S.B.T. Kashmere Gate

15. Kamla Nagar Market

16. Malka Ganj PO

17. New Subji Mandi

18. Punjabi Bagh (Ring Road Crossing)

19. Shakti Nagar (Xing)

20. Wazirpur Industrial Area

##### 3. **Delhi West**

1. Dada Gosh Bhawan
2. Janak Puri PO
3. Janakpuri Distt. Centre
4. Mayapuri P.O.
5. Moti Nagar (Near Natraj Cinema)
6. Naraina Ind. Estate P.O.
7. Rajouri Garden P.O.
8. Ramesh Nagar P.O.
9. Tilak Nagar (Near Water Tank)

##### 4. **Delhi Central**

1. Ajmal Khan Road (D.B. Gupta Road)
2. Ajmal Khan Road (Arya Samaj Road)

121	Written Answers	SRAVANA 10, 1916 (SAKA)	Written Answers	122
3.	Bara Khamba Road	25.	South Avenue	
4.	Bengali Market	26.	Super Bazar	
5.	Central Revenue Bldg. (ITO)	27.	Supreme Court	
6.	Connaught Place PO	5.	<b>Delhi South West</b>	
7.	Delite Cinema	1.	Bhikaji Kama Place	
8.	Eastern Court PO	2.	Dhaura Kuan Chowk	
9.	Gole Market (Near Bangal Sweet)	3.	D.I.M.C. Vasant Lok	
10.	Karol Bagh PO	4.	Gopinath Bazar (Cantt.)	
11.	Kendriya Terminal (Central Sectt.)	5.	Green Park (Uphaar Cinema)	
12.	K.G. Marg (Hindustan Times Bldg.)	6.	Hauz Khas (P.O.)	
13.	Krishi Bhavan	7.	I.G.I. Airport (International)	
14.	New Delhi H.O.	8.	I.N.A. Market	
15.	New Delhi RMS (N. Delhi Rly. Station)	9.	J.N. University (Admn. Office)	
16.	North Avenue	10.	Moti Bagh X'ing	
17.	Patel Nagar	11.	Munirka Market	
18.	Patiala House	12.	Netaji Nagar P.O.	
19.	Parliament Street H.O.	13.	Palam Airport	
20.	Parliament House Annexe	14.	R.K. Puram (Main)	
21.	Rajinder Nagar P.O.	15.	R.K. Puram Sec-XIII Palika Bhavan	
22.	Rajendra Place (Rachna Cinema)	16.	Sadar Bazar Cantt.	
23.	Rashtrapati Bhawan	17.	Safdar Jung Enclave PO	
24.	SRT Nagar PO	18.	Sarojini Nagar Market	
		19.	Vasant Vihar PO	

20. Yashwant Place

21. Sunder Nagar

**6. Delhi South East****Blackmarketing of Kerosene**

1. Bhogal Market

1109. SHRI ARJUN SINGH YADAV :  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

2. C.G.O. Complex (Lodhi Road)

(a) whether the Union Government have reviewed the distribution system of Kerosene of various States;

3. Defence Colony Market

4. DHQ P.O.

(b) if so, the details thereof;

5. Delhi High Court

6. Greater Kailash (Near Archana Cinema)

(c) if not, the reason therefor; and

7. Hazrat Nizamuddin R.S.

(d) the steps taken or proposed to be taken to check black-marketing of kerosene?

8. Jamia Nagar P.O.

9. Kalkaji P.O.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) to (c). The Government keeps on reviewing the distribution system of kerosene. Apart from allowing growth in the allocation of kerosene to various States, the Central Government has also requested the State Government to rationalise the system of retail distribution to identify points of diversion and to take steps to plug the loopholes to prevent black-marketing of kerosene so that it reaches the targeted groups in time and in desired quantities and at prescribed prices.

10. Khan Market

11. Lajpat Nagar P.O.

12. Lodhi Road H.O.

13. Malviya Nagar Market

14. Mathura Road/Ring Road x, ing (Ashram Chowk)

15. Nehru Place

16. Okhla Industrial Estate P.O.

(d) In order to check black-marketing of kerosene, steps such as furfural doping of kerosene, blue dyeing of kerosene, sample testing by mobile laboratories and surprise inspections by field officers of oil companies and State authorities are undertaken.

17. S.J. Stg. Office

18. Savitri Cinema

19. South Extn. Part-I

**STD in Karnataka**

20. South Extn. Part-II

1110. SHRIMATI CHANDRA PRABHA

URS : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to provide STD facility in Kamataka during 1994-95; and

(b) if so, the locations thereof, district-wise?

The MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) the District-wise details of location proposed for STD facility during 1994-95, subject to the availability of resources such as fund, equipments, land, building etc. are given in the statement attached.

#### STATEMENT

STATEMENT TO BE LAID ON THE TABLE OF LOK SABHA VIDE PART (B) OF UNSTARRED QUESTION NO. 1110 FOR 1.8.1994

#### ANNEXURE

*District-wise list of stations proposed for S.T.D. facility during 94-95 in Kamataka.*

<i>District</i>	<i>Name of Station</i>
Bangalore	Thyamagondlu
	Kaggaw Pura
	Taarekere
Belgaum	Ghataprabha
	Sante Bastiwad
Bidar	Kamalanagar

	Manhalli
Bijapur	Talikoti
	Balloli
	Loni
	Halsangi
	Sindgi
	Gudur
	Terdal
	Banametti
	Rabkavi
	Mahalingpur
	Devarhippargi
	Moratagi
	Dhannur
	Kudala Sangame
	Golagori
Bellary	Choranur
Chickmagalur	Kurubhara
	Budhihal
	Horanadu
	Ajjampure
	Anoor
	Muthinakoppa

	Balehole		Maddarahalli
	Hiri Bailu		Kesagodu
	Sunka Sale		Devaladakere
	Panchanahalli	Kolar	Gulur
	Khemmannu Gudi		Irgampally
	Yagati	Madikeri	Biligari
	Javali		Pollibetta
Devangere	Belagur		Siddapur
	Kittadal		Peraje
	Malebennur		Ammatti
	Mayakonda	Mandya	Kadabahalli
Gulbarga	Hunsagi		Chandupura
Hassan	Javagal		K.R. Pet
	Hebbalu		Nagamangala
	Hagare		K.M. Doddi
	Rayarakoppa	Mangalore	Hosangadi
	Udayvara		Delve
	Norway		Paladka
	Hanbal	Mysore	M.M. Hills
	Konanur		R.R. Hills
	Banavare		Bannur
	Tolalu		Mullur
	Gendehalli	Raichur	Kustagi



	Sindhanur	<b>Supply of sub-standard coal to power plants</b>
	Haski	
Shimoga	Gudavi	1111. SHRI ANIL BASU : Will the Minister of POWER be pleased to state:
	Togarsi	(a) whether the Government have taken any steps to ensure joint sampling of coal at power plants both in Central and State Sectors;
	Jog	
	Sharavathi	
	Tudur	(b) whether any assessment has been made on the overall impact of poor quality of coal on the plant load factor and generation of both in Central and State Sectors plants; and
Hubli	Alnavar	
	Akki Alur	(c) if so, the details thereof?
	Lakshmashwar	THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) Presently, sampling of coal is being done at loading end by an Organisation under the Coal Controller. The Utilities and the Power Ministry have taken up with Ministry of Coal that Joint sampling at Power Station end is necessary.
	Uppinhetagari	
	Tarihal	
Tumkur	Madhugiri	
	Huliyar	(b) and (c) It is estimated that if coal as per design grade are supplied to the power stations which are now receiving inferior grade coal than their design grade, their PLF would improve. As per the coal quality data received from power stations, 19 power stations received coal lower than their design grade during 1993-94.
	Bukkapatna	
	Sugoor	
	Gungurumale	
	Turuvekere	
	C.N. Halli	<b>Subsidy in Power Sector</b>
	Biligere	1112. SHRIMATI GEETA MUKHERJEE: Will the Minister of POWER be pleased to state:
	Chelur	(a) whether the Union Government have a proposal to stop subsidy in power sector; and
Belgaom	Macche	

(b) if so, the extent of cut in subsidy and the likely rise in the power tariff thereby?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) The tariff for sale of electricity to the different sections of consumers and the extent of subsidy to be provided is fixed by the SEBs themselves with the approval of the concerned State Governments.

(b) Does not arise in view of (a) above.

### **Anti-Corrosion Technology**

1113. SHRI JITENDRA NATH DAS:  
SHRI SUDARSAN  
RAYCHAUDHARI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Central Electro-chemical Research Institute has done some work in developing anti-corrosion technology and offered the same to ONGC;

(b) whether the ONGC have agreed to implement the same; and

(c) if not, the reason therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) and (c) The report received from the Central Electro-Chemical Research Institute needs further discussion before its applicability in this actual field conditions is established.

[Translation]

### **Bypass on NH No.24**

1114. SHRI SANTOSH KUMAR  
GANGWAR :  
DR. P. R. GANGWAR :  
SHRI GIRDHARI LAL  
BHARGAVA :

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether any proposal for the construction of a bypass on Bareilly National Highway No. 24 is lying pending with the Government;

(b) if so, the details thereof; and

(c) the likely time by which a final decision would be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) to (c). Bareilly bypass is at the stage of survey and investigation and as such it is too early to indicate the time by which a final decision would be taken.

[English]

### **National Grid for Natural Gas**

1115. SHRI AJOY MUKHOPADYAY:  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to establish a national grid for the distribution of natural gas;

(b) whether pipelines to the southern and eastern regions are proposed to be laid as an integral element of such a national

grid; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) to (c). At present, there is no proposal for establishing a National grid. However, the concept of laying a natural gas pipeline to the Southern States from the West Coast has been accepted in principle.

### **Kahalgaon NTPC**

1116. SHRI RUPCHAND PAL : Will the Minister of POWER be pleased to state:

(a) whether unit I and II of NTPC power plant at Kahalgaon have been completed;

(b) the time by which these units will start commercial production; and

(c) the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) (a) and (b). The 1st and IIInd Units of the Kahalgaon Super Thermal Power Project were commissioned in March, 1992 and March, 1994 respectively and are expected to start generating power from August, 1994 September, 1994 respectively and to be in commercial operation by November, 1994 and December, 1994 respectively.

(c) Delay in the completion of the project has been mostly on account of :

(i) Break-up of erstwhile USSR resulting in delays, and disruption of equipment supply.

(ii) Industrial relation problems.

(iii) Accident in boiler of Unit-I in October, 1992.

[Translation]

### **Declaration of State Highways as National Highways**

1117. SHRIMATI PRATIBHA DEVISINGH PATIL:  
PROF. K.V. THOMAS:  
SHRI RAM KAPSE:  
DR. SAKSHIJI:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the criteria adopted by the Union Government to declare State highways as national highways;

(b) the details of the proposal submitted by the State Governments during the last five years in this regard; and

(c) the details of proposals lying pending with the Union Government?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) The criteria adopted for declaration of new National Highways is as under, viz.

- i) roads which run through the length and breadth of the country.
- ii) roads connecting adjacent countries;
- iii) roads connecting State Capitals;
- iv) roads connecting major ports and important industrial or tourist centres;

- v) roads meeting very important strategic requirements;
- vi) roads carrying high density of traffic over an adequate length; and
- vii) roads which will enable sizeable reduction in travel distance and achievement of substantial economies thereby.

(b) and (c). During the 8th Five Year Plan, various State Governments have submitted 133 proposals aggregating to a length of 38,636 Km for declaration as new National Highways. However, it has been possible to include only one road from Kumool to Chittoor in Andhra Pradesh in the National Highway network, so far. Owing to meagre allocation of funds for National Highways during the 8th Five Year Plan, it is difficult to declare any new National Highways at this stage.

[English]

### **Supply of Diesel to DTC**

1118. SHRI MOHAN RAWALE : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Delhi Transport Corporation (DTC) purchases diesel from Indian Oil Corporation (IOC) on credit;

(b) if so, the terms and conditions thereof;

(c) the amount of the DTC has to pay to the IOC for supply of diesel as on June 30, 1994;

(d) whether the IOC has decided to suspend the supply of diesel to DTC if

outstanding dues are not cleared; and

(e) the efforts being made by the DTC to pay-up its outstanding dues to IOC?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) At present, the Delhi Transport Corporation (DTC) is purchasing diesel from the Indian Oil Corporation (IOC) on 'Cash & Carry' basis.

(b) Does not arise.

(c) As on 30-6-1994, the DTC has to pay outstanding arrears of Rs. 19.62 crores to IOC.

(d) The IOC have been impressing upon the DTC, time and again, for clearing their outstanding dues at the earliest. The IOC have also informed that in case these dues are not cleared by DTC, it may be difficult for them to continue diesel supplies to DTC.

(e) The Government releases non-plan funds to DTC from time to time to meet its non-plan expenditure including payment of Oil Companies. The funds for the current financial year have not been found adequate and additional funds would have to be provided by the Government to enable DTC to clear all outstanding dues including that of IOC.

### **Srinagar Hydro-Electric Project**

1119. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : Will the Minister of POWER be pleased to state:

(a) whether the Srinagar Hydro-Electric Project was to be funded out of World Bank loan and due to non-observance of certain conditions by Union/State Government the

loan was cancelled;

(b) whether a sum of over Rs. 100.00 crores has already been spent and over 65 per cent land acquired; and

(c) if so, action being taken by the Government to revive the project?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) Yes, Sir. The World Bank loan for Srinagar Hydro Electric Project was cancelled by the World Bank because of failure of the State Government to comply with some of the loan conditions.

(b) Yes, Sir.

(c) Government of Uttar Pradesh has invited private investors to take up the execution of the project.

#### **Foreign visits by I.C.C.R. Officials**

1120. SHRIMATI GIRIJA DEVI:  
DR. S.P. YADAV:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the foreign tours undertaken by the President and the other officials of Indian Council for Cultural Relations during 1993 and 1994;

(b) the expenditure incurred on each of these visits for the President and the other officials, separately; and

(c) the purpose and the achievements of each of these visits?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) The foreign tours under-

taken by the President and the officials of the Indian Council for Cultural Relations (ICCR) are as follows:

#### **1993**

- (i) President, ICCR toured abroad on two occasions and visited Austria, Japan and Thailand.
- (ii) Director General, ICCR toured abroad on nine occasions and visited South Africa, Mauritius, Egypt, United Kingdom, USA, Hungary, Austria, France, Russia, Israel, China and Japan.
- (iii) Private Secretary to the President, ICCR toured abroad on one occasion and visited Austria.
- (iv) Assistant Private Secretary to President, ICCR toured abroad on one occasion and visited Japan and Thailand.

#### **1994**

- (i) President, ICCR toured abroad on one occasion and visited United Kingdom and France.
- (ii) Dy. Director General (Programmes), ICCR toured abroad on one occasion and visited Egypt.
- (iii) Assistant Private Secretary to President, ICCR toured abroad on one occasion and visited United Kingdom and France.

(b) The details of visit and the expenditure incurred on each of these visits is shown in the statement attached.

(c) The purpose of each visit has been indicated against each visit in the Annexure. The achievements of these visits by the President and other officials of the Indian Council for Cultural Relations are as under:

The tours abroad have facilitated establishment of new cultural links, revive and strengthen the existing cultural relations and enhance mutual understanding of India and other countries and institutions abroad. The visits have enhanced cultural exchanges at the institutional level and at the bilateral level facilitating people to people contact.

The tours abroad by President, ICCR and the officials of the ICCR have unilaterally given opportunities to negotiate steps and measures to further the objectives of ICCR as defined in the Memorandum of Association when the ICCR was established in

1950.

The visits abroad have facilitated a better understanding and appreciation abroad of Indian art and culture and put forth an image of India in the international community fulfilling its endeavour to continuously enhance people to people contact with an open attitude while being receptive to the cultures of other countries.

The visits abroad have provided a supporting role for exchange programmes with all friendly countries. The periodic visits and meetings with heads of cultural departments, organisations, institutions, scholars intellectuals and policy makers are necessary in view of the emphasis on implementation of formal reciprocal arrangements for cultural exchanges contained in the Cultural Exchange Protocols.

## STATEMENT

## DETAILS OF TOURS ABROAD UNDERTAKEN BY PRESIDENT, ICCR

Sl. No.	Place of Visit	Dates	Approval Taken	Expenditure	Purpose of Visit
1.	Austria	23-29 April 1993	-	Rs. 69,803/-	Invited by the Governor of the State of Lower Austria for attending Inauguration of the Exhibition- 'MAGIC HANDS' featuring India inaugurated by the President of Federal Republic of Austria. President subsequently held meetings and discussions with relevant dignitaries in Austria for future cultural cooperation. President, ICCR was received as State Guest.
2.	Japan and Thailand	5-17 October 1993	-	Rs. 55,814/-	Meeting of Indo-Japan Study Meet and to discuss Indo-Japan exchanges with the Min-On Concert Association and the Tokyo Fuji Art Museum.  In Thailand the President availed of the opportunity to meet and discuss cultural exchanges with scholars, intellectuals, etc.

Sl. No.	Place of Visit	Dates	Approval Taken	Expenditure	Purpose of Visit
3.	United Kingdom and France	2-15 July 1994	-	Rs. 1,22,682/-	sion makers and heads of cultural in stitutions.  Invitation from Commonwealth Institute to give a talk on Secularism & Communalism in connection with the "Asia-Folk Programmes of the Commonwealth Institute.
1.	South Africa Mauritius	2-12 Feb. 93	Foreign Secretary/ Vice-President, ICCR  and MOS(SK)	Rs. 64,467/-	Preparatory visit for opening of the Indian Cultural Centre in Johannesburg, South Africa and inspection of the Indira Gandhi Centre for Indian Culture in Port Louis, Mauritius.
2.	Cairo	1-6 April. 93	President, ICCR	Rs. 36,998/-	Member of official Delegation to review Indo-Egypt Cultural Exchange Programme.
3.	London/New-York USA/ Hungary/Austria	15 to 29 April. 93	President, ICCR	Rs. 1,13,780/-	i) For inspection of the Nehru Centre in London and review of cooperation with the British Council.  ii) To attend the 19th Annual Meeting of the Joint Session of Indo-US Subcommission



Sl. No.	Place of Visit	Dates	Approval Taken	Expenditure	Purpose of Visit
					on Education & Culture in Washington DC
					(iii) As Member of the official delegation for "Days of India in Hungary".
					(v) Guest of the Govt. of Lower Austria to attend the inaugural ceremony of the Indian exhibition "Magic Hands" in Schallaburg, Austria and attend meetings for future cooperation with Austria.
4.	London	14-22 May.93	President, ICCR	Rs. 88,380/-	Invitee to the Brighton Festival and discussions on Indian event for presentation by the Art Councils of Britain in cooperation with ICCR
5.	London	1-7 July-93	President, ICCR	Rs. 92,795/-	To attend the meeting of the Indo-British Discussions Group.
6.	Paris	24.7.93 to 2.8.93	President, ICCR	Rs. 24,255/-	To attend the Avignon Festival and hold discussion with various organisations involved with Cultural Exchanges in India through the ICCR.
7.	Russia	12-18.9.93	President, ICCR	Rs. 68,636/-	Member of official delegation to finalise of

Sl. No.	Place of Visit	Dates	Approval Taken	Expenditure	Purpose of Visit
					Cultural Exchange programme with Russia.
8.	Tel Aviv	24-30.9.93	President, ICCR	Rs. 1,32,533/-	Member of the official delegation to finalise the first Cultural Exchange Programme between India and Israel.
9.	China/Japan	19-26.11.93	Foreign Secretary/ Vice-President, ICCR and President, ICCR	Rs.99,025/-	<p>i) Member of official delegation to finalise protocol for Festival of India in China.</p> <p>ii) To review ICCR's exchange programme with the Min-On Concert Association, Tokyo and finalise work relating to Ashoka-Gandhi-Nehru Exhibition being organised in cooperation with the Tokyo Fuji Art Museum.</p>

## DETAILS OF TOURS ABROAD UNDERTAKEN BY OTHER OFFICIALS OF ICCR

Sl. No.	Place of Visit	Dates	Approval Taken	Expenditure	Purpose of Visit
<b><u>Private Secretary to President, ICCR</u></b>					
1.	Austria	23-29 April 1993	President ICCR	Rs. 1,10,023/-	To accompany President, ICCR
<b><u>Assistant Private Secretary to President, ICCR</u></b>					
1.	Japan and Thailand	5-17 October 1993	President ICCR	Rs. 77,671/-	To accompany President, ICCR
<b><u>By Director General (Programmes), ICCR</u></b>					
1.	Egypt	24-27 January 1994	Director General, ICCR	Rs. 33,918/-	As head of official delegation for consulta and finalisation of the 'Days of India in Egypt'. Received as the official guest of the Government of Egypt.
<b><u>Assistant Private Secretary to President, ICCR</u></b>					
1.	United Kingdom and France	2-15 July 1994	President ICCR	Rs. 97,842/- (Estimated)	To accompany President, ICCR

**Bauxite Reserves in Kutch**

1121. SHRI SHANKERSINH VAGHELA: Will the Minister of MINES be pleased to state :

(a) whether the Government conducted any survey for Bauxite reserves in Kutch district of Gujarat;

(b) if so, the details thereof;

(c) whether Government of Gujarat has sent any proposal in this regard; and

(d) if so, the action taken by the Union Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) (a) and (b). Yes, Sir. Geological Survey of India (GSI) has established a total reserve of 30.75 million tonnes of Bauxite at Mandvi, Abadasa, Nakhatrana, Anjar and Bhuj talukas of Kutch district, Gujarat.

(c) and (d) Yes, Sir. The proposal of Government of Gujarat for dereservation of Bauxite bearing areas in Kutch district has been approved by Central Government in March, 1994.

[Translation]

**Coverage of area by LPG agency**

1122. DR. LAL BAHADUR RAWAL :  
SHRI RAJVEER SINGH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the distribution area of a gas agency including the rural area covered by it;

(b) whether the Government are aware that LPG agency owners refuse to provide gas connections to the consumers in the rural areas;

(c) if so, the rules/orders issued by the Government in this regard to the gas agencies; and

(d) the concrete steps taken by the Government to obviate such irregularity?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) Normally the distribution area of an LPG distributor is within the municipal limits. However, in case of nonviable distributors and those located in hill markets, area of operation is extended including rural areas to make the distributorships viable.

(b) and (c). Owing to restricted availability of the product, marketing of LPG in the rural areas of the country in general has not been considered so far.

(d) Plans have been drawn by the Industry to set up additional refineries and import facilities for augmenting the supplies of LPG. Besides, Government has also permitted private marketeers to import LPG. These steps are expected to improve the availability of LPG from 1997-98 onwards, which will enable marketing of LPG in rural areas as well.

**Per capita consumption of Power**

1123. SHRI RAM PUJAN PATEL:  
DR. LAL BAHADUR RAWAL:

Will the Minister of POWER be pleased to state:

(a) the annual per capita consumption

of power in the country as compared to that in the developed countries;

(b) whether power is not being generated in commensurate with the requirement; and

(c) if so, the steps being taken to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) (a) The annual per-capita consumption of power in the country during 1992-93 was 283.10 KWH. This is low as compared to per capita consumption of power in the developed countries. Details of per capita consumption of some devel-

oped countries are given in the statement attached.

(b) and (c). During the year 1993-94 the energy requirement in the country was 323252 million units against which availability was 299494 million units a deficit of 7.3%. Various measures being taken to improve the availability of power in the country include expeditious commissioning of new generating capacity, implementation of short gestation projects, improving the performance of existing power stations, Reduction in T & D losses, better demand management and adoption of energy conservation measures, transfer of energy from surplus to deficit areas and promoting private sector investment in the power sector.

#### STATEMENT

#### ANNUAL PER CAPITA CONSUMPTION OF ELECTRICITY IN DEVELOPED COUNTRIES DURING THE YEAR 1991

NAME OF THE COUNTRIES		ANNUAL PER CAPITAL CONSUMPTION (KWH)
1.	CANADA	18134
2.	FRANCE	7044
3.	GERMANY	7199
4.	SWEDEN	17008
5.	SWITZERLAND	8100
6.	ITALY	4452
7.	U.S.S.R	5818
8.	U.K.	5860
9.	U.S.A.	12281
10.	JAPAN	7161

\* Reference:- Energy Statistics - 1991 U.N. Publication.

**Special Power Committee**

1124. SHRI RAJESH KUMAR:  
SHRIMATI SHEELA  
GAUTAM:  
SHRI RAMESHWAR  
PATIDAR:

Will the Minister of POWER be pleased to state:

(a) whether the Government propose to constitute a special power committee;

(b) if so, the details thereof;

(c) whether the Government also propose to further increase the present allocation for the power sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) (a) No, Sir.

(b) to (d). Do not arise.

**National Highways**

1126. SHRI RATILAL VARMA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government of Gujarat have submitted a plan to connect certain roads of the State with the National Highways; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) and (b). Presumably, the Hon'ble Member is having

in mind the proposals submitted by the State Government of Gujarat for financing certain projects linking State Roads with National Highways. The State Government have sponsored 76 Road/Bridge projects costing Rs. 57.00 crores under the Centrally sponsored scheme of State Roads of Inter-State or Economic Importance in the 8th Five Year Plan. However, owing to meagre allocation of funds earmarked under the Central Sector Roads Programme in the current Plan, it would be possible to take up only some selected projects in various States including Gujarat under the aforesaid programme.

[English]

**Import of coal by SAIL**

1127. SHRI BASUDEB ACHARIA : Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India Limited propose to import coal for its steel plants;

(b) if so, the details of the foreign exchange outflow as a result thereof;

(c) whether the Steel Authority of India Limited propose to take back the management of coal washeries; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) (a) and (b). Coking coal is imported by SAIL as a quantitative and qualitative gap filler between availability of indigenous coking coal and the total requirement of coal by the steel plants. For the year 1994-95 Coal India Limited (CIL) have indicated maximum availability of 10.5 million tonnes of coking coal to the SAIL'S steel plants against their requirement of 16.0 m.t.

of coking coal. Thus the likely imports by SAIL will be 5.5 m.t. of coking coal in the current year for which the foreign exchange requirement is estimated at US \$ 286 million.

(c) and (d). Before nationalisation of the coal mines, the erstwhile Hindustan Steel Limited was operating 4 washeries under Central Coal Washerries Organisation (CCWO). After nationalisation the management of these washeries was transferred to Bharat Coking Coal Limited (BCCL) in 1971.

In 1993 SAIL indicated that it would be willing to take back the management of these washeries subject to the following conditions:-

i) CIL makes available minimum 7 MT of raw feed coal of desired grade-seam at the current price from the linked sources to the above washeries of CCWO.

ii) Manpower of CCWO washeries will remain the same as was at the time of taking over by BCCL.

iii) All accumulated losses are written-off by CIL.

#### **Plan allocation for power sector**

1128. SHRI PHOOL CHAND VERMA : Will the Minister of POWER be pleased to state:

(a) whether he has submitted any proposal for seeking hike in the central plan

allocation for infrastructural development in the power sector;

(b) the main points of the proposal;

(c) whether any decision has been taken in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) (a). No, Sir.

(b) to (d). Do not arise.

[Translation]

#### **Arrears in PGCIL on SEBs**

1129. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of POWER be pleased to state:

(a) whether some State Electricity Boards are not paying their arrears to the Power Grid Corporation of India Limited; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) (a). Yes, Sir.

(b) The outstanding dues of Powergrid Corporation of India Ltd., against various electricity Boards/beneficiaries as on 31.3.1994 are given in the statement enclosed.

## STATEMENT

S. No.	Name of State Beneficiaries.	Dues outstanding as on 31.3.1994
		Rupees in Crores
1.	J&K	12.08
2.	HPSEB	1.76
3.	PSEB	15.30
4.	HSEB	31.15
5.	RSEB	31.79
6.	UPSEB	103.59
7.	DESU	25.82
8.	APSEB	19.14
9.	KEB	10.66
10.	KSEB	4.06



S. No.	Name of State Beneficiaries.	Dues outstanding as on 31.3.1994
11.	TNEB	18.65
12.	BSEB	27.13
13.	OSEB	18.60
14.	WBSEB	4.22
15.	Sikkim	0.24
16.	DVC	11.46
17.	Assam	9.95
18.	Meseb	0.74
19.	Tripura	0.45
20.	Mizoram	0.11
21.	Manipur	3.23
22.	Nagaland	0.85
23.	Arunachal	0.12
	Total	351.10

[English]

**PCOs out of order in Delhi**

1130. DR. SAKSHIJI : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of PCOs at Railways Stations, I.S.B.T. and Airports in Delhi;

(b) the number of PCOs out of order at these places for the last three months; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM) (a) Sir, a total of 172 number of PCOs are working at Railway stations of Delhi, ISBT & Airport within the jurisdictions of Delhi MTNL.

(b) None, Sir.

(c) Close monitoring is being made at different levels of management and in case any PCC goes out of order immediate action to attend to the fault is taken.

**Relations with Uzbekistan**

1131. SHRI HARIN PATHAK : Will the Minister of EXTERNAL AFFAIRS be pleased to state the follow-up steps taken/proposed to be taken by the Government on the agreements/MOUs/protocols signed with uzbekistan during the visit of the President of the country?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): The agreements/MOUs/Protocols signed during the visit of President of Uzbekistan are being followed up on a continuing basis through the normal

official channels.

A memorandum of Understanding between the Government of the Republic of India and the Government of the Republic of Uzbekistan on cooperation in the field of telecommunications was signed on 5th January, 1994, during the visit of the President of Uzbekistan to India. The Department of Telecommunications has planned a three member high-level delegation to Uzbekistan for formulating joint venture proposal of mutual interest. The area identified in earlier discussion for telecom is Networking and Software: further areas such as rural communication, joint R&D efforts, consultancy projects, etc. may be discussed during the visit of Indian delegation to Uzbekistan. Our Department of Telecommunications is in touch with Uzbek Government through the Embassy of India, Tashkent, for finalising the dates for the visit of the Indian delegation.

A Protocol on the establishment of an Indo-Uzbek Centre for the Promotion of Scientific and Technological Cooperation between the Government of the Republic of India and the Government of the Republic of Uzbekistan was concluded on 5th January, 1994, during the visit of President of Uzbekistan to India. As a follow-up an 8 member S&T delegation visited India during February 1994. The programme for Uzbek delegation included their visits to 27 scientific and technological institutions in the areas of Cotton, Electronics and Telecommunications, Medical Sciences, and Advanced Materials resulting in identification of a number of research activities of mutual interest.

An agreement signed between the Government of the Republic of India and the Government of the Republic of Uzbekistan on bilateral cooperation in the field of Posts and Allied Matters envisaged the setting up

of a joint committee of the implementing agencies from Indian and Uzbekistan. Our Department of Posts, Ministry of Communications, has projected this requirement to the Uzbek side through the Embassy of India. Tashkent, and a reply from their side is awaited, indicating the Uzbek organisation which will implement the agreement from their side. The Uzbek Government have been reminded again to expedite their decision.

Under the Agreement between the Government of the Republic of India and the Government of the Republic of Uzbekistan on Cultural Cooperation signed on 5th January, 1994, during the visit of President of Uzbekistan, the bilateral cultural projects already executed or in progress and other related on-going activities remain unaffected and are being carried out through the normal diplomatic channels. The Director of the India Cultural Centre has already started functioning in Tashkent.

The Agreement on principles of Development of Economic Links and Strengthening of Comprehensive Cooperation between the Republic of India and the Republic of Uzbekistan signed on 5th January, 1994, during the visit of President Karimov includes provisions of currently valid Agreement on Trade and Economic Cooperation between the two countries on 24.5.1993 which are being implemented through normal bilateral channels.

During the President of Uzbekistan's visit, the instruments of Ratification of the Treaty on the Principles of Inter-State Relations and Cooperation between the

Republic of India and the Republic of Uzbekistan were exchanged. This is a framework agreement between the two countries reflecting our close friendly ties and serves as guide to their future growth.

[Translation]

### **National Highways**

1132. SHRI PRABHU DAYAL KATHERIA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of proposals submitted by State Governments for development of their existing National Highways State-wise;

(b) the action taken thereon; and

(c) the allocation of funds for development of National Highways during 1993-94; State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Development of National Highways is a continuous process. A statement showing the number of works each costing Rs. 50 lakhs and above, proposals for which have been submitted by the State Governments during the current financial year is at statement I.

(b) These proposals are at various stages of processing.

(c) A statement showing the allocation of funds for development of National Highways during 1993-94, State-wise is at statement II.

## STATEMENT-I

State	No. of Proposals	estimated cost (Rs. lakhs)
1. Andhra Pradesh	6	20652.86
2. Arunachal Pradesh	-	-
3. Assam	2	132.50
4. Bihar	-	-
5. Cgandigarh	-	-
6. Delhi	1	174.00
7. Goa	2	605.27
8. Gujarat	2	480.96
9. Haryana	1	422.30
10. Himachal Pradesh	4	2584.52

State	No. of Proposals	estimated cost (Rs. lakhs)
11. Jammu & Kashmir	-	-
12. Karnataka	2	745.83
13. Kerala	1	1581.11
14. Madhya Pradesh	1	107.52
15. Maharashtra	1	50.48
16. Manipur	-	-
17. Meghalaya	2	209.13
18. Nagaland	-	-
19. Orissa	1	173.40
20. Pondicherry	-	-
21. Punjab	4	473.32
22. Rajasthan	4	1247.07

State	No. of Proposals	estimated cost (Rs. lakhs)
23.	4	1442.00
Tamil Nadu		
24.	8	1593.67
Uttar Pradesh		
25.	2	355.00
West Bengal		

## STATEMENT-II

Sl. No.	State/UT	Total
1	Andhra Pradesh	4580
2	Arunachal Pradesh	100
3	Assam	1400
4	Bihar	1920
5	Chandigarh	25
6	Delhi	550
7	Goa	570
8	Gujarat	6350
9	Haryana	3200
10	Himachal Pradesh	1200
11	Jammu & Kashmir	40

Sl. No.	State/UT	Total
12	Karnataka	2900
13	Kerala	3089
14	Madhya Pradesh	1850
15	Maharashtra	3080
16	Manipur	300
17	Meghalaya	470
18	Nagaland	45
19	Orissa	1350
20	Pondichery	50
21	Punjab	2200
22	Rajasthan	4200
23	Tamil Nadu	3150
24	Uttar Pradesh	4750
25	West Bengal	3500



**LPG agencies in Aonla  
(Bareilly) U.P.**

1133. SHRI RAJVEERSINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the number of LPG agencies at Aonla (Bareilly) U.P. are inadequate to meet the demands of the area;

(b) if so, whether the Government propose to set up more LPG agencies there; and

(c) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) to (c). One LPG distributorship presently functioning at Aonla (Bareilly) U.P. is meeting the requirement of the area. Due to product constraints, there is no proposal to set up additional LPG distributorship at Aonla in the current LPG Marketing Plan.

[English]

**Talks on trans-border terrorism with  
Russian leaders**

1134. SHRI SHRAVANKUMAR PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the issue of abetment to trans-border terrorism by Pakistan in Kashmir was figured in Prime Minister's talks with Russian leaders during his recent visit to that country; and

(b) if so, the details and outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b). India's concerns with regard to abetment of cross-border terrorism in Kashmir by Pakistan were conveyed to the Russian side during Prime Minister's visit to Russia. The Russian side stated that its position on Kashmir remains unchanged and that this has been conveyed to the India side on several occasions in the past and has been borne out by the positions taken by the Russian delegation in international fora, including the UNGA and UNHRC. This is that the Kashmir issue should be resolved through peaceful bilateral negotiations between India and Pakistan within the legal framework provided by the Simla Agreement. Russia is against internationalisation of Kashmir issue.

**Issue of wrong passports**

1135. SHRI KRISHAN DATT SULTANPURI : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any cases of issue of passports to wrong persons were reported to the Government during the last one year;

(b) if so, the details thereof and the action taken against passport officers found responsible therefor, State-wise; and

(c) the number of persons reported to have left for foreign countries on wrong passport during 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) (a) to (c). A passport is issued to an applicant on the basis of production of documentation submitted by the applicant and after following due procedures and exercising the checks as laid down under instructions from the Government. During

1993 (January -December), immigration authorities detected 2123 cases involving forgery, including photo-substitution, fake Indian/foreign visas, forgery of signatures, change of personal particulars, besides forged passports. All such cases are investigated by government with a view to fixing responsibility and taking appropriate action.

[Translation]

### **SC/ST Posting**

1136. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of class one officers belonging to the Scheduled Castes and Scheduled Tribes in the Ministry of External Affairs, its attached offices and in Indian Missions and the number of women among them;

(b) the number of posts reserved for the Scheduled Castes and Scheduled Tribes lying vacant; and

(c) the time by which these posts are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) (a) The number of class one officers belonging to the Scheduled Castes in Ministry of External Affairs and Missions abroad is 114 and Scheduled Tribe is 41. Of these the number of women belonging to Scheduled Castes is 2 and Scheduled Tribe is 4. The Central Passport Organisation (CPO) is the only subordinate agency of the Ministry of External Affairs. There are 4 Scheduled Caste officers none of whom is a woman and no Scheduled Tribes officers in the Central Passport Organisation.

(b) 42 posts reserved for Scheduled Castes and 35 posts reserved for Scheduled Tribes in various classes in the Ministry of External Affairs and Missions abroad are vacant. 16 posts reserved for Scheduled Castes and 21 posts reserved for Scheduled Tribes in various classes in the Central Passport Organisation are vacant.

(c) Subject to availability of candidates fulfilling minimum requirements, many of these vacancies will be filled through the Union Public Service Commission and Staff Selection Commission, and through departmental promotions during the year ending in March, 1995.

### **Development of Highways in Maharashtra**

1137. SHRI DATTA MEGHE : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the steps taken for the development and maintenance of National Highways passing through Maharashtra, during the last three years; and

(b) the details of steps taken to check accidents on National Highways in the State?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) Development and maintenance of National Highways is a continuous process and works are undertaken depending upon various factors like inter-priority on all India basis, intensity of traffic - present as well as anticipated, condition of existing pavements, availability of funds etc. During the last three years works costing Rs. 194.83 crore for development of various National Highways in Maharashtra comprising improvement of curves & junctions, strengthening of pavements, widen-

ing to two lanes/four lanes, paved shoulders and provision of traffic signs etc. have been sanctioned. Expenditure of Rs. 51.05 crore on maintenance and repairs of National Highways has been incurred.

(b) The steps taken/being taken to check accidents on National Highways statement attached.

### STATEMENT

The steps taken/being taken include-

1. Formal training in a driving school is made a pre-requisite for issuance of licence to drive transport vehicles.

2. Maximum safe laden weights have been prescribed for trucks including light commercial vehicles.

3. Maximum speed limits have been prescribed for all vehicles except light motor vehicles.

4. Uniform intervals for checking the fitness of vehicles have been prescribed throughout the country.

5. It is prescribed that road safety devices would be fitted in the vehicles viz. direction indicators with blinker system for vehicles, special labels on carriages carrying dangerous or hazardous goods.

6. A National Road Safety Council has been set up for formulation of road safety measures, State Governments were also requested to set up State level road safety councils.

The State Govts. have also been advised to take action on following lines-

1. Strict and rigid enforcement of traffic

rules and regulations.

2. Regular special drive against rash and negligent driving, driving without driving licences, drunken driving, defective headlights, over-speeding, over-loading etc.

3. Regular prosecution of violation through issue of notices.

4. Introduction of blinkers/signals at accident prone areas.

5. More Police presence in accident prone areas.

6. Special morning drives and night mobile patrolling.

7. Painting of bus boxes, yellow boxes.

8. Special night checking on Highways.

9. Special drive against buses, HTVs, TSRs, Taxis etc.

[English]

### Mattanchery Bridge

1138. PROF. K.V. THOMAS : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the proposal for reconstruction of Mattanchery Bridge by Council port has been finalised;

(b) if so, the details thereof;

(c) the date by which the work is likely to start and the agency selected for execution of the project; and

(d) If not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) to (d). Do not arise.

### **Hydro-Electric Power Projects in Orissa**

1139. DR. KRUPASINDHU BHOI : Will the Minister of POWER be pleased to state:

(a) whether the Government have approved the proposal to set up hydro-electric power projects in the Mahandi basin in Orissa;

(b) if so, the number of such power projects proposed to be set up near Chiplima in Western Orissa; and

(c) the power generating capacity of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYANAIDU) (a) to (c). The Detailed Project Reports for 320 MW Sindol Hydro Electric Project (comprising of three power Houses viz Deogaon Power House - 5x20 MW, Kapasira Power House - 5x20 MW and Godhaneswar Power House - 5x20 MW) and 408 MW Additional Generation Scheme at Hirakud and Chiplima (comprising of Hirakud 'B' Power House - 4x5 MW and Chiplima 'B' Power House - 4x50 MW) in Mahanadi basin near Chiplima in Western Orissa have been prepared by the Water and Power Consultancy Services (WAPCOS) and forwarded to Central Electricity Authority/Central Water Commission in April'94 for techno-economic appraisal.

### **Food Processing Industries**

1140. SHRI PROBIN DEKA : Will the

Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have received any proposal from the Government of Assam to set up Food Processing Industries in the State;

(b) if so, the details thereof; and

(c) the time by which the proposal are likely to be approved?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) (a) to (c). Financial assistance amounting to about Rs. 586.00 lakhs has been extended in last 3 years under the Plan Schemes in respect of various proposals, covering fruit and vegetable processing, meat and poultry processing and grain processing etc. received from Assam.

Besides, three proposals for setting up of rural food processing centres, one proposal for establishment of a quality control laboratory and another proposal for establishment of goat meat processing plant, seeking assistance have been received from the State of Assam, action on which has been initiated.

### **Zinc and Lead Demand**

1141. SHRI K. PRADHANI : Will the Minister of MINES be pleased to state:

(a) the annual demand and production of Zinc and Lead in the country of the last three years, year-wise;

(b) whether the Government are able to meet the demand of both these metals; and

(c) if not, the steps taken to increase the

production?

THE MINISTER OF STATE OF THE  
MINISTRY OF MINES (SHRI BALRAM

SINGH YADAV) (a): The annual demand and production of Zinc and Lead by primary producers in the country during the last three years are as under:

			(In Tonnes)		
ZINC			LEAD		
Year	Demand	Production	Year	Demand	Production
1991-92	1,30,000	1,01,206	1991-92	78,000	30,395
1992-93	1,35,000	1,26,600	1992-93	82,000	38,382
1993-94	1,45,000	1,43,962	1993-94	87,000	25,299

(b) Government does not supply these metals for meeting their local demand.

(c) Does not arise.

#### **Production Targets of Minerals**

1142. SHRIMATI VASUNDHRA RAJE:  
Will the Minister of MINES be pleased to state:

(a) the target set for the production of different kind of minerals during Eighth Plan;

(b) the progress made so far; and

(c) the mineral-wise and the State-wise details thereof?

THE MINISTER OF STATE OF THE  
MINISTRY OF MINES (SHRI BALRAM  
SINGH YADAV) (a) No targets have been fixed by the Planning Commission for production of different minerals dealt with by this Ministry for the Eighth Five Year Plan. Planning Commission has, however, fixed targets for non-ferrous metals.

(b) and (c). Do not arise.

#### **VSNL Projects**

1143. SHRI PRAFUL PATEL : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the VSNL had a mid-term review recently prior to raising funds for their projects;

(b) whether a number of projects of the VSNL are held-up due to financial constraint;

(c) if so, the manner in which the Government propose to resolve the issue; and

(d) the so, extent to which the Government propose to raise the funds from the domestic market?

THE MINISTER OF STATE OF THE  
MINISTRY OF COMMUNICATIONS (SHRI  
SUKH RAM): (a) Yes, Sir.

(b) None of VSNL's own projects are held up due to financial constraints.

(c) All projects of VSNL except two i.e.

(i) Participation in "FLAG" Project (Fibre Cable link around the Globe) and (ii) "INMARSAT-P" Project will be funded out of VSNL's own internal resources. These two specific Projects would need funds starting from the last financial year of the 8th Five Year Plan viz. 1996-97. The funds will be obtained either from VSNL's own resources or Commercial borrowings or loan.

(d) VSNL/DOT has no proposals at present to raise funds from the domestic market for VSNL's projects.

### **Visit of Chinese Delegation**

1144. SHRI Y.S. RAJASEKHAR REDDY : Will the Minister of STEEL be pleased to state:

(a) whether a high level Chinese delegation has held discussions with the Government recently on the export of steel;

(b) if so, the details thereof;

(c) whether any agreements have been signed regarding export of steel/rails and import of blend coking coal from China; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) (a) and (b). An 8 member delegation led by Mr. Wu Xichun, Vice Minister, Ministry of Metallurgical Industry, People's Republic of China visited India in July, 1994, and held discussions with the Government on several issues pertaining to the steel sector.

(c) and (d). No agreement has been signed during the visit of delegation.

However both sides agreed to set up

working Groups to cover the following areas:-

i) Working Group on Technical Cooperation in the Steel Sector.

ii) Working Group on Iron Ore and Manganese Ore.

iii) Working Group on Imports and Exports of Steel Products.

[Translation]

### **L.P.G. Facility in Bihar**

1145. SHRI RAMDEW RAM : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether L.P.G. facility is available in all the District and Tehsil Headquarters of Bihar;

(b) if not, the efforts being made by the Government in this regard;

(c) whether any proposal has been received for making such a facility available in Garhwa and Palamau districts of Bihar; and

(d) if so, the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) No, Sir.

(b) to (d) On the basis of market survey conducted by the Industry on its own or on public demand, locations having a population of 20,000 and above as per 1991 Census are considered for setting up of LPG distributorships subject to economic viability

and product availability. Accordingly, 29 locations including Garhwa have been included in the current LPG Marketing Plan 1992-94 for Bihar. No new LPG distributorship in Palamau district is included in the current Marketing Plan.

### **Declaration of Pakistan as a State Sponsoring Terrorism**

1146. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have decided to declared Pakistan as a State sponsoring terrorism;

(b) if so, the details thereof; and

(c) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) (a) to (c). Pakistan's support to subversion and terrorism against India is a fact and a matter of grave concern. Pakistan's conduct in this regard is not conducive either to good neighbourly relations or to peace and stability in the region.

Government have strongly urged Pakistan on several occasions and at all levels to stop its support to subversion and terrorism. Government have also apprised the international community of the dangers inherent in the support extended by Pakistan to terrorism.

Government are firmly resolved to take all necessary measures to counter Pakistan's support to terrorism and to safeguard the unity and integrity of the nation.

[English]

### **Pineapple Processing Plant in Kerala**

1147. SHRI P.C. THOMAS : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the progress made in the setting up of a Pineapple Processing plant in Kerala with the assistance of the European Common Market; and

(b) the projected export potential of the plant?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUNGOGOI) (a) The progress made for setting up of the Pineapple Processing Plant in Kerala with assistance of the European Common Market is as under :

(i) Land required for the factory has been acquired and action for its development initiated.

(ii) Tender documents for calling global tender for supply of plant & machinery have been prepared and submitted to the funding agency, EEC for their clearance.

(b) To assess the exact export potential, a professional market survey has been commissioned.

[Translation]

### **Acquisition of Land by D.V.C.**

1148. SHRI LALIT ORAON : Will the Minister of POWER be pleased to state:

(a) the details of land acquired in the Hazaribagh district of Bihar in connection with the construction of Tilaiya Dam of the Damodar Valley Corporation during the year 1953; and

(b) the details of the persons/dependents whose land was acquired for the purpose but could not be granted alternate employment and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYANAIDU) : (a) 26509.48 acres of land have been acquired in the District of Hazaribagh in connection with the construction of Tilaiya Dam of Damodar Valley Corporation (DVC).

(b) Every land loser was paid cash compensation of given land, reclaimed by DVC, in lieu of land. On the basis of the employment policy formulated in 1977, DVC prepared a panel of Fifteen displaced persons of Tilaiya for employment, all of whom have since been provided employment.

[English]

### **Postal Services in Bombay**

1149. SHRI RAM KAPSE : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any new schemes have been introduced by the Department of Posts to improve postal services in Bombay, from April, 1994; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) Yes, Sir.

(b) "Green Line" for Pin Coded local mails and "Metro Channel" for Pin Coded Inter-Metro City mails were introduced from 2nd April '94. The "Business Channel" for Corporate Mail was introduced from 1st July, '94.

GREEN LINE caters to Pin coded local mails to be delivered in Bombay as far as possible on the next day. Green letter boxes have been installed in Bombay to facilitate segregation of mails for priority treatment.

METRO CHANNEL : The scheme envisages expeditious transmission and delivery within 48 hours of PIN coded first class letter mail posted in one Metro City for another Metro City. The cities of Delhi, Bombay, Calcutta, Madras, Bangalore and Hyderabad have been identified as metros for this purpose. Such mails are separated at the stage of initial handling and then separately sorted and despatched.

BUSINESS CHANNEL : The Scheme provides for segregation of business mail posted in bulk by business and other houses at the stage of collection in order to ensure their speedy transmission. The fact that it also speeds up ordinary mail in the process is incidental. The Business Channel is available for the six metro towns identified for the Metro Channel.

### **Natural Gas from Bangladesh**

1150. SHRI SANAT KUMAR MANDAL : Will the Minister of PERTOLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of West Bengal has expressed its eagerness to take up natural gas from Bangladesh for the Sagardighi power project;

(b) if so, whether the Union Govern-



ment has cleared this proposal; and

the police.

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c): No formal proposal has been received for the allocation of natural gas for the Sagardighi power project.

[*Translation*]

### **Irregularities in Head Post Office in Ajmer**

1151. PROF. RASA SINGH RAWAT : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have noticed any kind of irregularities in the Head Post Office of Ajmer;

(b) if so, the details thereof;

(c) the action taken or proposed to be taken by the Government against the persons found involved therein; and

(d) the remedial measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) and (b). Yes Sir. A large number of acknowledgements of paid money orders were recovered by the police from the residence of one Postal Assistant and one Postman of Ajmer Head Post Office on 11.4.94. Both the officials were arrested by

(c) The two officials have been placed under suspension with effect from 11.4.94. Suitable disciplinary action against them is in process.

(d) Supervision has been strengthened at all ends. Instructions have been issued to ensure prompt despatch of paid money order acknowledgements to the remitters.

### **Allocation of Kerosene**

1152. SHRI S.B. SIDNAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the allocation of Kerosene to be made to each State Government during 1994-95; and

(b) the criteria adopted in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a). The information is given in the statement enclosed.

(b) Kerosene is allocated to the States/UTs on a historical basis, i.e., on the basis of the past consumption. However, during 1993-94 and 1994-95, the Government have allowed 3% growth in Kerosene allocation on national basis over the previous year. The additional quantity has been allocated more to the States/UTs having less per capital consumption.

## STATEMENT

*State-wise SKO allocation for 1994-95*

(Figs in Mts)

Sl. No.	State/UTs	Total SKO	Allocation, 1994-95
1.	Andhra Pradesh		603132
2.	Arunachal Pradesh		9484
3.	Assam		251713
4.	Bihar		560735
5.	Goa		27132
6.	Gujarat		798295
7.	Haryana		154073
8.	Himachal Pradesh		40390
9.	Jammu & Kashmir		71166
10.	Karnataka		452929
11.	Kerala		270336
12.	Madhya Pradesh		446055
13.	Maharashtra		1512524
14.	Manipur		21074
15.	Meghalaya		15705
16.	Mizoram		6234
17.	Nagaland		10327
18.	Orissa		192784
19.	Punjab		325678

Sl. No.	State/UTs	Total SKO	Allocation, 1994-95
20.	Rajasthan		306660
21.	Sikkim		7559
22.	Tamilnadu		668587
23.	Tripura		22228
24.	Uttar Pradesh		1016836
25.	West Bengal		748563
26.	A & N Islands		4584
27.	Chandigarh		20928
28.	Dadra & Nagar Haveli		3108
29.	Daman & Diu		2944
30.	Delhi		238540
31.	Lakshadweep		876
32.	Pondicherry		14863

[Translation]

**Potato Processing Plant in Gujarat**

1153. SHRI N.J. RATHVA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have received any proposal from the Government of Gujarat for the setting up of potato processing plant in the State; and

(b) if so, the details thereof and the action being taken thereon?

THE MINISTER OF STATE OF THE

MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) (a) No, Sir.

(b) Does not arise.

[English]

**National Policy for Hydro-Power and NCES**

1154. SHRI SANDIPAN BHAGWAN THORAT:  
SHRI HARISH NARAYAN PRABHU ZANTYE:

Will the Minister of POWER be pleased

to state:

(a) whether the Government have formulated National Policy for Hydro Power and power from Non-conventional Energy Sources;

(b) if so, present status of the new Policy and the time schedule for its implementation;

(c) the project-wise details of foreign investment in Power sector and reasons for delay in their execution;

(d) the details of outlay proposed for schemes under Hydro power and Non-conventional Energy Sources during the 8th Plan with State-wise break-up; and

(e) the status of the main Hydro Electric Projects, project-wise and the reasons for delay resulting in cost escalation and the steps taken for timely execution of the projects?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) and (b). No new policy for hydro power or Non-conventional Energy Sources has been formulated.

(c) Proposals have been received from

foreign companies (including NRI and Joint Venture proposals) for setting up 35 power projects amounting to 22,432 MW costing approx. Rs. 73,386 crores. The details of investment by the foreign companies would be known only after the project proposals achieve financial closure. So far none of the proposals have achieved financial closure.

(d) An outlay of Rs. 19,105 crores has been proposed in the 8th Five Year Plan for hydro power schemes. The break-up of these for the Central Sector and the State Sector is shown in statement attached. The details of outlay and physical target for non-conventional energy sources proposed in the 8th Plan by Ministry of Non-conventional Energy Sources is given at Statement II attached.

(e) The status of main Hydro Electric Projects project-wise and reasons for delay, original cost and latest estimated costs are given in statement-III attached.

The Central Electricity Authority closely monitors the progress of various activities of the projects under execution in the country for timely commissioning. Meetings are held regularly with project-authorities, major manufacturers for timely completion of works. **A close watch is kept on all factors affecting project implementation and corrective actions are initiated.**

## STATEMENT - I

## APPROVED OUTLAYS (HYDRO) FOR 8TH PLAN (1993-97)

Sl. No.	Sector/Region/State	(Figures in Rs. cr.)					
		Completed schemes	Generation Appd. on going schemes	New schemes	R&M	S&I	Total
1	2	3	4	5	6	7	8
<b>A. CENTRAL SECTOR</b>							
1.	NEEPCO/NEC	-	360.76	-	-	0.60	361.36
2.	NHPC	-	3825.00	1330.00	15.00	10.00	5180.00
3.	NJPC	-	1200.00	30.00	-	10.00	1240.00
4	THDC	-	1689.00	-	-	-	1689.00
5.	DVC	-	18.35	-	1.00	1.00	20.35
6.	Misc. DOP	-	100.00	-	-	-	100.00
Sub-Total (central Sector)		-	7193.11	1360.00	16.00	21.60	8590.71

Sl. No.	Sector/Region/State	Generation			R&M	S&I	Total
		Completed schemes	Appd. on going schemes	New schemes			
1	2	3	4	5	6	7	8
<b>B. STATE SECTOR</b>							
<b><u>NORTHERN REGION</u></b>							
1.	Haryana	1.44	10.00	36.00	4.06	5.00	56.50
2.	Himachal Pradesh	-	340.40	0.85	2.00	2.50	345.75
3.	J&K	-	55.22	605.36	24.60	20.00	705.18
4.	Punjab	0.30	773.31	245.00	53.00	4.48	1075.09
5.	Rajasthan	6.24	10.70	-	-	1.50	18.44
6.	Uttar Pradesh	-	1790.13	79.00	300.00	-	2169.13
Sub-total (Northern Region)		7.98	2979.76	966.21	383.66	33.48	4371.09

1	2	3	4	5	6	7	8
<b>WESTERN REGION</b>							
1.	Goa	-	3044	-	-	-	3.44
2.	Gujarat	28.57	345.18	-	-	1.00	374.75
3.	Madhya Pradesh	17.77	874.47	25.00	-	27.31	944.55
4.	Maharashtra	3.21	855.66	-	-	8.45	867.32
Sub-total (Western Region)		49.55	2078.75	25.00	-	36.76	2190.06

1	2	3	4	5	6	7	8
<b>SOUTHERN REGION</b>							
1.	Andhra Pradesh	56.22	798.32	31.49	100.00	5.00	991.03
2.	Karnataka	2057	420.45	406.66	114.16	8.00	951.84
3.	Kerala	-	130.66	161.64	1.00	0.90	294.20
4.	Tamil Nadu	7.38	97.62	1.00	17.70	23.50	147.20
Sub-total (Southern Region)		66.17	1447.05	600.79	232.86	37.40	2384.27



1	2	3	4	5	6	7	8
EASTERN REGION							
1.	Bihar	-	32.69	148.92	-	3.00	184.61
2.	Orissa	-	414.96	105.01	64.71	12.62	597.30
3.	Sikkim	-	23.73	42.00	6.97	0.20	72.90
4.	West Bengal	-	203.58	166.16	4.00	11.62	385.36
Sub-total Eastern Region							
		-	674.96	462.09	75.68	27.44	1240.17

1	2	3	4	5	6	7	8
<u>NORTH-EASTERN REGION</u>							
1.	Arunachal Pradesh	-	1.51	27.54	4.20	0.36	33.61
2.	Assam	-	122.92	10.00	-	8.00	140.92
3.	Manipur	-	1.40	50.00	-	0.18	51.58
4.	Meghalaya	-	24.37	5.50	6.00	4.00	39.87
5.	Mizoram	-	9.12	10.88	-	5.00	25.00
6.	Naga-land	-	32.55	-	-	0.50	33.05
7.	Tripura	-	-	-	4.88	0.05	4.93
Sub-Total(North-Eastern Region)		-	191.87	103.92	15.08	18.09	328.96
Grand Total							
Hydro (All India)		123.70	14565.50	3518.01	723.28	174.77	19105.26

## STATEMENT-II

## EIGHTH FIVE YEAR PLAN 1992-97 : FINANCIAL PHYSICAL

Sl. No.	Programmes	Approved Outlays (Rs. in crores)	Tentative Physical targets
1.	Biogas Development Programme	320.00	7.50 lakh Nos.
	a. Family Size Plants		450 Nos.
	b. CBP/IBP/NBP		
2.	Improved Chulha Programme	80.00	100 lakh Nos.
3.	Solar Thermal Programme	80.00	
	a. Solar Thermal Energy System		2.75 lakh sq.m Coll. Area
	b. Solar Cookers		3.00 lakh Nos.
4.	Solar Photovoltaic Programme	90.00	
	a. SPV Lighting Systems		4000 Ncs.

Sl. No.	Programmes	Approved Outlays (Rs. in crores)	Tentative Physical targets
	b. SPV Water Pumps		500 Nos.
	c. Other SPV System		100 MW*
5.	Wind Energy Programme	90.00	
	a. Wind Pumps		4000 Nos.
	b. Wind Battery charges		500 Nos.
	c. Wind Power.		100 MW*
6.	Urjagram (Surveys)	1.00	
7.	Biomass Development Programme	15.00 @	
8.	Human and Animal Energy Programme	1.00	
9.	Bioenergy Development Programme	20.00	300 MW*
10.	Small Hydel Power Development Programme	100.00	200 MW*

Sl. No.	Programmes	Approved Outlays (Rs. in crores)	Tentative Physical targets
11.	Alternate Fuels for Surface Transportation	10.00	
12.	Magneto Hydro Dynamics )		
13.	Geo-thermal Energy )		
14.	Chemical Sources of Energy )	10.00	
15.	Ocean Energy )		
16.	Hydrogen Energy )		
17.	Indian Renewable Energy Development Agency Ltd.	10.00	
18.	Regional Offices etc. )	10.00	
19.	Information & Publicity )		
20.	Seminars/Conferences )		

Sl. No.	Programmes	Approved Outlays (Rs. in crores)	Tentative Physical targets
21.	International Cooperation )		
22.	Data Bank/TIFAC )		
23.	Solar Energy Centre	15.00	
24.	Special Area Programmes & Demonstration Activities	5.00	
	Total	857.00	

② Includes Biomass Gasifiers;

\* Includes Private Sector

## STATEMENT - III

## DETAILS OF SANCTIONED ON-GOING HYDRO-ELECTRIC PROJECTS (ABOVE 100 MW)

Sl.No.	Name of Project	Installed Capacity (MW)	Cost <u>Original/Latest</u> (Rs. in crores)	Commissioning <u>Scheduled</u> <u>Original/Latest</u>	Present Status	Reasons for delay
<b>CENTRAL SECTOR</b>						
1.	Nathpa Jhakri (NJPC) (H.P)	6x250	1678.02/4337.95	95-97/98-99	Civil works awarded and contractors have started works at site	
2.	Dulhasti (NHPC) (J&K)	3x130	183.45/2362.84	90-91/96-97	French consortium suspended the works in August'92 on the grounds of security risk at the project. The resumption of works is under discussions with FC.	
3.	Salal-ii (NHPC)	3x115	217.39/308.95	93-94/93-96	Units 1&2	Slow progress

Sl.No.	Name of Project	Installed Capacity (MW)	Cost Original/Latest (Rs. in crores)	Commissioning Scheduled Original/Latest	Present Status	Reasons for delay
	(J&K)					
4.	Uri (NEPC) (J&K)	4x120	1632.62/3424.29	95-96/96-97	commissioned. Unit 3 erection in progress.  Tunnel Civil works also in progress.  Project works are in progress by the Swedish consortium.	of Tail Race Tunnel works & unit      Law & order problem.
5.	Tehri St. I (THDC) (UP)	4x250	197.92/3391.40 (4x150 MW)	81-82/9th Plan	Project has been sanctioned in March '94	Recently sanctioned.
6.	Dhauliganga St. I	4x70	601.99/854.79	98-99/2000-01	Infrastructure work in progress.	Paucity of funds.
7.	Koel Karo (NHPC) (Bihar)	4x172.5+ 1x20	1338.80/1610.87	88-89/2001-02	Project works at standstill	Paucity of funds.



Sl.No.	Name of Project	Installed Capacity (MW)	Cost Original/Latest (Rs. in crores)	Commissioning Scheduled Original/Latest	Present Status	Reasons for delay
8.	Ranganadi (NIEPCO) (Ar. Pradesh)	3x135	312.78/675.74	94-95/96-98	Diversion Tunnel completed and other works in progress	Dam and Power House works yet to be awarded. Funds constraints.
<b>STATE SECTOR</b>						
<b>Northern Region</b>						
1.	Largi (HP)	3x42	168.85/425.00	90-92/9th Plan	Infrastructure works in progress.	Fund constraints.
2.	Upper Sindh-II (J&K)	3x35	76.46/180.00	88-89/96-97	Works are at Standstill due to law and order problems.	Slow progress of civil works and law & order problems.

Sl. No.	Name of Project	Installed Capacity (MW)	Cost Original/Latest (Rs. in crores)	Commissioning Scheduled Original/Latest	Present Status	Reasons for delay
3.	Kishanganga (J&K)	3x100	782.00/820	-	Infrastructure works are under progress	1) Investment decision 2) Environment & Forest clearance 3) Indus Water treaty clearance.
4.	Shahpurkandi (Punjab)	2x40+2x40 +1x3	702.04/895.08	-/9th Plan	Infrastructure works are under progress	Recently sanctioned.
5.	Ranjit Sagar (Their Dam) (Punjab)	4x150	242.32/2126.88	91-92/97-98	Civil works of main dam, spillway & power house are under progress.	Delay in land acquisition.
6.	Srinagar (UP)	6x55	144.18/592.45	91-92/96-98 (Likely)	Loan from World Bank	Funds constraints.

Sl.No.	Name of Project	Installed Capacity (MW)	Cost Original/Latest (Rs. in crores)	Commissioning Scheduled Original/Latest	Present Status	Reasons for delay
				to slip to 9th plan)	was cancelled on 28.8.92 due to failure of SPSEB to ensure 3% rate of return. The project authorities are considering execution on this project through private participation.	
7.	Lajhwar Vyasi (UP)	3x100 2x60	140.97/922.00	89-90/99-2000	Civil works are progressing slow due to funds constraint. Turbine Generator sets ordered on BHEL are kept on hold.	Funds constraints.
8.	Maneri Bhali (UP)	4x76	82.63/614.28	89-90/98-99	The works are	Funds constraint.

Sl. No.	Name of Project	Installed Capacity (MW)	Cost Original/Latest (Rs. in crores)	Commissioning Scheduled Original/Latest	Present Status	Reasons for delay
<b>WESTERN REGION</b>						
1.	Kadane PSS Extn. (Guj.)	2x60	24.58/249.77	85-86/9697	Erection of equipments under Progress	Low priority by State Govt. Delay in BHEL supply.
2.	Sardar Sarovar	6x200+	1551.36/1950.94	94-97/95-2000	Civil works of main Dam, and other works are in progress. Erection of CHPH units in progress.	Treatment of fissures in Power House cavern. R&R problem. Non-availability of World Bank & CECF loans.
3.	Narmada Sagar (MP)	8x125	1415.51/1415.51	97-2000/2000-03	Infrastructural works progress Tender for Turbine Gene-	R&R problem in and project finance.

Sl.No.	Name of Project	Installed Capacity (MW)	Cost Original/Latest (Rs. in crores)	Commissioning Scheduled Original/Latest	Present Status	Reasons for delay
4.	Bodhghat (MP)	4x125	209.30/880.00	89-91/Beyond 9th Plan	rating sets under scrutiny. Works discontinued for want of forest clearance.	Forest Clearance.
5.	Koyna St. IV (Mah.)	4x250	378.95/1118.05	92-93/96-98 civil	Power House works in progress. Supply, erection and commissioning contract for Turbine Generator sets awarded to CEGELEC, France.	Delay in award of contract. Now awarded.
6.	Ghatghar PSS (Mah.)	2x125	179.66/554.26 Plan	9th/99-2000 of foreign consultant has been done.	Short listing by State Govt.	Low priority

Sl.No.	Name of Project	Installed Capacity (MW)	Cost Original/Latest (Rs. in crores)	Commissioning Scheduled Original/Latest	Present Status	Reasons for delay
<u>Southern Region</u>						
1.	Srisaillam LBPH Andhra Pradesh	6x150	418.00/ 1466.42	93-95/96-2000	Project has been funded by OECFAssistance. All civil works are awarded & are in progress.	Delay in civil works of HRT & TRT.
2.	Upper Silleru St.II (Andhra Pradesh)	2x60	11.98/ 54.30	79-80 9395	Unit-1 rotated in 93-94 & erection of unit 2 is in progress.	Low priority by State Govt. Delay in erection of unit. Unit 2 will be commissioned this year.
3.	Kalinadi St.II (Karnataka)	3x40+3x50	201.01/ 393.40	87-88/96-97	Civil works are in progress. TG sunnly in progress by BHEL. of civil works.	Cancellation of World Bank loan and slow progress
4.	Sharavathi Tail	4x60	160.59/	93-94/97-99	Civil works are in progress. TG sunnly in progress by BHEL.	Cancellation of World-bank loan slow progress of civil works. South order required

Sl.No.	Name of Project	Installed Capacity (MW)	Cost <u>Original/Latest</u> (Rs. in crores)	Commissioning <u>Scheduled</u> <u>Original/Latest</u>	Present Status	Reasons for delay
						fresh F&T clearance.
5.	Gangawali (Karnataka)	2x105	135.83/ 380.75	85-86/2000-01	Works susnended due to ecological problems	Ecological problems.
6.	Lower Periyar	3x60	88.43/	90-91/95-97	Power tunnel works almost complete. civil works of Dam P.H. to reawarded to M/s. HCC & are in progress	Slow progress of civil works.  The contract awarded to NPCC was cancelled and fresh contractors has to be annotted.
7.	Puyankutty	2x120	250.00/ 350.00	8th Plan/ 9th Plan	Sanction for forest clearance is awaited.	Reasons for delay
8.	Pykara Ultimate Stage (Tamil Nadu)	3x50	70.16/ 136.32	94-95/2000-01	Fresh tenders for civil works of Access Tunnel & Tail Race Tunnel invited.	Delay in award of Long Tail Race and Access Tunnel

Sl. No.	Name of Project	Installed Capacity (MW)	Cost Original/Latest (Rs. in crores)	Commissioning Scheduled Original/Latest	Present Status	Reasons for delay
<b>Eastern Region</b>						
1.	Upper Indravati (Orissa)	4x150	130.49/ 991.40	86-88/97-98	Tendering of balance civil works of Head Race Tunnel & Muran Dam in progress. R&R works in progress. IDA loan had been suspended but has now been renewed.	Damage due to flood in 7/91. Non-performance of civil contractors.
2.	Balimela II	2x50	97.58/ 97.58	96-97/9th Plan	Works are yet to start.	Release of funds.
3.	Purulia PSS (Orissa)	4x225	1456.56/ 1456.56	9th Plan 9th Plan	Project proposed for finance under OECF loans	Project has recently/sanction /been
<b>North-eastern region</b>						
<b>Private Sector</b>						
1.	Vishnuprayag (Uttar Pradesh)	4x10C	104.51/ 612.88	84-85/ NA	Because of paucity of funds, Govt. of Uttar	



Sl.No.	Name of Project	Installed Capacity (MW)	Cost Original/Latest (Rs. in crores)	Commissioning Scheduled Original/Latest	Present Status	Reasons for delay
					Pradesh invited participation by Private investors. Project did not received clearance from Environment and forest angle. Govt. of Uttar Pradesh had identified Private Promoters for this project and efforts are being made to get Environment and Forest clearance.	Paucity of funds
2.	Maheshwar (MadhyaPradesh)	10x40	465.63/ 824.00	9th Plan/9th Plan	Because of paucity of funds Govt. of Madhya Pradesh initiated participation by Private investors. Project did not received clearance from Environment & Forest angle. Govt. of Madhya Pradesh has identified Private promoters for this project and efforts are being made to get Environment & Forest clearance.	The project has been sanctioned in 1993.
3.	Bhira PSS (Maharashtra)	1x50	85.95/ 240.00	94-95/ 94-95	Power House civil works nearly completed. Benstock erection & concreting of spiral in progress. Supply of TG sets from Germany in progress.	

**LPG Bottling Plant at Cannanore**

1155. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to set up LPG bottling plants at Cannanore and Kasargod districts of Kerala; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) There is no such proposal at present.

(b) Does not arise.

**Indian Territories Under Occupation of Pakistan and China**

1156. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the territories under illegal occupation of Pakistan and China and since when these territories are under the occupation of these countries; and

(b) the measures taken or proposed to be taken to get back the above territories from Pakistan and China?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). Parts of the Indian State of Jammu & Kashmir are under the illegal occupation of Pakistan and China. The area of the State of Jammu & Kashmir under the occupation of Pakistan is approximately 78,000 sq. kms. The area in Jammu & Kashmir under the occupation of China is

approximately 38,000 sq. kms. In addition, under the so-called Sino-Pakistan "boundary agreement" of 1963, Pakistan has illegally ceded approximately 5120 sq. kms. of Indian territory in Pakistan occupied Kashmir to China.

It is Government's position that Pakistan must vacate the territory illegally occupied by it in Jammu & Kashmir. Government are committed to the Simla Agreement under which all differences with Pakistan are to be resolved peacefully through bilateral negotiations.

India and China are committed to work towards a fair, reasonable and mutually acceptable settlement of the boundary question and this task has been entrusted to the India-China Joint Working Group.

**Telephone Exchanges in Bombay**

1157. SHRI RAM NAIK : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether some telephone exchanges are under construction in Bombay,

(b) if so, the details with location thereof;

(c) the total expenditure incurred so far and the total estimated cost of the project;

(d) the present status of the construction programme; and

(e) the time by which these are likely to be commissioned?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (e) The information is being collected and will be placed on the

Table of the House.

**Supply of Gas through pipeline in Maharashtra**

1158. SHRI ANNA JOSHI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any plan to supply the Natural Gas by pipeline throughout Maharashtra; and

(b) if so, the time by which the plan is likely to be implemented and total investment involved therein?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) No, Sir.

(b) Does not arise.

**Telephone facility to Panchayats**

1159. SHRI AMAL DATTA : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the progress made so far in providing telephone connections in rural areas in the country, State-wise;

(b) the number of Panchayats still to be covered by the said facility, State-wise; and

(c) the time by which all the Panchayats are likely to be provided with telephone facility?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) Upto 30.6.94, 1,44,849 public telephone connections have been provided to villages, State-wise details are given in the Annex.

(b) As on 30.6.94, 1,02,587 Panchayat Villages are still to be covered with telephone facility, State-wise details are given in the statement enclosed.

(c) In accordance with National telecom Policy, all the villages, including Panchayat villages are planned to be provided with telephone facility progressively by March 31, 1997 subject to availability of resources.

## STATEMENT

## VILLAGE PUBLIC TELEPHONES

Status as on June 30, 1994.

Sl. No.	Circle/State	Total No. of inhabited villages	No. of village with Telephone as on 30.6.1994	No. of Panchayat villages without Telephone on 30.6.94
1.	Andhra Pradesh	29341	19430	5828
2.	Assam	20459	4525	524
3.	Bihar	79208	8300	5160
4.	Gujarat including Dadra & Nagar, Daman & Diu	18735	9856	3713
5.	Haryana	7190	4939	853
6.	Himachal Pradesh	16997	2363	1280
7.	Jammu & Kashmir	6447	883	767

<i>Sl. No.</i>	<i>Circle/State</i>	<i>Total No. of inhabited villages</i>	<i>No. of village with Telephone as on 30.6.1994</i>	<i>No. of Panchayat villages without Telephone on 30.6.94</i>
8.	Karnataka	27024	5218	1127
9.	Kerala including Lakshadweep Island	1530	1512	Nil
10.	Madhya Pradesh	71386	18307	5016
11.	Maharashtra including Goa	36187	14588	10373
12.	North-East including Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland & Tripura	15192	1574	2750
13.	Orissa	5105	5279	537
14.	Punjab	13252	7589	4154
15.	Rajasthan	37889	6223	1663
16.	Tamil Nadu including			

Sl. No.	Circle/State	Total No. of Inhabited villages	No. of village with Telephone as on 30.6.1994	No. of Panchayat villages without Telephone on 30.6.94
	Pondicherry	15826	11812	1477
17.	Utar Pradesh	112568	18865	56651
18.	West Bengal including Andaman, Nicobar & Sikkim	43306	3586	714
	Total	603594	1,44849	1,02,587

**Expansion to telephone exchanges  
in West Bengal**

1160. SHRI SATYAGOPAL MISRA :  
Will the Minister of COMMUNICATIONS be  
pleased to state:

(a) whether the Government propose  
to expand the capacity and modernise the  
telephone exchange in West Bengal; and

(b) if so, the details thereof district-wise  
and those of Midnapore, Haldia and Ghatol  
exchanges in particular?

THE MINISTER OF STATE OF THE  
MINISTRY OF COMMUNICATIONS (SHRI  
SUKH RAM) (a) Yes Sir.

(b) The details are given in the state-  
ment enclosed.

## STATEMENT

DISTRICTWISE DETAILS OF EXPENSION AND MODERNISATION ON PROGRAMME FOR TELEPHONE EXCHANGES IN WEST BENGAL  
FOR THE YEAR 94-95

Sl.No.	Name of the District	Electronic capacity being added for replacing Electro-mechanical Capacity	Electronic capacity being added for expansion	Total
1.	24 Parganas (N)	232	1168	1400
2.	24 Parganas (S)	112	-	112
3.	Birbhum	1640	1600	3240
4.	Burdwan	7184	5684	12968
5.	Coochbehar	2224	1484	3708
6.	Darjeeling	8088	4100	12188



Sl.No.	Name of the District	Electronic capacity being added for replacing Electro-mechanical Capacity	Electronic capacity being added for expansion	Total
7.	Dakshin Dinaipur	1224	-	1224
8.	Hoogly	920	-	920
9.	Howrah	928	400	1328
10.	Jalpaiguri	712	984	1696
11.	Midnapore	3312	2000	5312
12.	Murshidabad	1112	1152	2264
13.	Nadia	3288	1400	4686
14.	Purulia	2000	-	2000

Sl.No.	Name of the District	Electronic capacity being added for replacing Electro-mechanical Capacity	Electronic capacity being added for expansion	Total
15.	Uttar Dinajpur	144	400	544
16.	Bankura	-	784	784
17.	Malda	-	800	800
18.	Calcutta Telephones	14000	42500	46500

The expansion and modernisation programme as above is subject to availability of equipment and resources.

The expansion and modernisation programme in respect of exchanges at Midnapore, Haldia and Ghatol is as below:

[Translation]

### **Bharat Heavy Electricals Limited**

(1) Midnapore—Existing 1300 line MAX II exchange with working connections 1222 and waiting list of 278 is planned to be replaced by 2000 line C-DOT Electronic Exchange during 1994-95.

1161. SHRI NITISH KUMAR:  
SHRI GUMAN MAL LODHA:

Will the Minister of POWER be pleased to state:

(2) Haldia—Haldia is presently having 3 exchanges namely Haldia (I), Haldia (T) and Durgachak.

(a) whether the construction cost of Power Projects offered by the Bharat Heavy Electricals Limited (BHEL) is less in comparison to the multinational Power companies;

(i) Haldia (I): Haldia (I) electromechanical exchange of 500 lines capacity with working connections as 472 and waiting list 15 as on 30.6.94 is planned to be replaced by 1000 line C-DOT Electronic Exchange during 1994-95.

(b) if so, the details thereof including per mega-watt cost of construction of the power-generation project offered by the B.H.E.L. and multinational Power companies;

(ii) Haldia (T) : Haldia (T) NEAX Electronic exchange of 500 lines with working connections of 480 and waiting list 73 as on 30.6.94 is planned to be expanded by 500 lines during 1995-96.

(c) whether the Union Government have any proposal to review the policy on power-generation keeping in view the difference in the cost of construction of the power projects; and

(iii) Durgachak : Existing 380 lines electromechanical exchange working with 361 telephone connections and waiting list of 126 as on 30.6.94 is planned to be replaced by 1000 line C-DOT electronic exchange during 1994-95.

(d) if so, the details thereof?

(3) Ghatol: During the year 1993-94 Ghatol Exchange has been converted to 512 line ILT Electronic Exchange. As on 30.6.94 it is having 274 working connections with waiting list of 28 will be expanded as more demand for telephone connection is received.

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) to (d). The construction cost of power projects offered by BHEL is not invariably less in comparison to the multinational power companies. The plants put up by overseas firms are often backed by substantial volume of supplier's credit. The project costs differ according to the fuel, technology used and the site.

The power projects funded by foreign governments or multilateral aid agencies are required to be awarded on the basis of bidding procedure in which BHEL often competes with foreign suppliers. This practice will have to be continued as long as foreign aid is availed of for the purposes of setting

up power projects.

[*English*]

### **Autonomous Body**

1162. SHRI D. VENKATESWARARAO : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government has set up an autonomous regulatory authority to regulate all the service providers in the Telecom sector in pursuance of its new policy; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No Sir,

(b) Does not arise.

[*Translation*]

### **Inefficient Functioning of Thermal Power Stations**

1163. SHRI MAHESH KANODIA : Will

the Minister of POWER be pleased to state:

(a) whether power generation targets are not being achieved owing to inefficient functioning of Thermal Power Stations;

(b) if so, the details of such power stations; and

(c) the action taken by the Union Government to check this trend?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) and (b). The actual thermal generation in the country is 2.8% more than the target set for the period (April-June) in the current year 1994-95. However, some of the Thermal Power Stations generated less than the target during this period. The details of such stations are given in the statement enclosed.

(c) Various measures taken to improve the generation in the country include Renovation & Modernisation of old units, assistance to Electricity Boards in undertaking plant betterment programme, supply of requisite quantity and quality of coal and training of operation & maintenance personnel.

## STATEMENT

THERMAL POWER STATIONS WHICH GENERATED LESS THAN THE TARGET DURING APRIL, 1994 - JUNE, 1994

Name of the Station	Target (MU)	Actual (MU)	%age of target
I.P. Station	328	279	85.1
Rajghat	192	172	89.6
Rempore GT	9	3	33.3
Faridabad Extn.	240	203	84.6
Panipat	643	615	95.6
Bhatinda	695	658	90.4
Ropar	1685	1617	96.0
Obra	1895	1479	78.0
Panki	186	173	93.0
H' Ganj (B)	284	226	79.6

<i>Name of the Station</i>	<i>Target (MU)</i>	<i>Actual (MU)</i>	<i>%age of target</i>
Paricha	235	210	89.4
Tanda	355	196	55.2
Singaurli	3267	3246	96.2
Rihand	1910	1818	95.2
Dadri (NCR)	442	416	94.1
Unchahar	477	471	98.7
Dadri GT	756	554	73.3
Ukai	2295	1045	45.5
Sikka	345	329	95.4
Dhuvaran GT	60	41	68.3
Parli	1003	940	93.7
Chandarpur	2530	2472	97.7

Name of the Station	Target (MU)	Actual (MU)	%age of target
Uran GT	631	581	92.1
Trombay GT	36	10	27.8
Korba West	1215	1137	93.6
Sanjay Gandhi	156	140	89.7
Korba STPS	3352	3149	93.9
Nellore	23	19	82.6
Raichur	1.55	9.3	93.2
Ennore	635	452	71.32
Narimanam	12	6	50.0
Patratu	510	379	75.3
Talcher	406	382	94.1
Santalidih	400	302	75.5

<i>Name of the Station</i>	<i>Target (MU)</i>	<i>Actual (MU)</i>	<i>%age of target</i>
Durgapur (DVC)	269	260	96.7
Rokhia GT	18	15	83.3



**Relations with Japan**

1164 SHRI MANJAY LAL:  
SHRI RAM PRASAD SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state the steps taken/proposed to be taken by the Government to strengthen further the cultural, commercial and technological relations with Japan?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA).

India has sought to strengthen and deepen bilateral relations with Japan through exchange of high level visits imparting momentum to commercial technological and cultural relations with Japan.

The Prime Minister's visit to Japan in June 1992, in particular, generated an excellent atmosphere for expanding commercial and cultural relations. Several ministerial visits have since taken place from both sides. Japanese Ministry of Industry and Trade (MITI) has invited an Indian delegation for a policy dialogue and the meeting is likely to take place later this year.

Japanese Government, business and industry are appreciative of Indian economic liberalisation set in motion in the recent years.

The Indian Council for Cultural Relations (ICCR) is the nodal point for cultural relations and it arranges regular visits performing artists and other cultural representatives. The Japanese Cultural Centre located in New Delhi similarly promotes cultural activities.

In the field of science and technology, India has entered into an agreement with

Japan in 1985, as envisaged in that agreement, Indian scientific institutions such as Council of Scientific & Industrial Research (CSIR) and Indian National Science Academy, have signed Memorandum of Understanding and detailed agreements with their counterpart institutions in Japan, for exchange of information on technological developments and scientific research and also for exchange of visits by scientists.

[English]

**Thermal Power Stations**

1165. SHRI SOBHANADREESWARA RAO. VADDE: Will the Minister of POWER be pleased to state:

(a) whether the Union Government have given final clearance to the agreements reached between State electricity boards and private entrepreneurs/foreign companies in the establishment of Thermal Power Stations;

(b) if so, the details thereof; and

(c) the salient features like guarantee for supply of coal and transport facilities envisaged in those agreements?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYANAIDU): (a) and (b). Selection of a private party for developing a project, award of a project, the commercial agreements for sale of power etc., are matters entirely within the competence of the State Electricity Board and the State Government concerned.

(c) The private power companies can enter into legally enforceable agreements with Central fuel supply and fuel transport agencies.

**Surveillance of Coco Islands by China**

1166. SHRI SHRAVANKUMAR PATEL:  
Will the Minister of EXTERNAL AFFAIRS  
be pleased to state:

(a) whether attention of the Government has been drawn to the news-item appearing in the "Indian Express" dated July 1, 1994 regarding visit of Chinese Army Delegation to Myanmar in connection with the surveillance systems on Coco Islands; and

(b) if so, the facts thereof and the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE  
MINISTRY OF EXTERNAL AFFAIRS (SHRI  
R.L. BHATIA ) (a) Yes Sir.

(b) Government keep under constant review all developments having a bearing on the country's security and take appropriate measures to safeguard the national interest.

[Translation]

**Indian Students in Erstwhile USSR**

1167. SHRI VISHWANATH SHASTRI:  
Will the Minister of EXTERNAL AFFAIRS  
be pleased to state:

(a) whether the number of Indian students studying in various independent States of the erstwhile USSR has decreased after the disintegration of that country;

(b) if so, the number of students pursuing their studies in those countries during 1991, 1992 and 1993;

(c) whether the Government have obtained any data regarding students who

have completed their studies during this period; and

(d) if so, the number thereof, country-wise?

THE MINISTER OF STATE IN THE  
MINISTRY OF EXTERNAL AFFAIRS (SHRI  
R.L. BHATIA) (a) to (b) : In recent years, the considerable majority of Indian students studying in the USSR and the 15 independent States that emerged from it after 1991 are those who have gone there through private channels. Registration of students who have gone through private channels with our Embassies is on a voluntary basis. Therefore reliable data on students is not available. The same position applies to the number of students who have since graduated and left the CIS and Baltic states. It is however estimated that the total number of private students studying in the 15 States would be approximately 4000. The figure of the officially sponsored students has been declining rapidly since new offers have not been made since 1991.

[English]

**Leakage from Pipeline**

1168. SHRIMATI SUSEELA  
GOPALAN:  
SHRI SIVAJI PATNAIK:  
SHRI RAMCHANDRA  
GHANGARE:  
DR. SUDHIR RAY:

Will the Minister of PETROLEUM AND  
NATURAL GAS be pleased to state:

(a) whether ONGC has evolved a system for proper maintenance of the two trunk Bombay High-Uran oil and gas pipelines;

(b) if so, the details thereof;

(c) the reasons for the leakage in Bombay High pipeline; and

(d) the action taken to rectify the leakage?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) The maintenance systems include:

(i) Inspection of risers every year to check wall thickness in the splash zone area.

(ii) Survey of pipeline condition once in five years and rectification of any abnormality observed.

(iii) Regular injection of corrosion inhibitor in the pipeline.

(iv) Corrosion monitoring by the iron count method carried out at fortnightly intervals.

(c) The leakage occurred due to localized thinning of pipe metal in splash zone of the pipeline riser due to external corrosion over a period of time.

(d) To ensure that such situations do not recur, ONGC have introduced the system of thickness measurement through 100 mm close grid. All the 458 risers have been inspected and 31 risers have been repaired.

[*Translation*]

#### **Maintenance of Telephones**

1169. SHRI PANKAJ CHOWDHARY:  
SHRI JANARDAN MISRA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether MTNL has formed a special task force for the proper maintenance of telephones during monsoon season;

(b) if so, whether the Government propose to issue guidelines for forming such task force in other parts of the country also;

(c) if so, the time by which the guidelines will be issued; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. Only detailed guidelines and instructions have been issued in regard to taking pre-monsoon precautions and in regard to attending to cable faults as & when experienced.

(b) to (d): Similar guidelines & instructions have also been issued to other parts of the country.

[*English*]

#### **Indo-Saudi Pipe Coating Consortium**

1170. SHRI BALRAJ PASSI :  
SHRI CHETAN P.S. CHAUHAN :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) Whether the ONGC has expressed its concern over the poor performance of otoklin-al-qahatani, and Indo-Saudi pipe coating consortium;

(b) if so, the reasons for such poor performance; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) and (c) Do not arise.

### **Foreign Exchange Earnings of Pepsi**

1171. SHRI KASHIRM RANA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of foreign exchange earned by Pepsi Cola during the last three years, year-wise; and

(b) whether these earnings are commensurate with the projected export earnings of the company, as per the initial terms of agreement?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) As reported by the Company, the details of foreign exchange earned by M/s Pepsi Foods Ltd., during the last three years are as under:

<i>Year</i>	<i>Total foreign exchange earned (FOB value) Rs.</i>
1991-92	23,43,58,444

1992-93	35,85,98,000
1993-94	40,40,64,150
Total	99,70,20,594

(b). The initial terms of approval were applicable during 1991-92 and 1992-93 and the same were amended in July, 1993. Interpretation of the earlier terms and conditions of approval is yet to be finalised. However, in 1993-94, the foreign exchange inflow was generally commensurate with the amended terms of approval.

[Translation]

### **Telephone Exchanges in Bihar**

1172. SHRI RAM KRIPAL YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to set up new telephone exchanges in Bihar;

(b) if so, the details thereof with location and the capacity of the proposed telephone exchanges; and

(c) the date by which these exchanges are likely to become operational?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir.

(b) As given in the statement enclosed.

(c) All these exchanges are likely to be commissioned by March, 1995.

## STATEMENT

## Annexure

## NEW TELEPHONE EXCHANGES PLANNED IN BIHAR DURING 1994-95.

Sl. No.	District	Name of Exch.	Capacity	Remarks
1	2	3	4	5
1.	Katihar	Palka	88 lines	Since Commissioned
2.	Bhagalpur	Blarnapur	88 lines	"
3.	Madhopura	Golma	88 lines	"
4.	Saharsa	Manguar	88 lines	"
5.	"	Sardiha	88 lines	"
6.	Madhopura	Alamnagar	88 lines	"
7.	Supaul	Belhatera	88 lines	"
8.	Hazaribagh	Badkana	88 lines	"
9.	"	Argadda	88 lines	"

Sl. No.	District	Name of Exch.	Capacity	Remarks
1	2	3	4	5
10.	Saharsa	Parwaha	88 lines	"
11.	Manghyr	Ramgarh	88 lines	"
12.	Goddia	Gangti	56 lines	"
13.	E. Champaran	Patahi	88 lines	"
14.	Begusarai	Rajaura	88 lines	"
15.	Bhabhua	Rampur	88 lines	"
16.	Ranchi	Ranchi	10,000 lines	"
17.	Patna	Patna	10,000 lines by March, 1995.	To be commissioned
18.	M.I.T. Muzzafarpur	Muzzafarpur	2,000 lines	"
19.	Dhanbad	Saraidhala	3,000 lines	"

## (ii) Small capacity Exchanges, further planned:

In addition to above, small capacity exchanges would also be opened at more places, depending upon demand and technical feasibility.

[English]

(b) if so, the details thereof ?

**Upgradation of Skills**

1173 SHRI LAETA UMBREY  
SHRI HARISH NARAYAN  
PRABHU ZANTYE:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Department of Telecommunications has launched a major drive to upgrade the skills of its staff, and

(b) if so, the details thereof and the extent to which this will improve the working of telephones and the consumer services?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) Yes, Sir.

(b) A Major drive to upgrade the skills of Group 'C' & 'D' staff of Department of Telecom has been launched. This will cover both viz. 3 new restructured cadres and the remaining Group 'C' & 'D' staff who did not opt for restructured cadres. These training programmes have been designed and developed to upgrade the skill and attitude of staff of match the needs of new technology equipment being progressively inducted in the Telecom network for providing Telephone services of International standard.

**LPG Dealership**

1174. DR. KARTIKESWAR PATRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any survey has been conducted for appointment of new LPG distributors by various oil agencies in public sector in the country; and

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) On the basis of a survey, 623 LPG distributorships have been included in the current LPG marketing Plan 1992—94 for different locations in the country.

**Natural Gas in Tripura**

1175. SHRIMATI BIBHU KUMARI DEVI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any assessment of the natural gas deposits in Tripura has been made;

(b) if so, whether the economic feasibility of its procurement and utilisation has also been examined; and

(c) if so, the findings thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) yes, Sir.

(b) and (c) Oil & Natural Gas Corporation Ltd. have established geological reserves of around 28 B.C.M. in Tripura. 0.28 NMSCMD of gas was utilised in 1993-94. Allocations of 1.75 NMSCMD has been made for power, industrial and other projects.

[Translation]

**Steel Plants in Gujarat**

1176. SHRI CHHITUBHAI GAMIT: Will the Minister of STEEL be pleased to state:

(a) whether the Union Government have received any proposal from, the Government of Gujarat regarding issuance of Letter of Intent to the private sector for the setting up of steel plants;

(b) if so, the details thereof; and

(c) the details of the private companies recommended by the Government of Gujarat?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) to (c) No proposal has been received from Government of Gujarat for issuance of Letter of Intent to the private sector for the setting up of steel plants. Approval of the Union Government for Industrial Licence is required only if the project is proposed to be located within 25 kms. from the periphery of the standard urban area limits of a city having a population of more than 10 lakhs according to the 1991 census.

#### **Power Supply in Uttar Pradesh**

1177. SHRI HARI KEWAL PRASAD: Will the Minister of POWER be pleased to state:

(a) whether power supply position in Uttar Pradesh has been deteriorating due to non-availability of additional spare parts; and

(b) if so, the names of the districts affected and the steps taken by the Government to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V RANGAYYA NAIDU) : (a) and (b) There is no deterioration of power supply position in Uttar Pradesh, although some generation

units of UPSEB have been under forced outage for long duration. Non-availability of spare parts is one of the reasons for long duration forced outage.

Various measures being taken to improve the availability of power in Uttar Pradesh include maximizing generation from the existing capacity, implementation for Renovation & Modernisation Programme, reduction in Transmission & Distribution losses, effective load management and energy conservation measures and assistance from neighboring Stations / Systems.

#### **Petrol/ Diesel and LPG Outlets in M.P.**

1178. SHRI KHELAN RAM  
JANGDE:  
SHRI PHOOL CHAND  
VERMA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Madhya Pradesh have sent any proposal to the Union Government for opening petrol/diesel retail outlets and LPG distributorship in all the district headquarters of the state;

(b) if so, the present position in regard to the proposal; and

(c) the reasons for delay in according approval to the said proposal?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) and (c) Do Not arise.



[English]

**Telephone Connections**

1179. SHRI LAL BABU RAI:

SHRI TARA SINGH:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the cases of transfer of telephone connections in Delhi have been delayed beyond the usual time;

(b) if so, the reasons therefor;

(c) whether the Government propose to simplify the procedure of shifting of telephone connections;

(d) if so, by when; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. Normally cases relating to transfer of telephones are disposed of within the usual time subject to submission of proper documents by the subscriber.

(b) Does not arise in view of (a) above.

(c) and (d) Procedure for shifting has been simplified in respect of telephones provided under OYT-Scheme by permitting the shift if its date of registration has been covered in the exchange area where it is required to be shifted or it has worked for a period of at least six months in the exchange area from where it is required to be shifted.

In the case of telephone connections provided under Tatkal category, local shift is permitted without any pre-condition.

(e) Does not arise in view of (c) & (d) above.

[Translation]

**Oil Refinery in Punjab**

1180. SHRI HARCHAND SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government have received any proposals from the Government of Punjab for the allotment of additional quota of gas and setting up of gas terminal and oil refinery in Punjab; and

(b) if so, the present position and the time by which the said proposals are likely to be accepted?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARAM) : (a) Request for an oil refinery and allocation of gas has been received.

(b) At present, there is no proposal to set up an oil refinery in Punjab. The gas projected to be available upto 1996-97 is fully allocated.

**Agreements with Romania**

1181. SHRI SATYA DEO SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any agreements have been signed with Romania for mutual cooperation between the two countries;

(b) if so, the salient features of each these agreements; and

(c) the time by which these agreements are likely to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMANKHURSHED): (a) Yes Sir. Three Agreements were signed with Romania on 2 June, 1994 during the President of India visit to Romania, namely, Declaration of Principles and Directions of Cooperation, Agreement on Combating Organized Crime, International Terrorism, Illicit Trafficking in Narcotics and Psychotropic Substances, and other Illegal Activities, and, Agreement on Cooperation in Tourism.

(b) and (c) The Declaration of Principles and Directions of Cooperation is a basic political document stating that relations between India and Romania are governed by the principles of mutual respect for independence, national sovereignty, territorial integrity and non-interference in each other's internal affairs; that both adhere to the UN Charter and shall strive to enhance the role of the UN; that both sides respect each other's foreign policy; and, that the two countries shall strive to develop cooperation in the political, economic, commercial, financial, scientific, technological, industrial, agricultural, petro-chemical, transport, cultural and other fields on the basis of equality and the Most Favoured Nation treatment. This document went into effect from the date of its signing i.e. 2 May, 1994.

The Agreement on Combating Organized crime, International Terrorism, Illicit Trafficking in Narcotics and Psychotropic Substances, and other Illegal Activities is to be implemented by the Ministry of Home Affairs of India and the Ministry of Interior of Romania. It provides for exchange of information, regulations, fruits of research, equipment and exports for the purpose of combating international terrorism, narcotics

organized crime including economic offences, forgery, illegal arms deals.

The Agreement on Cooperation in Tourism is to be implemented by the Departments of Tourism of both countries. It provides for joint tourism promotion and publicity simplification of travel formalities, encouraging investment in tourism, exchange of information and personnel.

The Agreements on Combating organized crime, International terrorism, illicit trafficking in narcotics etc. and on cooperation in Tourism will be implemented after requirements of domestic legislation have been met and notifications to this effect exchanged. This process is expected to be completed in the near future.

[English]

### Telecom Components

1182. SRI ANIL BASU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether several hundred telecom component manufacturers are without orders for the last one year and facing closure.

(b) if so, the details thereof; and

(c) the reasons for not giving orders to those units?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) The Government has not received any information regarding telecom component manufacturers being without orders and facing closure.

(b) and (c) Does not arise in view of (a) above.

[Translation]

**Central Assistance for Faizabad Bypass**

1183. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the Central contribution released so far to Uttar Pradesh for completion of work on Faizabad bypass on the National Highway after its clearance; and

(b) the total amount asked by the State and the time by which the balance amount would be released?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Funds for National Highways are released for the State as a whole and not work-wise. A sum of Rs. 4750 lakhs was allotted for development of National Highways works in Uttar Pradesh during 1993-94 including Faizabad bypass.

(b) In the Revised Estimate 1993-94 and Budget Estimate 1994-95, an amount of Rs. 100 lakhs and Rs. 700 lakhs have been demanded respectively by the State Govt. of Uttar Pradesh. It is too early to indicate the time frame, since it would depend upon the progress of the work and overall availability of funds.

**Exploration of Petroleum and Natural Gas**

1184. DR. P.R. GANGWAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the places where the exploration of Petroleum products and Natural Gas is presently going on;

(b) the places where Petroleum products and Natural Gas are expected to struck; and

(c) the places where exploration has since been stopped on account of non-availability of Petrol and Natural Gas?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Exploratory activities are presently continuing by ONGC Ltd. and OIL in the sedimentary Basins of Cambay, Kutch-Saurashtra, Upper-Assam, Assam-Arakan Fold Belt, Krishna-Godvari, Cauvery, Rajasthan, Bengal, Himalayan Foothills & Ganga valley and South Rawa in the Western and Eastern offshore areas.

(b) and (c) : Hydrocarbons have already been discovered in the sedimentary basins of Cambay, Upper Assam, Assam-Arakan Fold Belt, Rajasthan, K.G., Cauvery and Eastern & Western Offshore areas. Exploration is continuing in other prospective basins except Mahanadi onland and Bengal offshore basinal areas where exploration work has been suspended after surveys and drilling of several exploratory wells, which were found to be dry.

[English]

**Diesel to D.T.C.**

1185. SHRI MOHAN RAWALE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Indian Oil Corporation (IOC) supplies diesel to the Delhi Transport Corporation (DTC) on credit;

(b) if so, the terms and conditions thereof;

(c) the outstanding amount due from DTC to IOC for supply of diesel as on 30th June, 1994; and

(b) the efforts made to recover the outstanding dues from DTC?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The supplies to D.T.C. are on Cash and Carry basis w.e.f. 11.6.1994.

(b) Does not arise.

(c) The outstanding amount due from D.T.C. to IOC for supply of diesel as on 10th June, 1994 is Rs. 21.33 crores excluding the interest on delayed payment recoverable as per ASRTU Contract.

(d) Numerous meetings were held with the Chairman and the Chief Accounts Officer, D.T.C. and the matter was also taken up with the Secretary and the Joint Secretary, Ministry of Surface Transport. However, the situation did not improve and hence D.T.C. was put on 'cash and carry'

basis w.e.f. 11.06.1994. D.T.C. has been asked to give a plan to liquidate outstandings within a short time.

### **Expenditure on Indian Missions**

1186. SHRI SUDHIR SAWANT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the expenditure on Indian Missions abroad under various heads during each of the last three financial years, and

(b) the total carry home pay and allowances of class-I and class-II officers posted in Indian missions in foreign countries in comparison with IAS, IPS and Defence officers?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Following are the details of the expenditure on various heads and also the total expenditure on Indian Missions abroad during the financial years 1991-92, 1992-93 and 1993-94:

(Rs. in thousands)

Sl. No.	Head	1991-92	1992-93	1993-94
1	2	3	4	5
1.	Salaries	72,12,33	123,11,66	130,04,34
2.	Wages	3,22,68	4,90,10	6,42,24
3.	Overtime allowance	94,14	1,8'	2,01,61
4.	Travel expenses	27,18,88	37,68,95	39,31,06
5.	Office expenses	46,54,22	60,91,30	72,81,32
6.	Rents, Rates & Texes/Royalty	52,9533	68,89,73	80,37,31
Total:		202,97,58	297,34,99	330,97,88

(b) Officers and staff posted in Indian missions abroad are paid basic pay and Foreign Allowance. The Foreign Allowance is meant to compensate for the increased cost of living in the country of posting. This allowance, therefore, varies from country to country depending upon the cost of living of the countries concerned. The Foreign Allowance is payable to all categories of Government of India officials posted in Indian missions abroad. The officers belonging to IAS and Defence services etc., who are posted in Indian missions abroad, draw the basic pay due as per their pay scale, as also the same Foreign Allowance which is due to an officer of an equivalent rank belonging to the Ministry of External Affairs, serving in the same Mission.

[*Translation*]

#### **Gas Agency in Aligarh, U.P.**

1187. DR. LAL BAHADUR RAWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the required number of consumers to set-up a new gas agency;

(b) the number of gas agencies sanctioned in the Aligarh district (U.P.) and actually functioning at present;

(c) whether there is any proposal to increase the number of gas agencies in the area; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The number of LPG consumers required for a viable distributorship varies from town to town depending upon

the population of the location, pattern of consumption and investment/operating cost. For a town like Aligarh, a potential of four thousand customers by the 4th year of operation will justify the opening of a new LPG distributorship.

(b) There are 11 LPG distributorships in operation at Aligarh.

(c) and (d) Two more LPG distributorships included in the marketing plan are being processed to be opened at Aligarh.

#### **Telephone Connections in U.P.**

1188. SHRI RAM PUJAN PATEL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the existing gap between supply and demand of telephone connections particularly in Allahabad in U.P., district-wise; and

(b) the steps taken or proposed to be taken by the Government of clear the waiting list?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) The district-wise waiting list showing gap between supply and demand for telephone connection including Allahabad district in Uttar Pradesh as on 31.3.1994 is given in *Statement*.

(b) National Telecom Policy 1994 envisages to provide telephone connections on demand by 1.4.1997. Expansion of telephone network in Uttar Pradesh is being planned accordingly. A target of providing 82000 new telephone connections has been fixed for Uttar Pradesh in Annual Plan 1994-95. Efforts are also being made to lease additional switching equipment for reducing the backlog of waiting list.

## STATEMENT

No. of persons on the waiting list on 31.3.1994

Sl. No.	Name of District	
1	2	3
1.	Agra	6450
2.	Aligarh	3949
3.	Allahabad	7582
4.	Almora	263
5.	Azamgarh	932
6.	Bahraich	113
7.	Ballia	337
8.	Banda	585
9.	Barabanki	12
10.	Bareilly	2511

Sl. No.	Name of District	No. of persons on the waiting list on 31.3.1994
1	2	3
11.	Basti	18
12.	Bijnore	1035
13.	Badaun	-
14.	Bulandshahr	2153
15.	Chamoli	-
16.	Dehradun	11286
17.	Deoria	432
18.	Etah	98
19.	Etawah	280
20.	Faizabad	665
21.	Farrukhabad	489



Sl. No.	Name of District	No. of persons on the waiting list on 31.3.1994	
1	2	3	
22.	Fatehpur	390	
23.	Ferozabad	979	
24.	Ghaziabad	12375	
25.	Ghaziipur	240	
26.	Gonda	480	
27.	Gorakhpur	2835	
28.	Hamirpur	-	
29.	Gardoi	193	
30.	Hardwa:	2177	
31.	Jahun	1117	
32.	Janupur	586	
33.	Jhansi	2138	

Sl. No.	Name of District		No. of persons on the waiting list on 31.3.1994
	1	2	
34.	Kanpur		8166
35.	Kanpur Rural		161
36.	Lakhimpur Kheri		212
37.	Lalitpur		234
38.	Lucknow		18105
39.	Maharaj Ganj		-
40.	Mainpuri		222
41.	Mathura		1970
42.	Manuathbhanjan		522
43.	Meerut		8606
44.	Mirzapur		477

Sl. No.	Name of District	No. of persons on the waiting list on 31.3.1994		
1	2	3		
45.	Moradabad	2142		
46.	Muzaffarnagar	2239		
47.	Nanital	4320		
48.	Paurigarhwal	360		
49.	Pilibhit	89		
50.	Pithoragarh	78		
51.	Pratapgarh	276		
52.	Raebareilly	699		
53.	Rampur	422		
54.	Saharanpur	4578		
55.	Shahjahanpur	267		
56.	Sidharth Nagar	213		

Sl. No.	Name of District	No. of persons on the waiting list on 31.3.1994		
1	2	3		
57.	Sitapur	220		
58.	Sonbhadra	399		
59.	Sultanpur	515		
60.	Tehrigarhwal	62		
61.	Unnao	123		
62.	Uttarkashi	37		
63.	Varanasi	7082		

[English]

[Translation]

**Indians in Foreign Prisons**

1189. SHRI S.M. LALJAMBASHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indians languishing in prisons of various foreign countries as on June 30, 1994, country-wise;

(b) the steps taken by the Government for their early release and the results achieved;

(c) whether it is alleged that Indian missions are not making sincere efforts in the matter; and

(d) if so, the details thereof and the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) and (d) On receiving information about the arrest of Indian citizens our Missions take immediate action for seeking consular access and Consular Officer visits the detainee to ascertain the grounds and circumstances leading to his arrest. Our Missions also take necessary steps to ensure that Indian detainees are treated fairly within the jails. In view of the fact that arrests are made for violating the law of the land, the intervention of Diplomatic/Consular Missions for early release of offender is not encouraged. However, wherever necessary the Missions take up the matter at an appropriate level with the host Government for speedy and fair trial or review of sentence.

**Private Companies in Inland Waterways**

1190. SHRI BRIJBHUSHAN SHARAN SINGH:  
DR. RAMKRISHNA KUSMARIA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have taken the decision to open Inland water ways to the private companies for transportation of goods;

(b) if so, the number of companies shown interest in this regard; and

(c) the criteria for fixing the rates of transportation of goods?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b) The inland waterways have always been open to private operators/companies for transportation of goods. However, in response to a press advertisement given by the Inland Waterways Authority of India in June, 1994 to ascertain the possibility of more private participation in transportation of goods on National Waterways, 60 companies have shown interest.

(c) No criteria for fixing the rates for transportation of goods by private operators has been laid down by the Government.

**Industrial Pipeline Gas Connections in U.P.**

1191. DR. SAKSHIJI: Will the Minister of PETROLEUM and Natural GAS be

pleased to state:

(a) the number of industrial Pipeline Natural Gas connections issued by the Government in Uttar Pradesh during the last three years;

(b) the criteria adopted by the Government for issuing such gas connections; and

(c) the number of applications received from Uttar Pradesh for such new connections during 1994?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Sixteen such connections were given by Gas Authority of Indian Ltd.

(b) Allocations of natural gas are based generally on the imputed economic values with preference being given to the power, fertilizer and steel sectors.

(c) No new applications are being entertained as the available gas is fully allocated.

[English]

#### **Production of Oil**

1192. SHRI HARIN PATHAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether due to production of Gas by ONGC from South Basin Gas Fields, the production of oil has declined;

(b) if so, the details thereof; and

(c) the steps taken by the Government to check the fall in the production of oil?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

#### **Transfer of DTC to Delhi Government**

1193. SHRI SURENDRA PAL PATHAK: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Union Government propose to transfer the management of Delhi Transport Corporation to the Government of Delhi;

(b) if so, the details thereof;

(c) whether there is also any proposal to transfer the accumulated losses; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) At present, the Government have no such proposal.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

#### **Arrears against P.C.O Operators in Maharashtra**

1194. SHRIVILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of I.S.D/ S.T.D/P.C.O.

booths existing in Parbhani and Nanded districts of Maharashtra;

(b) the amount due from the above booth operators for 1993-94 and 1994-95; and

(c) the action taken to recover the arrears?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The details of existing ISD/STD/PCO booths are given below :

Parbhani : 94

Nanded : 103

(b) Nil.

(c) Does not arise in view of (b) given above.

[English]

#### **Decentralisation of M.T.N.L.**

1195. SHRI UDAYSINGRAO GAIKWAD : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether MTNL propose to decentralise its operations in Delhi;

(b) if so, the details thereof;

(c) whether decentralisation of MTNL will ensure better facilities to the subscribers; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) In Delhi, 8 areas have been created, each headed by a senior officer of the rank of General Manager thereby giving greater autonomy to the subordinate officers.

Some of the commercial jobs presently being handled at Hqrs and Area offices are being decentralised. These jobs will now be handled at Quick Customer Service centres at Divisional Engineer level.

(c) and (d) Yes, Sir. Decentralisation is meant for providing the decision making process within easy access of the subscribers and also result in quicker decision making so as to provide better subscriber satisfaction.

#### **Royalty on Crude Oil and Natural Gas**

1196. SHRI PROBIN DEKA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the names of the States getting royalty on crude oil and natural gas; and

(b) the amount paid to each State on their account during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) The amount of royalty on crude oil and natural gas which has accrued to the States during the period 1991-92 to 1993-94 are given below:

(Rs. Crores)					
Sl. No.	State	Crude Oil Natural Gas	1991-92	1992-93	1993-94 (Provisi.. onal)
1	2	3	4	5	6
1.	Gujarat	Crude Oil	177.23	470.37	306.73
		Natural Gas	19.10	23.91	29.12
2.	Assam	Crude Oil	189.41	302.61	257.24
		Natural Gas	3.84	4.51	3.51
3.	Nagaland	Crude Oil	2.33	7.04	4.34
4.	Tripura	Natural Gas	0.41	0.69	0.61
5.	Tamil Nadu	Crude Oil	8.96	24.64	19.10
		Natural Gas	0.15	0.31	0.32



(Rs. Crores)

Sl. No.	State	Crude Oil Natural Gas	1991-92	1992-93	1993-94 (Provisi.. onal)
1	2	3	4	5	6
6.	Andhra Pradesh	Crude Oil	0.68	2.10	1.68
		Natural Gas	2.01	6.89	8.30
7.	Arunachal Pradesh	Crude Oil	1.97	2.85	2.59

The payments are made by the oil companies to the respective States on due dates after availing the permissible grace period.

**Improvement in Postal Services**

1197. SHRI R. SURENDER REDDY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether his Ministry has recently constituted a 'quality management group' to recommend measures for improvement of postal services and providing quality service to match customers expectations in the postal communications sector;

(b) if so, the details thereof;

(c) the other measures taken of proposed to be taken for the improvement of postal services in the country;

(d) whether his Ministry also propose to instal shortly a modern computerised tracking and tracing system in Delhi and Bombay to be extended to other cities and linked with foreign postal administrations to make the speed post system more efficient; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) to (c) Improving the quality of postal service is a continuous process. Accordingly a series of steps have been initiated to modernise some aspects of the postal operations to enhance customer satisfaction through computerisation and to make postal service competitive. Action has also been taken by the Department to monitor the process of computerisation by adopting quality management technique at the headquarters level. It has also launched some new services, like, "Rajdhani Channel, Metro Channel" to improve transmission of Post between the mega-metres and the metropolises.

(d) and (e) Yes, Sir. They said "Tracking and Tracing System" will be operationalised to start with in Delhi and Bombay only.

**Iron Ore Mining Complex**

1198. DR. KRUPASINDHU BHÖL: Will the Minister of STEEL be pleased to state:

(a) whether the Government propose to set up an Iron Ore mining complex in Orissa;

(b) if so, the proposed site of the complex;

(c) whether the mining complex is proposed to be set up as a joint venture; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DAV): (a) to (d) The information is being collected and will be laid on the Table of the House.

[*Translation*]

**H.B.J. Pipeline**

1199. SHRI SURAJBHANU SOLANKI: Will the Minister of PETROLEUM AND NATURAL be pleased to state:

(a) the length of H.B.J. pipeline;

(b) the quantity of gas to be allotted from this gas pipeline to each of the State Government and the criteria adopted for this allotment;

(c) whether there is any proposal for the reallootment of gas from H.B.J. Pipeline; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The length of the HBJ pipeline including the spur lines is around 2070 Kms.

(b) It is not feasible at present to make further allocations along the HBJ pipeline.

(c) and (d) There is no such proposal at present.

[*English*]

#### **Development of Russian Gas Fields by ONGC**

1200. SHRI PRAFUL PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the ONGC is planning to develop Russian gas fields;

(b) if so, whether the Government has finalised the modalities in this regard; and

(c) the estimated earning in foreign exchange on this account and the areas in which ONGC has been planning to internationalise its operations?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) There is no firm proposal to develop Russian gas fields at present. ONGC Videsh Ltd. (a wholly-owned subsidiary of Oil and Natural Gas Corporation Ltd.) carries out assessment of the hydrocarbon prospectivity and techno-economic viability of the acreages in various countries with the primary objective of carrying out exploration

and exploitation of hydrocarbons. ONGC Videsh Ltd. also seeks Joint venture partnerships with multi-national oil companies for exploration and exploitation of hydrocarbons in various countries.

[*Translation*]

#### **Dolomite Leases in Bihar**

1201. SHRI RAMDEW RAM: Will the Minister of MINES be pleased to state:

(a) whether leases have been given for Dolomite and Bauxite in the Chhota Nagpur District of Bihar; and

(b) if so, the details thereof and the total number of lease holders who have started mining?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b) The information is being collected and will be placed on the Table of the House.

#### **Hydro-Electric Projects in Bihar**

1202. SHRI LALIT ORAON: Will the Minister of POWER be pleased to state:

(a) the date on which the hydro-electric projects located in Tenughat and Balmiki Nagar Baroon of Bihar started;

(b) the original estimated cost and the revised estimates thereof;

(c) the amount spent on these projects so far; and

(d) the time by which the projects are likely to be completed ?

THE MINISTER OF STATE (SHRI P. V.

RANGAYYA NAIDU) : (a) to (d) As per  
information available with CEA, the status

of the Hadro Electric Projects located in  
Tenghat, Balmiki Nagar & Baroon of Bihar is  
as under :-

Location	Project/ Capacity	Year of Sanction/ Year of Start	Original/Revised Est. in lakhs (Rs.)	Amount spent in lakhs (Rs.)	Time of completion
1	2	3	4	5	6
(a) Tenughat	Tenu-Bokaro Link Canal H.E. Project (1x1 MW)	1993-94	275.5/ 275.5/	58.89	194-95 (upto 1/94)
(b) Balmiki Nagar	Eastern Gandak Canal HE Project (3x5) MW	1983	1740/ 5845	5450 (upto 3/94)	8/94 8/94 10/94
(c) Baroon	Sone Eastern Link Canal H.E. Project (2x1.65 MW)	1984	626/ 1586	1316 (upto 3/94)	9/94 10/94.

[English]

### **Coal-Based Foreign Power Project in Maharashtra**

1203. SHRI RAM KAPSE: Will the Minister of POWER be pleased to state:

(a) whether coal-based Power project is proposed to be set up at Chandrapur in Vidarbha region of Maharashtra with the help of foreign Power companies;

(b) whether the Union Government have given clearance to this project; and

(c) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) Yes Sir. M/s. Nippon Denro Ispat Limited and M/s Ispat Alloys Limited of India are proposing to set up a 1084 MW Coal based Thermal Power Plant at Bhadravati near Chandrapur of Maharashtra, in collaboration with GEC of UK and EDF of France.

(b) and (c) The promoters are pursuing various clearances required for the project from Central and State agencies. Investment Promotion Cell of Ministry of Power is assisting the promoters in getting the clearances *whenever necessary*.

### **Private Sector Entry in LPG Marketing**

1204. SHRISANAT KUMAR MANDAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "private sector entry in LPG marketing resented" appearing in the 'Econ-

ic Times' dated May 21, 1994;

(b) if so, whether the Government of West Bengal has represented to the Union Government in this regard; and

(c) if so, the details thereof and reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) and (c) While the Ministry had received a message from the Government of West Bengal in February, 1993, protesting against the introduction of Parallel Marketing of Kerosene and LPG and expressing apprehensions of diversion of kerosene from Public Distribution System (PDS) and subsidised LPG into the open market and requested immediate reversal of the decision, the West Bengal Government in April, 1994 issued orders and guidelines to its officials regarding the implementation of Parallel Marketing System in the State.

### **Telephone Facility**

1205. SHRI S.B. SIDNAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the achievement made by the Government in providing telephone facility during the Seventh Five Year Plan;

(b) the target for the Eighth Five Year Plan; and

(c) the amount earmarked for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI

SUKH RAM): (a) 16.91 lakh telephone connections were provided during Seventh Five Year Plan.

(b) The Eighth Five Year Plan of the Department of Telecommunications envisages addition of 75 lakh new telephone connections.

(c) The requirement of funds for the 8th Five Year Plan have been assessed as Rs. 40555 crores to meet this target.

### **Telephone Revenue Arrears**

1206. SHRI SANDIPAN BHAGWAN Thorat : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total overdue telephone revenue arrears as on March 31, 1994, State-wise;

(b) the telephone revenue arrears in Delhi, Madras, Calcutta and Bombay separately as on March 31, 1994;

(c) whether the position was reviewed by High Level Committee observations made for realisation of revenue;

(d) if so, the details thereof with action taken thereon;

(e) the names of the top ten defaulters and the period from which arrears have not been paid;

(f) the amount waived during 1993-94, State-wise with reasons therefore; and

(g) the major policy decision under consideration of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (g) The information is

being collected and the same will be paid on the Table of the House.

### **Oil Fields in Maharashtra**

1207. SHRI ANNA JOSHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of new oil fields found in Maharashtra in 1993-94;

(b) the expected quantity of natural gas and other petroleum products likely to be explored therefrom;

(c) whether there is a proposal to hand over small oil fields to the Maharashtra Government; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No new oil fields have been found in the state of Maharashtra in 1993-94.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

### **Telecom Network in Metropolitan Cities**

1208. SHRI AMAL DATTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the plan for extension of Telecom communication network in Metropolitan Cities;

(b) the present number of subscribers

and applicants on the waiting list in each of the metropolitan cities;

(c) the plan for meeting the demand of the registered applicants; and

(d) the estimate of the growth of telephone system in the metropolitan cities during the next three years?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI

SUKH RAM) : (a) and (c) National Telecom Policy 1994 envisages to provide telephone connections on demand by 1.4.97. Expansion of Telecom Network is being planned accordingly to meet the above objective. During 1994-95, a target of provision of 5,23,000 new telephone connections has been fixed for the four Metropolitan cities i.e. Bombay, Calcutta, Delhi and Madras.

(b) The working connections and waiting list position as on 30.6.94 is given below:

		<i>Working Connections</i>	<i>Waiting List</i>
1.	Bombay	10,57,321	1,03,175
2.	Calcutta	3,42,030	53,885
3.	Delhi	8,26,870	2,60,669
4.	Madras	2,42,808	94,084
	Total	24,69,029	5,11,813

(d) The estimated demand of telephones in Metropolitan cities during the next three years (1994—97) is 11,83,946 lines.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

#### **Russian Collaboration for Shipbuilding Company**

1209. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Hindustan Shipyard Limited have entered into collaboration with any of the Russian firms; and

(b) if so, the details thereof ?

(b) Does not arise.

#### **Socio-Economic and Environmental Elements in Trade Relations**

1210. SHRI SHRAVANKUMAR PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the steps taken by the Government so far in the light of the Prime Ministry



concern at the last ESCAP summit that developing countries should not allow the developed countries to induct Socio-economic and Environmental elements in the agenda or objectives of the World Trade Organisations, even in thinly veiled form, to nullify the comparative advantages to the developing countries; and

(b) the results achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SLAMAN KHURSHEED) : (a) and (b) India has been in consultation with various countries in appropriate fora to urge that while developing and developed countries alike must share actions to deal with genuine social and environmental concerns, the instruments of trade policy should not become a mechanism for applying or enforcing standards in extraneous areas. Nor should social and environmental concerns become devices for protectionism. Most developing countries share this perspective.

[Translation]

### **Revamping of D.T.C.**

1211. SHRI PANKAJ CHOWDHARY:  
SHRI V. SREENIVASA PRASAD:  
SHRI RAJNATH SONKAR SHASTRI:  
SHRI TARA SINGH:  
SHRI NITISH KUMAR:  
SHRI GUMAN MAL LODHA:  
DR. MAHADEEPAK SINGH SHAKYA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to formulate a plan to revamp the function-

ing of the DTC;

(b) if so, the details thereof;

(c) The month wise details of the total amount collected by sale of tickets to passengers on the DTC during 1993-94;

(d) the losses suffered annually by the Corporation during 1991-92, 1992-93 and 1993-94;

(e) whether the losses are still mounting despite the increase in DTC bus fare; and

(f) if so, the further steps the Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b) Yes, Sir. The Government is finalising an inter-connected package for rehabilitation of DTC with a view to ensure its long term viability. The main suggestions include:-

- (1) Reduction in manpower ratio;
  - (2) Rationalising the size of DTC fleet to 3500 buses;
  - (3) Withdrawal of DTC buses from loss making routes;
  - (4) Conversion of all outstanding loans and accumulated interest as on 31-3-1993 into equity; and
  - (5) Reimbursement by Government of the losses on account of various concessional passes issued by DTC.
- (c) The month-wise details of the amount collected by sale of tickets of passengers in DTC during 1993-94 are as under:-

(Rs. in lakhs)

Sl. No.	Month	Earning by sale of tickets				
		Inter-State	City	Total		
1	2	3	4	5		
1.	April, 93	402.52	868.26	1270.87		
2.	May, 93	425.67	837.33	1263.00		
3.	June, 93	481.55	755.32	1236.87		
4.	July, 93	512.55	783.24	1295.73		
5.	August, 93	588.28	754.99	1313.27		
6.	Sept., 93	491.26	696.40	1187.66		
7.	Oct., 93	488.51	753.26	1241.71		

Sl. No.	Month	Earning by sale of tickets			Total
		Inter-State	City		
1	2	3	4	5	
8.	Nov., 93	531.18	704.40		1235.58
9.	Dec, 93	543.74	700.73		1244.47
10.	Jan. 94	514.59	699.78		1214.37
11.	Feb., 94	538.39	684.60		1222.99
12.	March., 94	604.87	688.37		1293.24

(d) The losses suffered by DTC during the last 3 years are as under :-

(Rs. in lakhs)		
Year	Working Loss	Net Loss
1991-92	8273.31	20381.84
1992-93	5490.55	24527.58
1993-94	8360.39	28184.08

(e) Yes, Sir.

(f) Government have been continuously monitoring the performance of DTC with a view to improve its functioning. Increase in fuel efficiency and tyre life, reduction in the number of break-downs by better maintenance practices and economy in expenditure have been some of the measures undertaken. Plugging leakage of revenue is another measure which DTC undertakes through effective checking. Speedy disposal of scrap, route rationalisation are other steps being taken to augment the DTC revenue.

### **Power Projects**

1212. SHRI CHHITUBHAI GAMIT: Will the Minister of POWER be pleased to state:

(a) the power projects under construction in Gujarat and the estimated power generation capacity thereof;

(b) the targets fixed for the completion of these projects and the funds allocated for each of the project; and

(c) the progress achieved so far in this regard ?

THE MINISTER OF STATE IN THE

MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) to (c) The details of power projects under construction in Gujarat are given below:

### **HYDRO PROJECTS**

1. Kadana PSS Stage. II (2 x 60 MW): The project is scheduled for commissioning in 1996-97. The funds recommended for the year 1994-95 are Rs. 34 crores. All civil works including Power House have been completed. Unit 3 staying erection completed and Unit 4 is under progress.

2. Sardar Sarovar Project (1450 MW): The commission schedule for the River Bed Bank Power House (RBPH) is 1997—2000 and for the Canal Head House (CHPH) is 1995-97. The funds recommended for the year 1994-95 are Rs. 52.00 crores (Gujarat's share). Civil work of concrete dam and Power House is under progress.

### **THERMAL**

1. Kutch Lignite (75 MW): The project is scheduled for commissioning in 1997-98. The funds recommended for the year 1994-95 is Rs. 10 crores. Work on main plant equipment foundation is in progress.

2. Gandhar CCGT (GT 1-3 and ST 1-GT 131 x 3 MW and ST 255 MW): GT Units have been synchronised. Work for ST is in progress. The commissioning schedule is 1995-96. The outlay recommended for the year 1993-94 is Rs. 750 crores.

[English]

### **Expulsion of Diplomats by Pakistan**

1213. SHRI D. VENKATESWARA RAO:  
SHRIMATI SAROJ DUBEY:

SHRI MOHAN SING  
(DEORIA):  
SHRI. Y.S. RAJASEKHAR  
REDDY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Pakistan have expelled some Indian diplomats recently;

(b) whether India have also expelled some Pakistani diplomats;

(c) if so, the details thereof and the reasons therefor;

(d) the total number of Pak diplomats expelled from India during the last two years;

(e) whether any agreement exists between the two countries on this issue;

(f) if so, the details thereof;

(g) whether this agreement was violated by Pakistan on a number of occasions; and

(h) if so, the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (c) On July 12, 1994 Government requested the Government of Pakistan to withdraw from India a staff member of the Pak High Commission, Mohammad Afzal Bajwa who was apprehended for espionage activities. Government also sought the withdrawal of First Secretary Nasir Uddin Ahmed in the Pak High Commission as his conducts was found to be incompatible with his status as an accredited diplomat in India.

During the night of July 11, 1994 an

Attache in the Indian High Commission in Islamabad, Shri V.S. Chauhan was abducted outside his residence, was forcibly detained and subjected to sustained third-degree interrogation lasting for more than six hours. Pakistan subsequently requested that Shri Chauhan and a staff member in the Indian Consulate General in Karachi, Shri E.A. Adams, be withdrawn from Pakistan.

(d) during the last two years Government have requested Pakistan to withdraw from India nine of their officials posted in New Delhi and Bombay.

(e) and (f) India and Pakistan concluded in August 1992 a Code of Conduct for Treatment of Diplomatic/Consular Personnel.

(g) and (h) It is a matter of deep regret and disappointment that Pakistan to 118 specific instances of the breach of the code of Conduct. Government recently drew the attention of Government of Pakistani authorities during the period since January 1993. Discussions were recently held in New Delhi and Islamabad between officials of the two sides to discuss the range of issues involved. Several suggestions were made on ways and means of improving implementation of the Code of Conduct in letter and spirit. Both sides also agreed on the need for further discussions on this subject within a mutually acceptable framework.

[Translation]

### LPG Agencies and LPG Connections in Punjab

1214. SHRI HARCHAND SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG agencies of various public sector oil companies set up in Punjab during the last three years;

(b) whether the location for setting up of new LPG distributors in Punjab have been identified;

(c) if so, the details thereof;

(d) the number of persons in waiting list for LPG connections in Punjab; and

(e) the time by which they are likely to get L.P.G. connection?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) 23 LPG distributorships have been commissioned in Punjab during the last three years.

(b) and (c) 35 LPG distributorships have & been included in the current LPG Marketing Plan 1992—94 for Punjab.

(d): As on 1.4. 1994, there were 4.79 lakhs applicants on the waiting list in Punjab.

(e) Efforts are constantly on to release every year LPG connections to as many applicants and as early as possible. Plans have been drawn for higher availability of LPG by increasing the capacity of existing production sources, putting up new plants and augmenting the supply through higher imports.

[English]

#### **Puyankutty Hydro-Electric Project**

1215. SHRI MULLAPPALLY  
RAMCHANDRAN:  
SHRI P.C. THOMAS:

Will the Minister of POWER be pleased to state:

(a) whether necessary clearance has been obtained for the construction of Puyankutty Hydro-Electric Project in Kerala;

(b) if so, the details thereof;

(c) whether the Government of Kerala has been sought any financial assistance from the Union Government in this regard; and

(d) if so, the details therefore?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI P.V. RANGAYYANAIDU) : (a) and (b) Puyankutty Hydroelectric Project in Kerala has not received clearance of Ministry of Environment & Forest from forest angle.

(c) No, Sir.

(d) Does not arise.

#### **LPG Agencies for Sindhudurg and Ratnagiri Distts. in Maharashtra**

1216. SHRI SUDHIR SAWANT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the various public sector oil companies have advertised for LPG agencies in Sindhudurg and Ratnagiri districts in Maharashtra;

(b) the reasons for the delay in starting the LPG agencies in those districts; and

(c) the time by which the agencies are likely to start functioning?

THE MINISTER OF STATE OF THE

MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) Selection of distributors is yet to be made by the Oil Selection Board.

(c) It normally takes 1 to 2 years for commissioning of a distributorship from the date of advertisement.

[ *Translation* ]

### **Transfer of LPG Connection**

1217. DR. LAL BAHADUR RAWAL:  
SHRI RAJVEER SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have directed the gas agencies to facilitate the transfer of a LPG connection presented as gift;

(b) if so, the details thereof;

(c) whether the various public sector oil companies have fixed different time gaps for such transfer causing a lot of hardship to the consumers; and

(d) if so, the steps Government propose to take to bring uniformity in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) Under the existing policy guidelines, LPG connections are trans-

ferrable from one person to another in exceptional circumstances like death of the Subscription Voucher holder, old age, marriage etc. Besides, when a customer is holding the LPG equipments having genuine Subscription Vouchers in some name other than his own due to valid reasons, the connection can be transferred to the equipment holder from the person named in the Subscription Voucher. Further, where one person is having multiple connections, transfer of connection is permitted.

(c) The request for transfer for connection is effected without insisting of any time gap subject to fulfilling the guidelines.

(d) Does not arise.

### **Telephone Exchanges in Gujarat**

1218. SHRI N.J. RATHVA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to set up new telephone exchanges in Gujarat during 1994-95;

(b) if so, the details thereof with location and capacity of each exchange; and

(c) the time by which these are likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) *As given in the Statement enclosed.*

(c) All these exchanges are likely to be commissioned by March, 1995.

## STATEMENT

List of New Telephone Exchanges proposed to be Comissioned during 1994-95 in Gujarat

## 1. Large Telephone Exchanges

Sl. No.	Name of SSA	Name of Exchange	Capacity (lines)
1	2	3	4
1.	Ahmedabad	1. Vasma	5000
		2. Ellisbridge	5000
		3. Vastrapur	5000
		4. Naranpura	10000
		5. Narol	4000
		6. Navrangpura	6000
		7. Central	7000
		8. Railwaypura	6000



Sl. No.	Name of SSA	Name of Exchange	Capacity (lines)
1	2	3	4
2.	Baroda	9. Naroda	4000
		10. Makarpura	7000
		11. Sayajiganj	3000
		12. CTO Building Karelbaug	5000
		13. Channi	5000
		14. Atladra	3000
3.	Bhanuch	15. Jagadhia (GIDC)	1000
		16. Vagra (GIDC)	424
4.	Bhavnagar	17. Bhavnagar (Unit-II)	5000
5.	Jamnagar	18. Jamnagar Unit - II	5000
6.	Nadiad	19. Dabhan	1400

<i>Sl. No.</i>	<i>Name of SSA</i>	<i>Name of Exchange</i>	<i>Capacity (lines)</i>
7.	Rajkot	20. Jubileebaug	1000
8.	Surat	21. Nanpura	7000
		22. Piplod	7000
		23. Rander	3000
		24. Mahidharpura - 4	1000
		25. Vapi Unit - II	3000

II. Small Capacity Exchanges, further planned:

In addition to above, about 50 Nos. of Small Capacity exchanges would also be opened at more places, depending upon demand and technical feasibility.

S.T.D. Facility in Bihar

exchanges of the State?

1219. SHRI MANJAY LAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any target was fixed during 1992-93 for providing the STD facility in telephone exchanges of Bihar;

(b) if so, the locations thereof with target achieved so far;

(c) the number of telephone exchanges at present without the said facility; and

(d) the time by which the said facility is likely to be provided in all the telephone
- THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) Details of the locations proposed for STD facility during 1992-93 and the target achieved so far are given in the Statement enclosed.

(c) 451 exchanges are to be connected to the STD network as on 30-6-94.

(d) All the exchanges are proposed to be linked with STD facility during 8th plan period subject to the availability of resources such as funds, equipment, land building, etc.

STATEMENT

Details of Locations Proposed for STD Facility During 92-93 in Bihar and the Target Achieved As On 30-6-94

NAME OF STATION	NAME OF STATION
AMARPUR	KAKO
ARWAL	KATORIA
BAGHA	KATRAS
BAKHTIARPUR	KARMA
BANIPUR	KOCHAS
BANJARI	LAHISARAI
BARAJAMDA	LATEHAR
HARHI	MAHALGAON

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*BAKRAMGANJ**PALAJORI**CHAKRADHARPUR**PATARATU**DALSINGSARAI**PIRO**DIANARA**RAJAULI**DUAMRAON**RAJMAHAL**GHATSILA**RAJRAPPA**HILSA**ROSERA**ISHRABAZAR**SHEIKPURA**JAINAGAR**SHERGHATI**JAPLA**SIMDEGA*

[English]

**LPG Marketing Plan of Gujarat**

1221. SHRI HARIN PATHAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the locations in Gujarat included in the LPG marketing plan as on March 31, 1994;

(b) whether the Government propose to include some new locations in Gujarat under the LPG marketing plan for 1994-95, if so the details, thereof; and

(c) the action being taken to set up LPG agencies in those locations?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) 65 LPG distributorships for various locations in Gujarat have been included in the current Marketing Plan 1992-94 (ending 31.3.94).

Selection of dealers for the locations included in the Marketing Plan is currently underway through Oil Selection Board (Gujarat).

LPG Marketing Plan 1994-95 has not been finalised.

**Four Laning of NH No.5**

1222. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to seek ADB assistance for four laning of the N. H. No 5 near Vijayawada;

(b) if so, the details thereof;

(c) whether the Government propose to from Service Roads between Banz Circle and Ramavarappadu Circle on National Highway No.5; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JADISH TYTLER) : (a) Yes, Sir.

(b) The ADB assisted project of strengthening National Highway No.5 from Vijayawada to Eluru (KM 3.40 to KM 75.00) covers four-laning from KM 3.40 to KM 13.00.

(c) Yes, Sir.

(d) The project provides for 5.5M wide Service Road on either side between KM 5.30 and KM 9.30 of this National Highway.

[Translation]

**OBC Postings**

1223. SHRIVILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of persons belonging to O.B.Cs appointed category-wise in his Ministry after the implementation of Mandal Commission Report;

(b) the total number of posts reserved for these categories in the Department of Communications; and

(c) the details in respect of vacant posts?

THE MINISTER OF STATE IN THE

MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) to (c) The information is being collected and will be laid down on the Table of the House shortly.

[English]

### **Power Position in Assam**

1224. SHRI PROBIN DEKA: Will the Minister of POWER be pleased to state:

(a) whether the availability of power in Assam is declining following non-availability of spare parts for distribution system and power plants; and

(b) if so, the steps being taken by the Government to improve the power position there?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V RANGAYYA NAIDU) : (a) and (b) There is no deterioration of power supply position in Assam, although some generation units of Assam have been under forced outage for long duration.

Non-availability of spare parts is one of the reasons for long duration forced outages.

Various measures being taken to improve the availability of power in Assam include maximising the generation from the existing capacity, implementation of Renovation and Modernisation Programme, reduction in Transmission & Distribution losses, effective load management and energy conservation measures and assistance from neighbouring Stations/Systems.

### **Declaration of State Waterways as National Waterways**

1225. DR. KRUPASINDHU BHOI: SHRI SHIVSHARAN VERMA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have declared certain waterways in the country as national waterways;

(b) if so, the details thereof;

(c) whether this will help to tackle the problem of transportation;

(d) if so, the details thereof; and

(e) the details of on-going developmental schemes on the various National Waterways in the country especially on the Haldia-Patna stretch of the Ganges?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b) Yes, Sir. The following three waterways have been declared as National Waterways in the country:

(i) The Ganga-Bhagirathi-Hooghly river system from Haldia to Allahabad (1620 KMs.).

(ii) The Brahmaputra from Dhubri to Sadiya (891 Kms.).

(iii) The West Coast from Kottapuram to Kollam (168 Kms.) along with Udyogmandal Canal (23 Kms.) and Champakara Canal (14 KMs.)

(c) and (d) Yes, Sir. After development of 3 National Waterways for navigation by

providing necessary infrastructural facilities like mechanised terminals, 24 hours navigational facilities, a fairway of minimum 2 m depth throughout, it is expected that a cargo traffic of 2.5 m. tonnes, 2.20 m tonnes and 2.62 m tonnes is expected to move on the Ganga, the Brahmaputra and the West Coast Canal, respectively.

(e) Instructions have been issued to the Inland Waterways Authority of India to ensure maintenance of 2 m. depth in National Waterway- I (The Ganga, and National Waterway -2 (The Brahmaputra) for smooth and safe navigation.

National Waterway No. 3 (The West Coast Canal) has been declared recently in February, 1993. Various developmental works have been undertaken on this waterway. There are schemes to develop infrastructure facilities such as terminals, day and night navigation, depending on the traffic demand. Construction of mechanised general cargo berth with container handling facility at Patna (Gaighat) is likely to commence shortly.

[Translation]

### **Oil Refinery in Madhya Pradesh**

1226. SHRI SURAJBHANUSOLANKI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to set up an oil refinery in Madhya Pradesh during the Eighth Plan period;

(b) if so, the location where it is proposed to be set up; and

(c) the other details in this regard ?

THE MINISTER OF STATE IN THE

MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARAM) : (a) Yes, Sir.

(b) and (c) First stage approval by the Government has been given to M/s Bgarat Petroleum Corporation Limited (BPCL) for preparing a Detailed Feasibility Report for setting up of a refinery in joint sector at Bina, District Sagar, Madhya Pradesh. A Joint Venture Company between BPCL and Oman Oil Company Limited has been registered on 25.02.1994 for taking further steps involved in implementation of the project.

[English]

### **Enrolment of New LPG Customers**

1227. SHRI R. SURENDER REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil companies in private sector have recently been asked to enrol new LPG customers;

(b) if so, the details of the instructions issued with regard to the number to be enrolled by each company region-wise and period for which the enrolment will be opened;

(c) whether the enrolment mentioned in (a) above is likely to wipe off the major portion of the wait listed LPG customers;

(d) if not, the period within which the waiting lists are likely to be wiped off;

(e) whether instructions have also been issued to the Oil Companies to provide double bottle connections (D.B.C.) to those customers who are presently having single bottle connections; and

(f) if so, the details indicating the num-

ber thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Under the Parallel Marketing System private agencies are free to register customers without any involvement of Government.

(b) Does not arise.

(c) and (d) As on 1.4.1994, there were about 114.18 lakhs applications on the waiting list with the Public Sector Oil Companies throughout the country. Efforts are constantly on to release LPG connections to as many applicants and as early as possible. Plans have been drawn for enhancing availability of LPG by increasing the capacity of existing production sources, putting up new Plants and higher imports. Parallel marketing is expected to help reducing waiting list.

(e) and (f) LPG customers of the Public Sector Oil Companies interested to have second cylinder are required to get their names registered with the concerned distributors. The distributors release second cylinder on first-cum-first served basis, subject to availability.

#### **LPG Agencies in Maharashtra**

1228. SHRI ANNA JOSHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG agencies in Maharashtra as on March 31, 1994;

(b) whether the Government have a proposal to increase the number of LPG agencies in that State by the end of Eighth Five Year plan; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SHATISH KUMAR SHARMA): (a) As on 1.4.1994, there were 576 LPG distributorships functioning in Maharashtra.

(b) and (c) Proposals for 76 LPG distributorships for various locations in Maharashtra have been included in the current LPG Marketing Plan 1992—94. LPG Marketing Plan beyond 1993-94 has not been prepared.

#### **Pending Power Projects in Karnataka**

1229. SHRI S.B. SIDNAL: Will the Minister of POWER be pleased to state:

(a) the details of power projects in Karnataka pending for clearance as on June 30, 1994;

(b) the generation and consumption of power in the State during the last three years; and

(c) the steps taken/being taken to clear these projects ?

THE MINISTER OF STATE IN THE MINISTRY OF (SHRI P.V. RANGAYYA NAIDU): (a) The details of the power projects in Karnataka pending for clearance as on June, 1994 are as follows:

1. Sarapadi Hydro-electric Scheme (3x30 MW) : Estimated cost—Rs.166.02 Crores. The scheme has been cleared by the Central Electricity Authority and is awaiting clearance by the Ministry of Environment and Forests.



2. **Mangalore TPS (6x167 MW) :**  
Estimated cost—Rs. 477.68 Crores. The project is to be executed in the private sector. Details of various linkages to be tied up by the project authority are awaited.

Project (2x7.5 MW) : Estimated cost Rs.65.42 crores. The details of various linkages to be tied up by the Project authority are awaited.

- (3) **Varahi Tail Race Hydro Electric** (b) The details of energy generation and availability are as follows:

Year	Generation (MU Gross)	Availability (MU Net)
1991-92	12884	15550
1992-93	12753	16050
1993-94	14155	17235

(c) For expediting the clearance of various projects, the pending proposals are being closely followed up by the Ministry of power and the Central Electricity Authority with the concerned Ministries and agencies.

[Translation]

#### **Foreign Aid for D.V.C.**

1230. **SHRI LALIT ORAON:** Will the Minister of POWER be pleased to state :

(a) whether Russia had backed out from their proposal to invest in 1630 M.W. Maithan Thermal Power Plant of Damodar Valley Corporation;

(b) whether any negotiation with German Government are going for this project; and

(c) if so, the extent of progress achieved in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V.

RANGAYYANAI DU): (a) The Maithon Right Bank Project (4x210 MW) of the Damodar Valley Corporation was earlier envisaged to be built with technical and financial assistance from the erstwhile USSR. With the collapse of the USSR this assistance did not materialise.

(b) No, Sir.

(b) Does not arise.

#### **L.P.G. Cylinders**

1231. **SHRI PANKAJ CHOWDHARY:**  
**SHRI JANARDAN MISRA:**  
**SHRIMATI SAROJ DUBEY:**  
**SHRI BRIJBSHAN SHARAN SINGH:**

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have recently received complaints regarding supply of adulterated LPG cylinders;

(b) whether any inquiry has been conducted in this regard;

(c) if so, the details thereof; and

(d) the steps taken by the Government to check such malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Oil Companies have reported that during April-June, 1994, two complaints on water filled cylinders have been received.

(b) to (c) Action has been taken as per the Marketing Discipline Guidelines and the concerned distributor has been cautioned. The affected cylinders were replaced free of cost to the customers.

(d) Oil Companies carry out elaborate quality control checks on each cylinder at bottling plants before the same is despatched to LPG distributors. Also the LPG distributors of the Oil companies are under instructions to deliver only sound, correct weight LPG cylinders at customer premises.

[English]

#### **Power Projects in Andhra Pradesh**

1232. SHRI D.VENKATESWARA  
RAO:  
SHRI M.V.V.S. MURTHY:  
SHRI BOLLA BULLI  
RAMAIAH:  
SHRI SULTAN SALAHUDDIN  
OWAISI:

Will the Minister of POWER be pleased to state:

(a) whether the Union Government are

considering the proposals submitted by Andhra Pradesh Government for setting up power projects in private sector;

(b) if so, the details thereof including the number of projects cleared and pending; and

(c) the time by which the remaining Projects are likely to be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) and (c) The following proposals have been received in the Central Electricity Authority (CEA) for setting up of Thermal Power Plants in the private sector in Andhra Pradesh :

(i) Jegurupadu GTCC (216 MW at site) of M/s. GVK Industries, Hyderabad.

(ii) Godavari GTCC (208 MW at site) of M/s. Spectrum Power Generation Ltd., Spectrum Power Generation Ltd., Secunderabad.

(iii) Visakhapatnam (Coal) TPS (2x500 MW) of M/s. Ashol Leyland Ltd., India and National Power , U. K.

The proposals at S1. No.1 and 2 have been cleared by CEA subject to certain conditions. The proposal at SL. No.3 would be taken up by CEA for techno economic clearance after all essential clearances/ inputs are tied up by the project authorities.

[Translation]

#### **Accidents on National Highways**

1233. SHRI HARCHAND SINGH : Will

the Minister of SURFACE TRANSPORT  
be pleased to state:

(a) the number of accidents on the National Highways occurred during the last three years, year-wise; and

(b) the number of persons killed/injured in these accidents?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) National Highway-wise Accident Statistics is not collected.

(b) Does not arise.

[English]

### **Crude Oil Reserve**

1234. SHRISANAT KUMAR MANDAL:  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Petroleum Conservation Research Association (PCRA) has estimated country's crude oil reserve;

metric tonnes.

(c) and (d) The various steps taken to promote conservation of petroleum products are as follows:

- (i) adoption of practices conducive to increased fuel efficiency and training programmes in the transport sector,
- (ii) replacement of inefficient boilers, furaces and other Oil operated equipment with efficient ones and promotion of fuel efficient practices and equipment in the industrial sector,
- (iii) standardisation of fuel efficient irrigation pumpsets and rectification of existing pumpsets in the agricultural sector,
- (iv) development and promotion of the use of fuel efficient appliances like kerosene and LPG stoves in the household sector,

**Coal Supply by Rail to Power Plants**

1235. SHRI RAM KAPSE: Will the Minister of POWER be pleased to state:

(a) whether the Ministry of Railways have not agreed to sign the tripartite agreement for transport of coal to the proposed power plants;

(b) whether any proposal for foreign investments in power sector are in jeopardy on this account; and

(c) if so, the steps taken/proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir.

(b) and (c) Does not arise.

**Extradition of Persons Involved in  
Bombay Blasts**

1236. SHRI MULLAPPALLY  
RAMCHANDRAN:  
KUMARI FRIDA TOPNO:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the steps taken/ being taken by the Government for the extradition of persons who are accused in Bombay bomb blast cases; and

(b) the results achieved so far ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHED): (a) The Government has taken up the extradition of 24 persons accused in Bombay bomb blast cases with the Governments of Pakistan

and U.A.E.

(b) The Government of Pakistan has conveyed that these persons are not in Pakistan. As for U.A.E. Letter Rogatory from the Designated Court. Bombay has been handed over to the Director, Ruler Office. Dubai for onward transmission to the Chief Justice of Dubai Courts.

[Translation]

**S.T.D. in Maharashtra**

1237. SHRI DHARMANNA MONDAYA SADUL: Will the Minister of COMMUNICATIONS be pleased to state the name of places in Maharashtra to be connected with S.T.D. facility during 1994-95 district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : The District-wise names of places in Maharashtra proposed to be connected to the S.T.D. network during 1994-95, subject to the availability of resources such as funds, equipment, land, building etc. are given in the Statement enclosed.

**STATEMENT**

*Stations proposed for STD facility in  
Maharashtra Telecom Circle during 94-95*

<i>District</i>	<i>Name fo station</i>
Raigad	Sriwardhan, Mangaon, Mhasla Poladpur, Mahad.
Thana	Talasari, Jawahar
Ratnagiri	Sangameshwar, Rajapur, Lanja,

<i>District</i>	<i>Name fo station</i>
Mandangarhi.	Sindhudurg Valbhawadi, Deogad
Sangli	Shirala
Aurangabad	Gangapur
Jalna	Mantha
Lathur	Chakur, Renapur
Nanded	Billoli, Hadgaon, Loha
Parbhani	Purna
Ahmednagar	Shevgaon
Akola	Barshi Takali, Telhara, Akot
Amravati	Chikhaldara, Daryapur
Bghandara	Deori, Sadakarjuni, Mohadi
Wardha	Karanj
Yeotmal	Digras, Umarkhed, Wani.

**S.T.D in Telephone Exchanges of  
Gujarat**

1238. SHRI N.J. RATHVA: Will the Minister of COMMUNICATIONS be pleased to state

(a) the target fixed and achieved for providing STD facility in the telephone exchanges functioning in Gujarat, particularly in Vadodara, Bharouch and Panchmahal districts during 1992-93; and

(b) the time by which the said facility is likely to be provided in rest of the exchanges in the State?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) 42 Stations were proposed in Gujarat of provision for STD facility during 1992-93.

Except three stations namely Lathi, Palsana and Gandevi all the Stations proposed during 1992-93 have since been connected to the STD network.

All the exchanges proposed for STD facility in Vadodara, Bharouch and Panchmahal districts have been connected to the STD network.

(b) All the exchanges are proposed to be linked with STD facility during 8th plan period subject to the availability of resources such as funds, land, building, equipment etc.

{English}

**Relations with Independent Countries  
of Erstwhile USSR**

1239. SHRI HARIN PATHAK: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of the countries which have been separated from the erstwhile USSR and where India has its missions and the countries where missions are yet to be established; and

(b) the steps being taken by the Government to boost up the diplomatic and trade relations with these countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHID). (a) India has Embassies in Russia, Ukraine, Belarus, Kazakhstan, Turkmenistan, Uzbekistan, Kyrgyzstan and Tajikistan. India does not have resident Embassies in Armenia, Estonia, Latvia, Lithuania, Georgia, Moldova and Azerbaijan

(b) Diplomatic relations have been established with all these countries. A number of State and official visits have taken place. Several agreements have been signed or are under consideration. *Statement-I* and *Statement-II* indicating the Lists of agreements signed with these countries and visits are enclosed

#### **Statement I**

*List of agreements signed/under consideration with the Republics of former USSR.*

#### **Russia**

- (i) Treaty of Friendship and Cooperation
- (ii) Agreement on Trade and Economic Cooperation
- (iii) Agreement on Rupee-Rouble Exchange Rate
- (iv) Agreement on Defence Cooperation
- (v) Protocol on Indo-Russian Consultations
- (vi) Agreement on Cultural and Scientific Cooperation
- (vii) Agreement on Information

- (viii) Agreement on Combating Illicit Traffic in Narcotics
- (ix) Agreement between Ministry of Home Affairs and Russian Ministry of Security
- (x) Memorandum on Science and Technology
- (xi) Exchange of Letters on Trade Matters
- (xii) Agreement on Establishment of Indo-Russian Joint Commission
- (xiii) Agreement on Cooperation between MHA and Russian Interior Ministry
- (xiv) Protocol on Cooperation in Medical Science and Public Health
- (xv) Agreement on Cultural Exchange Programme for 1993-94. (Note Diplomatic and consular relations with Russia continued as state continuer of USSR)
- (xvi) Moscow Declaration on the further Development and Intensification of cooperation Between India and the Russian Federation
- (xvii) Declaration on the further Development and Intensification of Cooperation between India and the Russian Federation
- (xviii) Cooperation in Science and Technology
- (xix) Cooperation in the field of Information Technology

(xx) **Cooperation in the field of Tourism** **2. Ukraine**

(xxi) **MOU on Science and Technology Cooperation in the field of Meteorology** **A Agreements signed**

(i) **Treaty of Friendship and Cooperation**

(xxii) **Cooperation in the field of Protection of the Environment and Natural Resources** (ii) **Protocols on establishment of diplomatic and consular**

(xxiii) **MOU on Science and Technology Cooperation in the field of Standardization and Metrology** (iii) **Agreement on Trade and Economic Cooperation**

(iv) **Agreement on Cooperation in Science and Technology**

(xxix) **Agreement on Cooperation in the Exploration and Use of Outer Space for Peaceful Purposes** (v) **Agreement on Cooperation in Culture Arts, Education, Tourism Sports and Mass media**

(xxx) **Protocol to the Agreement on extending credit to the Republic of India for financing long-term Projects in the field of technical cooperation and for Purchasing Special equipment** (vi) **Protocol on Cooperation in Science and Technology**

(vii) **MOU on Defence Cooperation**

(viii) **MOU on air services**

(xxxii) **Agreement on Formation of Indo-Russian Aviation Limited** (ix) **Agreement on the Inter-Governmental Commission on Trade, Economic, Scientific, Technological Industrial and Cultural Cooperation, and**

**B Agreements under Consideration**

(i) **Agreement on Civil Aviation**

(x) **Protocol on consultants between MEA and the Ministry of Foreign Affairs of Ukraine**

(ii) **Agreement on Shipping**

(iii) **A Memorandum on Visa free travel on diplomatic and official passport, and**

**B Agreements under consideration**

(i) **Agreement on Civil Aviation**

(iv) **A memorandum on the time and procedure of Issuance of Visas** (ii) **Agreement on Shipping**

(v) **Agreement on Promotion and Protection of Mutual Investment** (iii) **Agreement on Avoidance of Double Taxation**

- (iv) Agreement on Cultural Exchange Programme

- (v) Agreement on Investment Protection

### 3. Belarus

#### A *Agreements signed*

- (i) Protocols on establishment of diplomatic and consular relations
- (ii) MOU on modalities of counter-trade
- (iii) Agreement on Trade and Economic Cooperation
- (iv) Declaration on Principles and Directions of Cooperation
- (v) MOU on Defence related Technical Cooperation
- (vi) Agreement on Tourism
- (vii) Agreement on Cooperation in Culture, Arts, Education, Mass Media, States and Tourism
- (viii) Agreement on Science and Technology
- (ix) Agreement on Visa Free Travel for Government Officials

#### B *Agreements under consideration*

- (i) Agreement on Avoidance of Double Taxation
- (ii) Agreement on Agriculture
- (iii) Agreement on Technical & Economic Cooperation (ITEC)

- (iv) Agreement on setting up a Joint Commission

### 4. Moldova

#### A *Agreements signed*

- (i) Declaration on Principles and Directions of Cooperation
- (ii) Protocols on establishment of diplomatic and consular relations
- (iii) Protocol of consultations between MEA and Foreign Ministry of Moldova
- (iv) Agreement on Science and Technology
- (v) Agreement on cooperation in Culture, Arts, Education, Tourism Sports and Mass Media
- (vi) Agreement on Trade and Economic Cooperation
- (vii) Agreement on Technical and Economic Cooperation (ITEC)

### 5. Armenia

#### A *Agreements signed*

- (i) Protocols on establishment of diplomatic and consular relations
- (ii) Protocol on Consultations between MEA and Foreign Ministry of Armenia
- (iii) Agreements on Trade and Economic Cooperation
- (iv) Agreement on cooperation in the field of Science and Technology



**B. Agreements under consideration**

- (i) Agreement on Cultural Cooperation
- (ii) Agreement on avoidance of double taxation
- (iii) Agreement on Technical and Economic Cooperation (ITEC)

**6. Georgia**

**A Agreements signed**

- (i) Protocols on establishment of diplomatic and consular relations

**B Agreements under consideration**

- (i) Agreement on Trade and Economic Cooperation

**7. Estonia**

**Agreements signed**

- (i) Protocols on establishment of diplomatic and consular relations
- (ii) Declaration of Principles & Directions of Cooperation
- (iii) Agreement on cooperation in the spheres of Culture, Education, Science, Sports, Arts, Mass-media, Tourism and Youth Affairs
- (iv) Trade and Economic Cooperation

**8. Latvia**

**A Agreements signed**

- (i) Protocols on establishment of diplomatic and consular relations

- (ii) Agreement on Trade and Economic Cooperation

**B Agreements under consideration**

- (i) Agreement in the spheres of culture, education, science, sports, arts, mass-media, tourism and youth affairs
- (ii) Declaration of Principles and Directions of Cooperation
- (iii) Agreement on Economic and Technical Cooperation

**9. Lithuania**

**A Agreements signed**

- 1 Agreement on Trade and Economic Cooperation

**B Agreements under consideration**

- 1 Declaration of Principles and Directions of Cooperation
- 2 Agreement on Economic and Technical Cooperation

**10. Uzbekistan**

- 1 Agreement on Economic, Commercial, Scientific and Technical Cooperation
- 2 Agreement on Cooperation in the spheres of Culture, Education, Science, Tourism, Sports and Mass Media
- 3. Protocol on Establishment of Diplomatic Relations
- 4 Protocol on Establishment of Con-

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	<b>sular Relations</b>		<b>nology</b>	
5	Agreement on the establishment of Inter-Governmental Commission on Trade, Economy, Scientific and Technological Cooperation	19	Agreement on Avoidance of Double Taxation	
6	Agreement on Economic and Technical Cooperation	20	Agreement on Tourism	
7	Protocol on Exchange of Culture and Arts	21	Agreement / MOU - Inter-Governmental agreement on Trade and Economic, Scientific and Technological Cooperation	
8	Protocol on Cooperation in Higher Education	22	Agreement on Post and Related matters	
9	Protocol on Cooperation in Mass Media	23	MOU on Telecommunications	
10	Protocol on Cooperation in Sports for 1992—94	24	MOU on setting up of Indo-Uzbek Centre for Science and Technology	
11	Memorandum of Understanding on Bilateral Trade and Economic Cooperation	25	MOU on setting up of Indo-Uzbek center for science and Technology	
12	Treaty on the Principles of Inter-State Relations and Cooperation	27	Agreement on Cultural Cooperation	
13	Agreement on Trade and Economic Cooperation	28	Agreement on Comprehensive Economic Cooperation	
14	Agreement on the Credit of \$ 10 million	27	Agreement Under Treaty of Inter - State Relations	
15	Agreement on Air Services	<b>11. Kazakhstan</b>		
16	Memorandum of Understanding on Measures for increasing and enhancing Economic Cooperation and Trade	1	Declaration of the basic Principles and directions of inter governmental relations	
17	Protocol on Cooperation Between the Two Foreign Ministries	2	Agreement on cooperation in the fields of Trade, Economic relations and Science and Technology	
18	Agreement on Science and Tech-	3	Agreement on Cooperation in the spheres of Culture, Arts, Educa-	

389	Written Answers	SRAVANA 10, 1916 (SAKA)	Written Answers	390
	tion, Science, Mass-media and Sports		spheres of Culture, Arts, Education, Science, Mass-media and Sports	
4	Agreement on Inter-governmental Commission on Trade, Economic, Scientific and Technological cooperation		4	Agreement on the inter-governmental Commission on Trade, Economic, Scientific and Technological Cooperation
5	Agreement on Science and Technology		5	Agreement on Economic and Technical cooperation
6	Agreement on Credit of \$ 10 million		6	Protocol on Cooperation between Foreign Ministries
7	Protocol on Cooperation between both the Foreign Ministries		7	Protocol on the establishment of Diplomatic Relations
8	MOU on bilateral trade and economic cooperation		8	Protocol on the establishment of Consular relations
9	MOU on action under the Joint Commission in July 1993		9	MOU on bilateral trade and economic cooperation
10	Protocol on Trade signed in April 1992 by Deputy Commerce Minister of Kazakhstan		10	Air Services Agreement
11	Air Service Agreement		11	Cultural Exchange Programme
12	Protocol on the establishment of Diplomatic relations		<b>13. Turkmenistan</b>	
13	Protocol on the establishment of consular relations		1	Declaration on Principles and Directions of Cooperation
14	Cultural Exchange Programme		2	Agreement on Trade and Economic Cooperation
<b>12. Kyrgyzstan</b>			3	Agreement on Cooperation in the spheres of Culture, Arts, Education, Science, Tourism, Sports and Mass-media
1	Declaration of Principles and Directions of Cooperation		4	Agreement on Economic and Technical Cooperation
2	Agreement on Cooperation in the field of Trade, Economic Relations, and Science and Technology		5	Protocol on establishment of Consular relations
3	Agreement on Cooperation in the			

6. Protocol on the establishment of Diplomatic relations.

(i) Visit of High level multisectoral delegation led by Foreign Secretary from 12—18th January, 1992 to Moscow.

#### 14. Tajikistan

1. Declaration on Principles & Directions of Cooperation
2. Agreement on Trade & Economic Cooperation
3. Agreement on Economic & Technical Cooperation
4. Agreement on Cooperation in the spheres of Culture, Arts, Education, Science, Mass-media (including cinematography), and Sports
5. Agreement on Cooperation between the Commercial Bank for Foreign Economic activity of Tajikistan & the SBI of India.
6. Protocol on Cooperation between both the Foreign Ministries
7. India Tajik Credit Agreement of June 1994

- (ii) Visit of Russian State Secretary, Gennady Burbulis in May, 1992
- (iii) Visit of Russian Supreme Soviet Chairman, Khasbulatov from 3—10th August, 1992.
- (iv) Visit of Raksha Mantri Shri Sharad Pawar from 7—12th September, 1992.
- (v) Chief of Air Staff visited Russia from 28 October, 1992 to 3 November, 1992.
- (vi) Chief of Naval Staff visited Russia from 6-14, November, 1992.
- (vii) Co-Chairman of Indo-Russian ILTP in Science and Technology, Prof C.N. Rao visited Russia in April, 1992.

#### (b) 1993

#### 15. Azerbaijan

1. Memorandum of Understanding on establishment of diplomatic relations.
2. Memorandum of Understanding on establishment of consular relations

- (i) Visit of President, Yeltsin from 27-29th January, 1993.
- (ii) Secretary, Department of Culture visited Russia on 16th Sep., 1993
- (iii) Secretary, Ministry of Health & Family Welfare visited Moscow from 12-18th Sept., 1993.
- (iv) Russian Minister of Internal Affairs, Gen. V.F. Yerin visited India from 5-8th Sept., 1993.

#### Statement-II

#### *List of Visits*

#### 1. Russia

#### (a) 1992

- (v) Minister of Civil Aviation, Shri Ghulam Nabi Azad visited Russia

<b>393</b>	<b>Written Answers</b>	<b>SRAVANA 10, 1916 (SAKA)</b>	<b>Written Answers</b>	<b>394</b>
	<b>from 5-8th Sept , 1993</b>	<b>2. Ukraine</b>		
(vi)	Academician of the Russian Academy of Sciences visited India for ILTP joint committee on Science & Technology in New Delhi in Nov , 1993	(a) 1992		
		(i)	Visit of a team of Secretanes including Foreign Secretary to Kiev in January 1992	
(vii)	Foreign Secretary visited Russia from 10-12th Oct 1993	(ii)	Visit by President, Leonid Kravchuk to India in March, 1992	
(c) 1994		(iii)	Visit by Raksha Mantri Shri Sharad Pawar in October 1992 to Kiev	
(i)	Russian C-in-C of Land Forces, V M Semyonov, visited India from 3-8 January 1994	(iv)	Special Secretary, (Insurance) DEA visited Ukraine in October 1992	
		(b) 1993		
(ii)	C-in-C of Russian Navy, F M Gromov visited India in February 1994	(i)	Visit by President S D Sharma from 13 16th July 1993	
(iii)	Russian Minister for Atomic Energy, V N Mikhoilov, visited India from 14-18 February 1994	(ii)	Secretary, Deptt of Science and Technology visited Kiev on the 7th June, 1993	
(iv)	Visit of Prime Minister to Russia from 29 June- 2 July 1994	(iii)	Secretary, Ministry of Surface Transport visited Kiev on 11-12th Oct , 1993	
(v)	Visit of Russian Deputy PM Yarov in June, 1994	(c) 1994		
(vi)	Visit of Russian Deputy Foreign Minister A Panov in April, 1994		The Ukraine Minister for Transport, Mr O D Klimpush visited India in January 1994	
(vii)	Visit of Russian Deputy Foreign Minister, A L Adamishin in May, 1994	(d)	Visit of Foreign Minister A M Zlenko from 18 April-21 April 1994	
(viii)	Visit of Chief of Air staff to Russia in July, 1994	<b>3. Belarus</b>		
(ix)	Visit of Commerce Secretary to Russia in July, 1994	(a) 1993		
		(i)	Visit by Chairman, Belarus Council	

of Ministers, V.F. Kebich from 12-15th May, 1993.

#### 4. Moldova

##### (a) 1993

- (i) Visit by President of Moldova, M.I. Snegur from 17-19th March, 1993.
- (ii) Visit by Moldovan delegation led by Deputy PM, Coscodan visited India from Sept. 13- Oct., 1993.

#### 5. Armenia

##### (a) 1993

- (i) Deputy Foreign Minister, Navasardyan visited India from 10-12th March, 1993.
- (ii) Mr V. Gnouni, Armenian Minister for Higher Education from 21 to 28 March, 1994

#### 6. Georgia

No visits

#### 7. Lithuania

##### (a) 1993

- (i) Indian Trade & Economic delegation led by JS (FT) Minister of Commerce from 30th June to 3rd July, 1993.

#### 8. Latvia

##### (a) 1993

- (i) Indian Trade & Economic delegation led by JS (FT) from 24-26th June, 1993.

#### 9. Estonia

##### (a) 1993

- (i) Visit of Estonian Foreign Minister, Trivimi Velliste from 14-17th Oct., 1993.
- (ii) Indian Trade & Economic delegation led by JS (FT) Ministry of Commerce, from 27-30th June 1993.

**List of VVIP/VIP visits which have taken place to and from,  
after the creation of Central Asian Countries**

#### *Incoming Visits*

- |  |                             |
|--|-----------------------------|
| 1. Visit to India of President of Uzbekistan | August 1991<br>January 1994 |
| 2. Visit to India of President of Kazakhstan | February 1992               |
| 3. Visit to India of PM of Tajikistan        | February 1993               |
| 4. Visit to India of PM of Kyrgyzstan        | August 1993                 |
| 5. Visit to India of Parliamentary           | August, 1992                |

**Delegation from Uzbekistan headed by Chairman of Supreme Soviet of the Uzbekistan**

- |     |   |               |
|-----|---|---------------|
| 6.  | Parliamentary Delegation from Kazakhstan headed by President of Kazakh Parliament                     | December 1993 |
| 7.  | Visit to India of the First Secretary of the People's Democratic Party of Uzbekistan, Mr. Rasulov     | October 1992  |
| 8.  | Visit to India of the First Deputy Foreign Minister of Turkmenistan                                   | December 1992 |
| 9.  | Visit to India of Chairman, State Radio and TV, Mr. Haitvaev, Mr. Khairullah, Uzbek Minister of Films | January 1993  |
| 10. | Visit to India of Tajikistan Deputy Foreign Minister, Mr. Rehamtullav                                 | February 1993 |
| 11. | Visit to India of Foreign Minister of Kyrgyzstan  | August 1993   |
| 12. | Visit to India of Foreign Minister of Uzbekistan  | December 1993 |

***Outgoing Visits***

- |    |  |                   |
|----|--|-------------------|
| 1. | PM's visit to Kazakhstan and Uzbekistan  | May 1993          |
| 2. | MOS (RLB)'s visit to Uzbekistan, Kyrgyzstan and Kazakhstan   | October 1992      |
| 3. | Visit to Turkmenistan, Kyrgyzstan Kazakhstan and Uzbekistan of Shri M.S.Ahluwalia, Secretary, DEA                              | August 1993       |
| 4. | Visit of Shri Salman Khurshid, Deputy Minister of Commerce to Uzbekistan, Kazakhstan, Kyghystan and Turkmenistan               | October/Nov. 1992 |
| 5. | Visit of Shri Ghulam Nabi Azad, Minister of Tourism & Civil Aviation to Uzbekistan and Trukmenistan, Kazakhstan and Kyrgyzstan | September 1993    |

399	<i>Written Answers</i>	<b>AUGUST 1, 1994</b>	<i>Written Answers</i>	400
6	Visit of Shri R N Mirdha, MP to Uzbekistan		1992	
7	Visit of Shri Salman Khurshid, Minister of State for External Affairs to Kazakhstan, Kyrgyzstan and Kazakhstan		June 1993	

(Note Visits have taken place at various levels, including by business and export organisations as part of the process of widening and on-going cooperation with these countries )

#### **Madras Refineries**

1240 SHRI SOBHANADREESWARA RAO VADDE Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether Madras Refineries Limited has submitted any proposal for expansion of its marketing activities, and

(b) if so, the details thereof and the action taken by the Government thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) No, Sir

(b) Does not arise

[ Translation ]

#### **Dhar-Mandavmarg Road, M P**

1241 SHRI SURAJBHANU SOLANKI Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether Central assistance is proposed to be provided for repairing the road connecting Indore-Dhar-Mandavmarg in Madhya Pradesh, and

(b) if so the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) No, Sir

(b) Does not arise

[ English ]

#### **Joint Venture between IOC and Mobil Asia Limited**

1242 SHRI R SURENDER REDDY Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether the Indian Oil Corporation and the Mobil Asia Pacific Private Limited have entered into a joint venture for marketing of lubricant,

(b) if so, the details and modalities thereof,

(c) whether the proposed lubricant is to be launched in all the metropolitan cities and if so, by when,

(d) whether the IOC-Mobil propose to set a blending unit/plant in Northern India

(e) if so, the details thereof indicating the location, estimated expenditure to be incurred, approximate production in various phases and the likely period within which the plant will start production, and



(f) the future programme of the joint venture in India ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) to (f) Indian Oil Corporation and Mobil International Petroleum Inc USA have formed a joint venture company in India with equity participation in the ratio of 50 50 The JVC will, in addition to blending the lubricants in the existing blending plants of IOC at Bombay, Madras and Calcutta, also put up a blending plant of 1,50,000 MTs final capacity at Asaoti in Haryana at an estimated cost of Rs 47 Crores using state-of-the-art technology The first phase of the project with a capacity of 1,00,000 tonnes will be come operational by first quarter of 1997 The product will be initially launched in Delhi in August- September 1994 and in other metropolitan cities by December, 1994

#### **New Passport Offices**

1243 SHRI S B SIDNAL Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether the Government propose to open new regional passport offices in the States of Karnataka, Andhra Pradesh, Kerala and Tamil Nadu during the Eighth Plan Period,

(b) if so by when and the proposed locations thereof, and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R L BHATIA) (a) No, Sir

(b) Does not arise

(c) Requests have been received for opening more Passport Offices in various States and Union Territories, including the States of Karnataka, Andhra Pradesh, Kerala and Tamil Nadu The opening of new Passport Offices is based on various parameters including work load and resources available The opening of new Passport Office does not itself improve the service until the necessary infrastructure and personnel are available The Government is, therefore, concentrating on clearing the backlog of pending applications, trying to cut down on delays in issuing passports and streamlining and simplifying procedures

#### **Tender System**

1244 SHRI D VENKATESWARA  
RAO  
SHRI M V V S MURTHY  
SHRI SULTAN SALAHUDDIN  
OWAISI

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether the Government propose to discontinue the system of inviting open tenders for award of major contracts in petroleum sector,

(b) if so, the reasons therefor, and

(c) the details of the new system and Government propose to adopt in lieu of the existing open tender system ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) No, Sir

(b) and (c) Do not arise

[Translation]

**Blackmarketing of Petroleum  
Products**

1245. SHRI HARCHAND SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: the details of the action taken against Petrol/Diesel pumps and L.P.G. agencies which have been found indulged in blackmarketing of petroleum products and LPG during the last three years State-wise ?

THE MINISTER OF STATE OF THE  
MINISTRY OF PETROLEUM AND NATU-

RAL GAS (CAPT. SATISH KUMAR SHARMA): The details of Petrol/ Diesel retail outlets and LPG agencies which were found indulging in blackmarketing of petroleum products during the last three years are given in the *Statement* attached.

If a MS/HSD retail outlet/PG distributorship is proved to indulge in blackmarketing, action is taken under the Marketing Discipline guidelines, such as issue of warning/ caution letters, suspension of supplies and sales for 15 days in the first instance followed by termination of the dealership for repeated offence. Such dealer/ distributor is also liable to be arrested/prosecuted

## STATEMENT

Sl. No.	States	Retail Outlets (MS/HSD)			LPG Distributorships		
		1991-92	1992-93	1993-94	1991-92	1992-93	1993-94
1.	Andhra Pradesh	-	-	-	-	2	14
2.	Bihar	-	-	-	2	-	-
3.	Goa	-	-	1	-	1	-
4.	Gujarat	-	2	1	2	3	1
5.	Haryana	2	-	-	2	2	4
6.	Himachal Pradesh	-	-	-	-	-	2
7.	Karnataka	1	1	-	6	-	-
8.	Kerala	1	-	-	2	1	-

Retail Outlets	States	LPG Distributorships (MS/HSD)			LPG Distributorships		
		1991-92	1992-93	1993-94	1991-92	1992-93	1993-94
9.	Madhya Pradesh	1	3	-	-	1	-
10.	Maharashtra	2	2	2	6	8	9
11.	Orissa	-	1	-	4	1	2
12.	Punjab	-	6	-	3	-	3
13.	Rajasthan	3	2	-	-	2	2
14.	Tamil Nadu	1	2	-	1	-	5
15.	Uttar Pradesh	1	1	2	2	2	4
16.	West Bengal	1	-	1	-	-	-
17.	Delhi	1	-	-	-	5	1
18.	Pondicherry	-	-	1	-	-	-

[English]

### **Losses at Durgapur Steel Plant**

1246 SHRISANAT KUMAR MANDAL  
Will the Minister of STEEL be pleased to state

(a) whether his attention has been invited to the news-item captioned "Multi-crore recruitment scandal surfaces at Durgapur Steel Plant" appearing in the "Sunday Observer" New Delhi, dated July 3-9 1994,

(b) if so facts thereof and reaction of the Government thereto,

(c) whether the commissioning of the Basic Oxygen furnace has been delayed, and

(d) if so the details of losses suffered by Durgapur Steel Plant as a result thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) (a) Yes Sir

(b) It is a fact that the local police received a complaint from a person, who had alleged irregularities in the recruitment of Junior Operative Trainees at Durgapur Steel Plant (DSP) On receipt of the said complaint certain persons were arrested including employees of the DSP The matter is now under investigation by the police authorities

(c) Yes Sir

(d) Production loss in 1993-94 due to delayed commissioning of Basic Oxygen Furnace (BOF) shop cannot be quantified since commissioning of other upstream units in DSP modernisation were also delayed The loss of Crude Steel production due to

delayed commissioning of BOF during first quarter of current financial year (April June '94) has been 30,000 Tonnes However, Saleable Steel shortfall was contained to 3,000 Tonnes with inter-plant transfer of ingots and semis from sister steel plants

[Translation]

### **LPG Agencies in Gujarat**

1247 SHRI RATILAL VARMA Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) the requirement and supply of LPG in Gujarat at present,

(b) the Districts in the State where LPG facility has been provided, and

(c) the steps taken to provide LPG facilities in all the districts of the State?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) During the period April-June 1994 consumption/sale of LPG by the Public Sector Oil Companies in Gujarat has been 58563 MTs

(b) All districts in Gujarat except the Dangs have been provided with LPG facility

(c) An LPG distributorship at Ahwa in the Dangs district has been included in the current Marketing Plan

[English]

### **Compressed Natural Gas for Automobiles**

1248 SHRI ANNA JOSHI Will the Minister of PETROLEUM AND NATURAL GAS

be pleased to state:

(a) whether there are very few takers of compressed Natural Gas for automobiles in the country;

(b) if so, the details and reasons therefore; and

(c) the steps the Government propose to take in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) An experimental programme has been launched to use Compressed Natural Gas (CNG) to run petrol driven vehicles in Delhi, Bombay and Baroda. Since use of CNG for automobiles in India is a new concept, the public demand is expected to pick up slowly in the beginning.

#### LPG Distributors in Gujarat

1249. SHRI HARIN PATHAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG distributors appointed in each of the tehsil headquarters in Gujarat;

(b) the number of freedom fighters appointed as distributors;

(c) the number of dealers likely to be appointed during 1994-95;

(d) whether there is any proposal to appoint distributors in the big villages of the State; and

(e) if so, the details thereof ?

THE MINISTER OF STATE OF THE

MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (e) As on 1.4.1994, there were 296 LPG distributorships operating in Gujarat, of which seven distributorships pertained to Freedom Fighters.

Sixty five LPG distributorship proposals have been included in the current LPG marketing plan 1992-93 for Gujarat. Selection of distributors through the OSB is in progress. However, the actual number of distributorships to be commissioned during the current year will depend upon the necessary facilities and approvals to be arranged by the selected distributors.

Owing to product constraint, there is no proposal at present to open LPG distributorships in rural areas.

#### Privatisation of D.E.S.U.

1250. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of POWER be pleased to state:

(a) whether the Government of Delhi has submitted any proposal for privatisation of Delhi Electricity Supply Undertaking;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : (a) No proposal has been received from the Government of Delhi about privatisation of Delhi Electric Supply Undertaking.

(b) and (c) Do not arise.

[Translation]

### **National Highways in M.P.**

1251 SHRI SURAJBHANU SOLANKI  
Will the Minister of SURFACE TRANSPORT  
be pleased to state

(a) whether the Government of Madhya Pradesh has requested the Union Government to declare some roads in the State as National Highways,

(b) if so, the details thereof, and

(c) the action being taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) to (c) The State Government of Madhya Pradesh has forwarded 13 proposals aggregating to a length of 6 193 Km for declaration as new National Highways during the 8th Plan. However, owing to meagre allocation of funds for National Highways it is difficult to declare any new National Highway at this stage

[English]

### **Survey in Garhwal**

1252 MAJ GEN (RETD) BHUWAN CHANDRA KHANDURI Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state

(a) whether the Government have carried out any Survey to tap the tremendous un-utilised Food Processing Potential in the Garhwal Mandal of Uttar Pradesh,

(b) if not, whether Government propose to conduct such a survey, and

(c) if so the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) (a) to (c) While the Ministry of Food Processing Industries has not conducted any survey with a view to tap the food processing potential in Garhwal Mandal of Uttar Pradesh Ministry under its Plan Schemes provides assistance to State Governments, institutions and organisations for conducting such survey/studies. No proposal seeking assistance for conducting such studies have been received from the State Governments in U.P.

### **Brahmaputra Water ways**

1253 SHRI SANAT KUMAR MANDAL  
SHRI PROBIN DEKA

Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether the Government have undertaken a study on the development of inland water transport facilities on the river Brahmaputra,

(b) if so, the findings thereof,

(c) the action proposed to be taken by the Government on these findings

(d) whether the Government have received any proposal for the procurement of hovercrafts for cargo transportations on the river Brahmaputra, and

(e) if so, details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) to (c) The study, carried out by the Inland Waterways Authority of India through a consultant in

1990 recommended development of river Brahmaputra for navigation in four phases depending on traffic projections. There are on-going schemes to maintain fairway terminals navigational aids in National Waterway No. 2 (the Brahmaputra) depending on the traffic demand.

(d) and (e) No proposal for procurement of Hovercraft for cargo transportation on National Waterway No. 2 in the river Brahmaputra is under consideration.

[Translation]

#### **Gold Production and Import**

1254 SHRI SURENDRA PAL PATHAK  
Will the Minister of MINES be pleased to state

(a) the total quantity of gold imported/ permitted the Government during the last three years

(b) the foreign exchange spent on these imports and

(c) the estimated annual production of gold from the newly discovered gold reserves in the country?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) (a) and (b) The information is being collected and will be laid on the Table of the House

(c) No new gold mine has been commissioned during the past three years

[English]

#### **Calicut Manjeshwar National Highways**

1255 SHRI MULAPPALLY

RAMCHANDRAN Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether some important schemes relating to National Highways from Calicut to Manjeshwar in Kerala are pending for clearance with the Government

(b) if so, the details thereof, and

(c) the latest position with regard to these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) No Sir

(b) and (c) Do not arise

[Translation]

#### **Alcohol In Coca Cola**

1256 SHRI MANJAY LAL  
SHRI RAM PRASAD SINGH

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state

(a) whether attention of the Government has been drawn to the news-item appearing in "Jansatta" dated May 24, 1994 under the caption 'kya alcohol milate hain Coca-Cola Mein

(b) whether the basic concentrate required, for bottling of coca cola is being sent by a American clandestinely

(c) whether Asa's biggest Consumer Protection Institute 'Consumer Association of Penag' and Consumer Unity and Trust Society of Calcutta have demanded an enquiry into this matter, and

(d) the action being taken by the Gov



emment in this regard ?

(b) and (c) Does not anse

THE MINISTER OF STATE OF THE  
MINISTRY OF FOOD PROCESSING IN-  
DUSTRIES (SHRI TARUN GOGOI) (a)  
Yes, Sir

[English]

### Indalco Joint Ventures

1258 SHRI R SURENDER REDDY

Will the Minister of MINES be pleased to  
state

(b) Some of the ingredients of the basic  
concentrate required for bottling of Coca-  
Cola are being-imported as per the condi-  
tions of approval

(a) the details of the profits earned by  
the Indian Aluminium Company Limited  
dunnng the 1991-92, 1992-93 and 1993-94  
and the foreign exchange earnings dunnng  
these years,

(c) and (d) The information is being  
collected and will be laid on the Table of the  
House

### Privatisation of Mines

1257 SHRI SURENDRAPAL PATHAK  
Will the Minister of MINES be pleased to  
state

(b) whether INDAL propose to enter  
into any joint ventures with foreign compa-  
nies

(a) whether Government propose to  
privatise some mines,

(c) if so, the details thereof,

(b) if so the details thereof, and

(d) whether any memoranda of Under-  
standing have been finalised with foreign  
companies, and

(c) the advantage those would accrue  
by handing over these mines to the private  
sector?

(e) if so, the details thereof ?

THE MINISTER OF STATE OF THE  
MINISTRY OF MINES (SHRI BALRAM  
SINGH YADAV) (a) No, Sir Mining in the  
country is taking place both in private as well  
as Public Sector

THE MINISTER OF STATE OF THE  
MINISTRY OF MINES (SHRI BALRAM  
SINGHYADAV) (a) Indian Aluminium Com-  
pany Limited is a Private Sector Company  
According to the information furnished by  
the Company, the profits earned by it and its  
foreign exchange earnings from 1991-92 to  
1993-94 are given below -

(Rs in Million)

	1993-94*	1992-93	1991-92
Profit after tax	510 812	429 030	342 651
Foreign exchange earnings	1210 778	472 096	371 247

Figures pertaining to 1 993-94 are subject to adoption of the Annual Accounts by the  
members at the forthcoming Annual General Meeting

(b) to (e) Indal is exploring several business opportunities with foreign parties which may culminate in joint ventures. These are at discussion stage

On 8th April 1994 indal executed a Memorandum of Understanding with Courtaulds packaging Limited of U.K. for the purpose of setting up a joint venture company to manufacture aluminium and polymer based laminated tubes for packaging purpose.

In connection with setting up of a one million tonne export-oriented alumina project in Orissa, Indal has executed several agreements in 1993 and 1994 (as on date) with the other promoters viz. Tata industries Limited and Hydro Aluminium a.s. Norway. Further, during the aforesaid period, Indal has executed an agreement jointly with Industrial Promotion & Investment Corporation Limited (A Government of Orissa Undertaking) and Hydro Aluminium a.s. Norway bringing Hydro as promoter in Orissa Extrusions Limited

[Translation]

S.T.D. in Tehsil headquarters in U.P.

1259. SHRI RAMPAL SINGH: Will the Minister of COMMUNICATIONS be pleased to state the number of telephone exchanges at tchsil headquarters and other exchanges in U.P., where STD facilities are proposed to be provided during the year 1994-95?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : 56 Tehsil Headquarters and 1 other exchange is proposed to be linked to the S T D. network during 1994-95 subject to the availability of resources such as land, building, equipment funds etc.

### Compensation to Landowners

1260. SHRI RAM TAHAL CHAUDHARY:  
SHRI CHHEDI PASWAN:

Will the Minister of MINES be pleased to state:

(a) whether Government provide compensation/facilities to landowners whose mineral-rich lands have been taken over by the Government; and

(b) if so, the details thereof;

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) and (b) Compensation for any land acquired by Government is payable to land owners as per provisions of the Land Acquisition Act, 1894.

[English]

### Private Participation in Inland Waterways

1261. SHRI MOHAN RAWALE: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have decided to open up the inland Waterways transportation to the private sector; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b) Inland waterways transportation has always been open to the private sector. However schemes to introduce privatisation in this sector are under contemplation.

[Translation]

**Steel Development Fund**

1262. SHRI NITISH KUMAR :  
SHRI GUMAN MAL LODHA :

Will the Minister of STEEL be pleased to state

(a) the quantum of funds with the Government in the form of steel Development Fund as on March 31, 1994;

(b) the quantum of funds allotted out of it to different steel producers in the form of loan,

(c) whether the prices of steel have decreased after the decision of the Government to discontinue Steel Development Fund levy was implemented;

(d) if so, the details thereof ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SNTOSH MOHAN DEV) : (a) The quantum of funds received in the Steel Development Fund upto 31st March, 1994 was Rs. 6702 crores.

(b) The quantum of funds disbursed as loans to the different steel producers as on 31st March, 1994 is as under:

	(Rs. Crores)
SAIL	5151.16
IIISCO	44.68
TISCO	989.20
VSP	40.00
<b>Total</b>	<b>6225.04</b>

(c) to (d) The Steel Development Fund (SDF) levy was a part of the sales price and it was recovered from the customers and deposited with the designated authority. Consequent upon abolition of SDF levy the main producers have suitably adjusted the base price of their different steel products. After deregulation the main producers are free to fix their own price.

[English]

**Restructuring of Hindustan Shipyard Limited**

1263 SHRI BRAJA KISHORE TRIPATHY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Hindustan Shipyard Limited is facing resource crunch,

(b) whether the Government propose to approve the restructuring plan submitted by the HSL pending for the last six years in order to meet the resource crunch; and

(c) if so, the details thereof and if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir

(b) and (c) The proposal for restructuring the capital of HSL is under consideration of the Government.

**Granite Exploitation**

1264 SHRI SUDHIR SAWANT Will the Minister of MINES be pleased to state.

(a) the policy regarding granite exploitation in the country;

(b) the places where granite is found;

(c) the assistance provided by the Union Government for exploitation of this mineral; and

(d) the countries to which granite has been exported during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) and (c) Granite being a minor mineral, policies for promoting and regulating its exploitation are determined by the respective State Governments.

(b) Granite is found in Andhra Pradesh, Assam, Bihar, Gujarat, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal.

(d) The main markets for Granite are Japan, Italy, U.S.A., Canada and Singapore.

#### **Talks on NPT with Russian Leader**

1265. SHRI RAMESHWAR PATIDAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Nuclear Non-Proliferation treaty was figured in Prime Minister's talks with Russian leaders during his recent visit to that country; and

(b) if so, the details and the outcome thereof;

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) No, Sir.

(b) Does not arise.

#### **Aluminium Shortage**

1266. SHRI HARISH NARAYAN PRABHU ZANTYE :  
SHRI SANDIPAN BHAGWAN THORAT :

Will the Minister of MINES be pleased to state :

(a) whether the acute shortage of ingots has led to a sharp hike in price of Aluminium;

(b) if so, details of the ingots shortage and the resulting price rise during the last three years;

(c) the projected performance profile of the major PSUs for the Eighth Plan;

(d) the steps taken/proposed to be taken by the Government to decrease the demand supply gap; and

(e) the proposals for diversifying and expanding the aluminium marketing network of the PSUs?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) to (e) The information is being collected and will be laid on the Table of the House.

#### **Haldia Port**

1267. SHRI CHITTA BASU : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the navigability of the river Hooghly near the Haldia Port has declined sharply over the last three years;

(b) if so, reasons thereof; and

(c) the remedial steps proposed to be taken by the Government ?

(b) If so, details of minerals found in Guntur district ; and

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No, Sir.

(c) the export potential of these minerals ?

(b) and (c) Do not arise.

#### Survey of Guntur District

1268. SHRI S.M. LALJAN BASHA : Will the Minister of MINES be pleased to state :

(a) whether any survey has been conducted to locate the mineral reserves in Guntur district of Andhra Pradesh;

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) and (b) Yes, Sir. The Geological Survey of India (GSI) carried out surveys in Guntur district for copper, lead - zinc, diamond, limestone, and ochre. Low grade Iron ore and clay are also reported in the area. The estimated reserves are given below

Mineral	Area	Reserves (m.t.)	Grade
Copper	Agnigundala	5.8	1.51-1.71% copper
Lead	Bollapalle	11.46	5.78% lead
	Agnigundala	0.46	8.98% lead
Lead-Zinc	Karempudi	0.63	2.61% lead
Diamond - ferrous gravel	Kolluru	3.20	0.66% carot/tonne
Limestone	Palnad	3118.40	Cement grade
		140.71	Flux grade
		11.83	S.M.S. grade
Ocher	Basireddipalli Macherla Ketavaram		60,000 tonnes

(c) These ores are being used indigenously.

Minister of MINES be pleased to state :

[Translation]

#### Mineral Exploration in Maharashtra

(a) whether the Government proposed to set up public sectors undertakings for mineral exploration in Maharashtra during the Eighth five Year plan ; and

1269. SHRI DATTA MEGHE : Will the

(b) If so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) No, Sir.

(b) Does not arise.

**Allocation for Inland  
Water Transport**

1270. SHRIVILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of S U R - FACE TRANSPORT be pleased to state : (a) The total amount provided so far to Maharashtra by the Union Government for inland water transport development during the Eight Five Year Plan; and

(b) the progress of work done in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b) A provision of funds by the Central Government for the State Governments in the Plan is made in respect of schemes/projects for development of inland water transport to the extent of 50% in the form of loan under the system of centrally sponsored schemes. In the absence of any such scheme/project forwarded by the Government of Maharashtra for allocation of funds, no amount has been provided in the 8th Five Year Plan for IWT development in Maharashtra so far.

[English]

**Joint Ventures in Mining**

1271. DR. KRUPASINDHU BHOI :Will

the Minister of MINES be pleased to state :

(a) the names of foreign countries that propose to set up joint ventures in the mining sector ; and

(b) the details of proposals received by the Government in this regard and the action taken there on ?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) and (b) Government has not received any proposals from any foreign country to itself set up Joint ventures in the mining sector. Proposals for joint Ventures in minning have however been received from foreign companies by some Public Sector Undertakings of the Government.

**Refined Copper Production**

1272. SHRI K. PRADHANI :Will the Minister of MINES be pleased to state :

(a) the demand and supply figures for refined copper, in the country during the last three years;

(b) whether refined copper production in the country is much below the actual annual demand less figures; and

(c) if so, the remedial measures being taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) : The demand and supply figures for refined copper in the country during the last three years are given below:

*(In tonnes)*

<i>Year</i>	<i>Demand as projected by the Working Group on VIIIth Five Year Plan</i>	<i>Domestic Production</i>
1991-92	173,253	45495
1992-93	183,200	45275
1993-94	195,900	39002(Provisional)

(b) Yes, Sir.

(c) In order to reduce the gap between the demand and supply of copper, Hindustan Copper Limited (HCL), a Central Government Public Sector Undertaking, has formulated a plan to expand its copper smelting and refining capacity from 31,000 TPA to 1,00,000 TPA.

#### **Foreign Investment in Shipping**

1273. SHRIMATI VASUNDHARA RAJE : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the foreign investors have evinced interest in Shipping, transport and road sector ;

(b) the specific proposals received by his Ministry in that regard ; and

(c) the action taken by the Government on these proposals?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir. Madam.

(b) and (c) In the Shipping sector twelve

proposals for foreign investment were received. Out of these, eleven proposals were approved by the Government. In the Road sector the Companies from United Kingdom, Malaysia, Canada, Australia etc. have been evincing interest in taking up highway projects on build, operate and transfer basis. In the Transport sector no proposal has been received so far.

#### **Tribunals for Mining Disputes**

1274. SHRIMATI VASUNDHARA RAJE: Will the Minister of MINES be pleased to state :

(a) whether the Government have set up tribunals in State capitals to decide cases pertaining to mining disputes ;

(b) if so, the names of places where such tribunals have already been set up ; and

(c) the time by which such tribunals are likely to be set up in the remaining State capitals ?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) : (a) No, Sir.

(b) and (c) Does not arise.

**Multinationals in EOUs**

(b) if so, the details thereof ?

1275. SHRI Y.S. RAJASEKHAR REDDY : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether Government have received proposals from NRIs and multinationals for collaboration in 100% export oriented food processing units in the country; and

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) and (b) Yes, Sir. In the last 3 years, Government have accorded approvals for setting up of 110 number of 100% EOU food processing and deep sea fishing ventures involving investments by NRIs and/or foreign companies, the sub-sectoral break-up of which is as under :

<i>S.No.</i>	<i>Sub-Sector</i>	<i>No. of approvals approved</i>
1.	Grain/cereal processing.	1
2.	Fruits & Vegetable processing.	60
3.	Meat & Poultry processing.	8
4.	Consumer Industry.	2
5.	Deep sea fishing & fish processing.	39
<b>Total</b>		<b>110</b>

**Food Processing Industry**

1276. SHRI ANNA JOSHI : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government have sought World Bank Assistance for the development of the Food Processing Industry in the country ;

(b) the total aid sought ; and

(c) the details of the developmental activities proposed to be taken up with this aid ?

MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) The Ministry of Food Processing Industries has not sent any project proposal seeking assistance from the World Bank for the development of food processing Industry in the country.

(b) and (c) Does not arise.

**Auction of Indian Rupee**

1277. DR. RAMKRISHNA KUSMARIA :  
SHRI SHRAVAN KUMAR PATEL :

THE MINISTER OF STATE OF THE

Will the Minister of EXTERNAL AF-



FAIRS be pleased to state:

(a) whether any talks were held on auction of Indian rupee during the recent visit of Prime Minister to Russia ; and

(b) if so, the details and the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L.BHATIA) : (a) and (b) During the recent visit of Prime Minister to Russia discussions were held on finding ways and means of utilisation of Rupee balances held by Russia on account of debt repayment for import from goods of India to Russia. The Russian side informed the Indian side of its plans to auction part of the Rupee balances to Russian companies in order to overcome their liquidity problems of financing imports from India.

#### Visit to Islamic Countries

1276. SHRI RABI RAY:  
SHRI BOLLA BULLI  
RAMAIAH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Minister of State for External Affairs visited some Islamic countries recently;

(b) if so, the details thereof, country-wise including the purpose of the visit and the outcome thereof;

(c) whether he explained India's stand on Kashmir issue and Pak's involvement in creating disorder and trouble in Indian territory; and

(d) if so, the details thereof and their

response thereto country-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L.BHATIA) : (a) to (d) Minister of State for External Affairs, Shri R.L. Bhatia, visited Iran, Turkey and Qatar (6-9 July, 1994) and Minister of State for External Affairs, Shri Salman Khursheed visited Kazakhstan, Kyrgyz Republic and Tajikistan (8-10 June, 1994).

During the visits there was a useful exchange of views on issues of bilateral cooperation and on the regional and international situation. We have also *inter alia* apprised these countries of the true facts regarding the situation in J&K, of Pakistan's support to subversion and terrorism directed against India and of our commitment to settle all differences with Pakistan peacefully and through bilateral negotiations within the framework of the Simla Agreement.

There is general appreciation for India's stand and support for a process of bilateral dialogue between India and Pakistan as the best way forward to resolve all differences between India and Pakistan, including Jammu and Kashmir.

[Translation]

#### Production of Petroleum and Natural Gas

1279. PROF. RASA SINGH RAWAT:  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of foreign companies from which proposals for capital investment for production, storage and distribution of Petroleum and Natural Gas have been received indicating the conditions stated therein;

(b) the efforts being made by the Government to step up production of petroleum and natural gas in the country;

(c) whether drilling work is proposed to be undertaken at different places to discover fresh sources of oil and natural gas;

(d) if so, the details thereof ;

(e) whether large reserves of oil and natural gas have been identified in the vast Thar desert of Rajasthan ; and

(f) if so, the time by which production is likely to start from Thar desert ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA : (a) and (b) Government of India had under the First and Second Round invited foreign and Indian companies for development of medium and small-sized fields. The details of the foreign companies who had submitted their bids for development of medium and small-sized fields under the 1st and IInd Round are given in the *Statement* enclosed. The medium-sized fields would be developed through joint venture between ONGC and OIL on one hand and the private companies on the other;

whereas the small-sized fields would be developed by companies on their own with no participation by ONGC/OIL under production-sharing contracts to be signed by the companies with the Government of India. Further steps taken to increase crude oil and natural gas production include additional development of existing fields and development of new fields. Over twenty foreign companies, either on their own, or in joint venture with Indian companies are undertaking distribution of petroleum products like lubricants and LPG.

(c) Yes, Sir.

(d) In addition to the exploration efforts of ONGC/OIL Government has from time to time been inviting Indian and foreign companies for exploration of oil and natural gas in specified blocks in India. So far eight rounds of bidding have been floated. The last round was floated in July, 1994 under which 34 blocks have been offered.

(e) and (f) The in place oil and gas reserves identified in Rajasthan as on 1.1.1994 are 13.32 million tonnes of oil and 6.91 billion standard cubic metres of gas respectively. The utilisation of gas is expected to commence by middle of 1995. As regard crude oil, no production plans have been finalised so far.

#### **Statement**

##### ***First Round of Bidding***

##### ***Foreign Companies:***

1. Vaalco Energy Inc, U.S.A.
2. Hyundai Heavy Industries Co. Ltd., South Korea.
3. BHP Petroleum (India) Inc., Australia.

4. Occidental International Exploration & Production Co , U.S.A.
- 5 Petronas Carigali Overseas, Malaysia
- 6 Olympic Oil & Gas Corporation, U S A
- 7 Grasso Production Management Inc, U.S.A.
- 8 Enron Exploration Co., U.S.A.
- 9 Command Petroleum N.L., Australia
- 10 China Petroleum Technology & Development Corporation, Peoples' Republic of China.
- 11 Wabtec International, Inc U.S A
- 12 Nuevo Energy Co , U.S A
13. Mosbacher International Inc , U.S.A
- 14 International Petroleum Corporation, Bermuda
- 15 Compagne Geofinanciere, France.
- 16 AMEC Process & Energy International Ltd , U K
- 17 McKenna Engineering & Equipment Co., U S A
- 18 American Eagle Electronics Systems, U S A .
- 19 Nowco Well Service Ltd., Canada
- 20 Jayish (London) Limited. U.K.
- 21 Joshi Technologies International Inc , U S.A

***Second Round of Bidding***

***Foreign Companies***

- 1 Omimex Energy , U.S A
- 2 Bechtel Energy, U.S.A.
- 3 Narayan Consultants, Canada.

4. Clyde Expro Pic., U.K.
5. Samson International, USA
6. Compagnie Geofinanciere, France.
7. China Petroleum Technology Development Corporation, Peoples;  
Republic of China.
8. Joshi Technologies, USA
9. BNG Holdings, Canada.
10. Ruspetrol, USA
11. Berry Creek Resources inc., Canada.

**Goods Transport Through  
International Sea-Routes**

1280. SHRIMATI DIPIKA H. TOPIWALA : will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government have decided to open goods transport sector through international sea-routes for private companies;

(b) if so, the number of the companies which have submitted proposals in this regard;

(c) the criteria for rates of loading of goods;

(d) whether the willing companies would have to pay the registration fee for approval of the transportation of goods and platform charges for loading and unloading of the goods; and

(e) if so, the details in this regard ?

THE MINISTER OF STATE OF THE

**MINISTRY OF SURFACE TRANSPORT:**

(a) The goods transport is already open for private sector shipping companies. It has been decided to de-licence such of the liner routes where existing shipping companies do not operate at present.

(b) Does not arise.

(c) The freight rate is decided by market forces.

(d) and (e) Do not arise, in view of the reply given at (a) above.

[English]

**Foreign Investors in Mining**

1281. SHRI Y.S. RAJASEKHAR REDDY: Will the Minister of MINES be pleased to state :

(a) whether the Ministry has set up an advisory committee to assist foreign investors in the field of mining;

(b) if so, the composition and objectives

of the Committee, and

clearances

(c) the steps being taken to attract foreign investment in the mining sector?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) (a) and (b) An advisory committee under the chairmanship of Additional Secretary, Ministry of Mines has been set up to assist public sector undertakings and subordinate offices under the Ministry of Mines who have to deal with foreign investors to ensure better co-ordination and common approach on policy issues pertaining to proposals received from foreign investors for collaborative and joint venture agreements. The committee includes the Director General of Geological Survey of India, Controller General of Indian Bureau of Mines, Chairman-cum-Managing Directors of Hindustan Zinc Ltd Hindustan copper Limited Mineral Exploration Corporation Ltd National Aluminium Company Ltd, Bharat Aluminium Company Ltd, Managing Director of Bharat Gold Mines Ltd Joint Secretary in the Ministry of Mines and representative of the concerned State Government as and when required. Director in the Ministry of Mines is the Member—Secretary

(c) The liberalisation measures have been widely publicised in the country and abroad through our Embassies. An International Round Table Conference on Foreign Investment in Exploration and Mining in India was held in April, 1994. Procedural reforms have been introduced by the Central and State Governments to speed up

### **Abolition of Octroi**

1282 SHRIMATI CHANDRAPRABHA URS Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether Jyothi Basu Committee has given its report on Octroi Abolition,

(b) if so, whether the Committee has suggested that unless alternative sources of revenue are made, the octroi cannot be abolished, and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) Yes, Sir

(b) The Committee observed that the Octroi is protected by Entry-52 of the State List in the Constitution and there was no question of its abolition

(c) In view of the Constitutional provisions observed by the Committee, no further action on the part of the Government is called for

11.20 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 2, 1994/ Sravana 11, 1916 (Saka)*